

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 47/2024

IN THE MATTER OF:

Gen Secretary Industrial Focal Point Welfare Association ...Applicant

Versus

State of Punjab ...Respondents

Reply on behalf of Respondents No. 5 to 21, 23 to 31, 33 to 35 and 37 to 53.

1. That the present Original Application has been registered by exercising suo-moto jurisdiction taking cognizance of letter petition dated 12.08.2023 sent by General Secretary Industrial Focal Point Welfare Association alleging that sewerage line was laid in Industrial Focal Point, Khanna, District Ludhiana, State of Punjab in the year 2016. Industrial effluent is sent to man made big well erected in near water supply line and from this well effluent is pumped out to submersible motors to main sewerage line of the city. However, the aforesaid effluent is overflowing causing damage to standing trees in the area concerned and to support it, certain photographs have been filed to show that overflowed water is covering number of trees standing in the area concerned.
2. That this Hon'ble Tribunal vide order dated 07.03.2024 constituted a joint committee comprising Punjab Pollution Control Board and District Magistrate, Ludhiana to obtain a factual report. The said joint committee report was submitted on 27.06.2024.

3. That upon perusal of the afore-mentioned joint committee report shows that the samples off sanitary water near water supply taken on 15.04.2024 and result o the said samples is produced herewith as:

Sr No	Parameters	From stagnation near the Water Supply Line	Prescribed Standards
1	pH	5.6	6.5-9.5
2	Total Suspended Solids mg/l	285	100
3	Chemical Oxygen Demand mg/l	1910	250
4	Bio Chemical Oxygen Demand mg/l	570/100	
5	Feacal Coliform MPN/100 ml	1,70,000	1000
6	OI& Grease mg/l	14.9	10

4. That observing the afore-said non-compliances, this Hon'ble Tribunal vide order dated 10.07.2024 directed to implead all the 49 industries located in the said area. The details and status of consent under Water Act and Air Act are as follows:

	Name of the Unit	Scale	Products Manufactured	Quantity of Domestic Effluent (KLD)	Source of Trade Effluent	Quantity of Trade Effluent (KLD)	Mechanism for treatment of Trade Effluent	Details of ETP installed	Disposal of Domestic Effluent	Disposal Trade Effluent	Consent under Water Act and its validity	Consent under Air Act and its validity
R-5	Aarti Agro	Small	Cattle Feed	N/A	N/A	N/A	N/A	N/A	N/A	N/A	Unit Closed	Unit Closed
R-6	Afi Agro Pvt Ltd	Small	Poultry and Cattle Feed	0.50 KLD	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (4/5/22 to 30/9/26)	Yes (Up to 30/9/26)
R-7	Aman Feed Industries	Small	Cattle & Poultry Feed	12.0 KLD	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (Up to 30/09/25)	Yes (Up to 30/09/25)
R-8	Amrit Agro Industries	Small		12 KLD	N/A	N/A	N/A	N/A	To Sewer Line		Yes (Up to 30/09/2026)	Yes (Up to 30/09/2026)
R-9	Anmol Industries	Small	Cattle Feed	1.2	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (Up to 30.09.2025)	Yes (Up to 30.09.2025)
R-10	A One Enterprises	Micro	Sewing Machine Parts	0.2 KLD	Electroplating	0.06	Member CEPT	JBR Technologies LDH	To Sewer Line	To JBR Technologies	Yes (Up to 30.06.2025)	N/A
R-11	Avinash Industries	Small	Cattle Feed	3.5	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (Up to 30/09/2027)	Yes (Up to 30/09/2027)
R-12	Bharat Agro Industries	Micro	Cattle Feed	0.25	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (Up to 30/09/2024)	Yes (Up to 30/09/2024)
R-13	C.C.F Industries	Small	Cattle Feed	0.5	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (Up to 30/09/2031)	Yes (Up to 30/09/2031)
R-14	Cheema Agro Industries	Small	Cattle Feed	0.5	N/A	N/A	N/A	N/A	To Sewer Line	N/A	Yes (Up to 6.08.2025)	Yes (Up to 6.08.2025)
R-17	Davinder Industries	Small	Sewing Machine Parts	0.3	Electroplating	0.1	Member CEPT	JBR Technologies LDH	To Sewer Line	To JBR Technologies	Yes (Up to 9/05/29)	N/A

R-18	Dev Steel Industries	Micro	Hardware Goods	0.1	Electroplating	0.3	Member CEPT	JBR Technologies	To Sewer Line	To JBR Technologies	Yes (Up to 29/05/29)	N/A
R-19	Gagan Industries	Small	Cattle Feed	No (Due to temporarily closed)	NA	NA	NA	NA	No Connectivity in sewerage	NA	Yes (up to 30/09/2025)	Yes (Up to 30/09/2025)
R-20	Galaxy crumb India	Small	Crumb rubber	0.3 KLD	No trade effluent	NA	NA	NA	sewage	NA	Yes (up to 30/09/27)	Yes (up to 30/09/27)
R-21	Gaurav Steels D-2 focal point khanna	Micro	Hardware goods	0.7 KLD	Pickling	0.2 KLD	Member Cept	JBR Technologies LDH	Domestic Disposal to PSIE C sewer	Trade to JBR technologies	Yes (up to 14-06-2029)	Yes (up to 14-06-2029)
R-23	Gopika Industries	Small	Cattle Feed	0.3 KLD	NA	NA	NA	NA	Into Sewer	NA	Yes (Up to 30/09/2025)	Yes (up to 30/09/2025)
R-24	Gupta steel Udyog	Micro	Poultry Feed	2.0 KLD	NA	NA	NA	NA	Into Sewer	NA	Yes (Up to 30/09/2025)	Yes (Up to 30/09/2025)
R-25	Hans Industries	Micro	Cattle Feed	0.5 KLD	NA	NA	NA	NA	To PSEI C Sewer Line	NA	Yes (Up to 31/07/29)	Yes (Up to 31/07/29)
R-26	Hari om Agro Industries	Small	No manufacturing	No (temporary closed)	NA	NA	NA	NA	No sewer Connection	NA	Yes (Up to 30/09/2025)	Yes (Up to 30/09/2025)
R-27	Jain Hans Paper & Mill Board Industries	Small	Mill Board	0.3	Permanently closed	N/A	Recycling of Water	Water Holding Tanks	Sewer	N/A	Up to 31/12/2024	N/A
R-28	Jasbir Industries	Small	Sewing machine Parts	0.3 KLD	Electroplating	0.4 KLD	Member Cept	JBR Technologies LDH	Domestic disposal to PSIE C sewer	Trade to JBR technologies	Yes (upto 30/06/2027)	Yes (upto 30/06/2027)

R-29	Jeet Rai & Sons D-17, Focal Point, Khanna, Ludhiana	Micro	Cattle Feed	0.3 KLD	NA	NA	NA	NA	To PSIE C Sewer Line	NA	Yes (upto 30/09/2024)	Yes (upto 30/09/2024)
R-30	Jeet Rai & Son,s D-12,13,125,126, Focal Point, Khanna	Micro	Cattle Feed	0.3 KLD	NA	NA	NA	NA	To PSIE C Sewer Line	NA	Yes (upto 30/09/2027)	Yes (upto 30/09/2027)
R-31	Kay bee Industries	Micro	Hardware Goods	0.7 KLD	Pickling	0.2 KLD	Member CEPT	JBR Technologies LDH	Domestic disposal to PSIE C sewer	Trade to JBR Technologies	Yes (Upto 30/06/2028)	Yes (Upto 30/06/2028)
R-33	M.K. & sons	Micro	Pharmatools & dyes	0.2 KLD	NA	NA	NA	NA	Domestic disposal to PSIE C sewer line	NA	Yes (upto 30/09/2027)	Yes (upto 30/09/2027)
R-34	Goyal Steels	Small	C.I. Casting	0.3 KLD	NA	NA	NA	NA	Into sewer	NA	Yes (upto 30/09/2028)	Yes (upto 30/09/2028)
R-35	Mangla Industries	Micro	Cattle Feed	0.5 KLD	NA	NA	NA	NA	Domestic disposal to PSIE C sewer line	NA	Yes (upto 30/09/2026)	Yes (upto 30/09/2026)
R-37	Modern Soap & Oil Mills	Micro	Cattle Feed	0.3 KLD	NA	NA	NA	NA	Domestic disposal To PSIE C sewer line	NA	Yes (upto 30/09/2032)	Yes (upto 30/09/2032)
R-38	Orion engg Works	Small	Cattle feed	0.5 KLD	NA	NA	NA	NA	Domestic disposal to	NA	Yes (upto 30/09/2026)	Yes (upto 30/09/2026)

									PSIE C sewer line			
R-39	R.P. Machines	Micro	Sewing machine Parts	0.8 KLD	NA	NA	NA	NA	Domestic disposal to PSIE C sewer line	NA	Yes (upto 31/12/2028)	Yes (upto 31/12/2028)
R-40	Rajmohan Industries	Small	Cattle Feed	0.3 KLD	NA	NA	NA	NA	Onto land for plantation after passing through septic tank	NA	Yes (upto 30/09/2029)	Yes (upto 30/09/2029)
R-41	SG Mechanical works	Micro	Cattle Feed	0.3 KLD	NA	NA	NA	NA	Into sewer	NA	Yes (upto 26/07/2026)	Yes (upto 26/07/2026)
R-42	Saffron Rubber	Small	Crumb rubber	0.5 KLD	No trade effluent	NA	NA	NA	sewage	NA	Yes (upto 30/09/2027)	Yes (upto 30/09/2027)
R-43	Sanjay Solvex Pvt. Ltd.	Medium	R.B. oil D.O. RB Vegetable oil Glycerine	6 KLD	Broilers & safety Broiler & refinery	52 KLD	E.T.P	BA R screen Equalisation tank Aeration Tank Clarifier Treated water tank	sewra ge	Cooling tower for recirculation (ZLD)	Yes (upto 30/09/2028)	Yes (upto 30/09/2028)
R-44	Sanjiv industries	Small	Cattle feed	0.4 KLD	NA	0	NA	NA	Into public sewer	NA	Yes (upto 30/09/2032)	Yes (upto 30/09/2032)

R-45	Sanjiv Oils & Fats	Small	Solvent extraction	4 KLD	Processes	19	ETP	Primary & Secondary treatment	Into public sewer	Re-use ash quenching/cooling water	Yes (upto 30/09/2027)	Yes (upto 30/09/2027)
R-46	Saraswati Industries, D-11, Focal Point, Khanna	Micro	Cattle feed	0.3 KLD	NA	NA	NA	NA	Domestic disposal to PSIE C sewer line	NA	Yes (upto 30/09/2028)	Yes (upto 30/09/2028)
R-47	Satish agrovet Pvt Ltd	Small	Cattle Feed, soaps & detergents	0.9 KLD	NA	NA	NA	NA	To PSIE C Sewer Line	NA	Yes (upto 30/09/2028)	Yes (upto 30/09/2028)
R-48	Satluj Industries	small	Cattle Feed	0.3 KLD	NA	NA	NA	NA	To PSIE C sewer line	NA	Yes (upto 30/09/2025)	Yes (upto 30/09/2025)
R-49	Shree ram industries	Small	Cattle feed	0.5 KLD	NA	NA	NA	NA	To PSIE C sewer line	NA	Yes (upto 30/09/2025)	Yes (upto 30/09/2025)
R-50	Shree Triveni Ltd	Small	Cattle feed	0.3 KLD	NA	NA	NA	NA	To PSIE C sewer line	NA	Yes (upto 30/09/2027)	Yes (upto 30/09/2027)
R-51	Sohna agro industries	Small	Iron Bar	0.5 KLD	Septic Tank	0	NA	NA	Onto plantation	NA	Yes (upto 05/08/2025)	Yes (upto 05/08/2025)
R-52	Usha Udyog	Small	Cattle feed	0.8 KLD	NA	NA	NA	NA	Connected with M.C. Sewer	NA	Yes (upto 30/09/2025)	Yes (upto 30/09/2025)
R-53	Vikas Industrial	Small	Cattle feed	4.0 KLD	NA	NA	NA	NA	Into sewer	NA	Yes (upto 30/09/2024)	Yes (upto 30/09/2024)

Copy of consent to operate under Water Act and Air Act of the aforementioned

industries are annexed herewith as **ANNEXURE A.**

5. That the industries situated in the Focal Point, Khanna were duly visited by the concerned officers of the board on date 04.05.2024, 05.05.2024 and 06.05.2024, out of the said 49 industries, 47 industries were found to be in compliance of the environmental norms and only two industries were found to be operating without valid consent of the Board under the Water (Prevention and Control of Pollution) Act, 1974.
6. That PPCB sent show cause notices to Respondent No. 17 and Respondent No. 18 dated 13.06.2024 for violations of the provisions of Water (Prevention and Control of Pollution) Act, 1974. It is submitted that Respondent No. 17 duly replied to the said show cause notice with regard to the said violations as during the time of inspection Respondent No. 17 was unable to furnish the required documents to the inspection team. However, later on the said documents were produced and duly verified. The copy of the consent to operate of Respondent No. 17 and Respondent No. 18 are duly annexed with the reply.
7. That the Punjab Pollution Control Board vide letter no. 478-79 dated 08.05.2024 issued a show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to the executive Engineer, Punjab Small Industries Export Corporation, Chandigarh and Executive Officer, Municipal Council, Khanna as the industrial Focal Point is being maintained by the said departments. In the show cause notice an opportunity of hearing has been extended to the above-named officers

before the chairman of the Punjab Pollution Control Board on. 15.05.2024 to explain as to why the action may not be taken against them for the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 wherein it was decided as under :

- A. The MC, Khanna shall remove the stagnation in the area around the intermediate pumping station (IPS) and shall shift the effluent, collected to STP of capacity 29 MLD for treatment, within 10 days.
 - B. The MC, Khanna shall ensure that the de-silting of the sewer line be carried out well within time limits given in the tender documents (DNIT).
8. That the answering respondents have always been diligent and are acting as per notification/regulation notified by government at various point of time which has also been observed by the report of Joint Committee submitted before this Hon'ble Tribunal. It is also submitted that the answering respondents have duly obtained the required consent from PPCB under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 been compliant to the orders and directions issued by the Hon'ble Courts and this Hon'ble Tribunal.
9. It is submitted that the answering Respondents have duly obtained the required consent from PPCB under Water Act and Air Act and have been duly complying with all the environment norms and guidelines laid down by the Hon'ble Supreme Court and this Hon'ble Tribunal.

FILED THROUGH

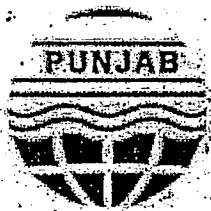
Naveen Chaudhary

**NAVEEN CHAUDHARY
ADVOCATE**

Ch No 165, Block-I, Delhi High Court,
New Delhi-110003

advnaveenchaudhary@gmail.com

9999998399



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: G13LDH2220808

Application No : 18282694

To,
Vivek Bansal
 Khanna, Punjab-141401

Subject: Renewal of consent no. CTOA/Renewal/LDHKH/2021/16730827 dated 04/10/2021 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2022/18282694
Date of issue :	04/05/2022
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDHKH/2021/16730827 From: 04/10/2021 To: 03/04/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Vivek Bansal (Director)
Address of Industrial premises	Afi Agro Pvt. Limited, A-1, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	302.37 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

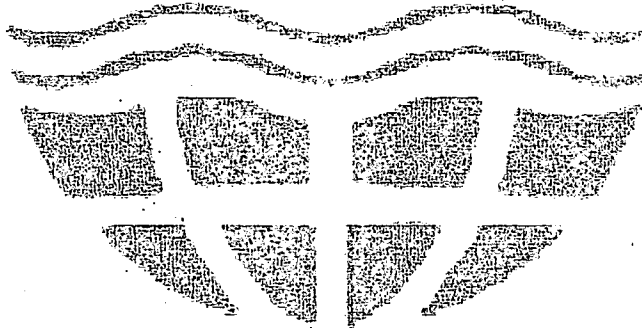
The renewal of consent to operate granted to the industry vide no. CTOA/Renewal/LDHKH/2018/8535177 dated 04/10/2018 valid upto 30/09/2021 and further extended vide no. CTOA/Renewal/LDHKH/2021/16730827 dated 04/10/2021 valid upto 03/04/2022 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2026 with the same conditions as mentioned therein and following specific conditions:

1. The industry shall maintain and operate the APCD regularly and efficiently, so as to achieve the prescribed emission standard on regular basis.
2. The industry shall ensure that no black smoke shall be emitted from its stack at any time.
3. The industry shall ensure that storage of raw material and feed should be inside the processing shed all the time. No rain water/surface runoff should come in contact with the raw material and product.
4. The industry shall not add any additional air polluting process without obtaining prior written permission of the Board.
5. The industry should conform to the following ambient noise level prescribed under Rule 13 (1) of Noise Pollution Regulation & Control Rules, 2000 at their boundary limits:

Sr No.	Type of area	Limits-in dB(A) Leq	
		Day Time	Night Time
1.	Industrial Area	75	70
2.	Commercial Area	65	55
3.	Residential Area	55	45
4.	Silence Zone	50	40

Note: i. Day time shall mean from 6:00 a.m. to 10:00 p.m.
ii. Night time shall mean from 10:00 pm to 6:00 a.m.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Renewal/LDHKH/2018/8535177 dated 04/10/2018 and its subsequent extensions issued vide no. CTOA/Renewal/LDHKH/2021/16730827 dated 04/10/2021 under the Air (Prevention & Control of Pollution) Act, 1981.



(Signature)

04/05/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.

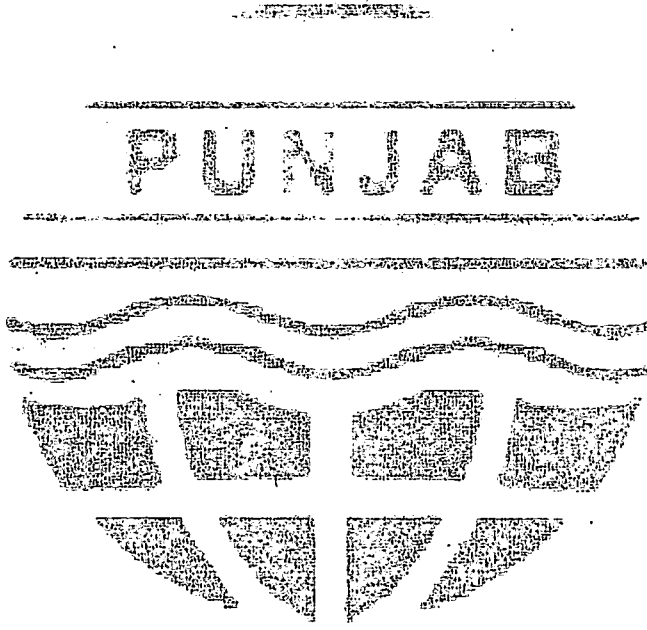
Om Parkash

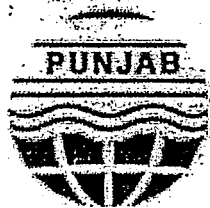
04/05/2022

**(Om Parkash)
Environmental Engineer**

*For & on behalf
of*

(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhiawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: G13LDH2220808

Application No : 18286164

To,
 Vivek Bansal
 Khanna, Punjab-141401

Subject: Renewal of consent no. CTOW/Renewal/LDHKH/2021/16730875 dated 04/10/2021 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2022/18286164
Date of issue :	04/05/2022
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDHKH/2021/16730875 From: 04/10/2021 To: 03/04/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Vivek Bansal, (Director)
Address of Industrial premises	Afi Agro Pvt. Limited, A-1, Focal Point, Khanna, Ludhiana, Khanna-141401
Capital Investment of the Industry	302.37 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Renewal/LDHKH/2018/8535391 dated 04/10/2018 valid upto 30/09/2021 and further extended vide no. CTOW/Renewal/LDHKH/2021/16730875 dated 04/10/2021 valid upto 03/04/2022 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2026 with the same conditions as mentioned therein and following specific conditions:

1. The industry will not generate and discharge any trade effluent.
2. The industry shall not undertake washing of rice bran oil tank.
3. The industry shall provide flow meter on the submersible pump within 15 days and submit compliance immediately thereafter.
4. The industry shall ensure that storage of raw material and feed should be inside the processing shed all the time. No rain water/surface runoff should come in contact with the raw material and product.
5. The industry shall comply with guidelines of Punjab Water Regulation and Development Authority (PWRDA) for abstraction of ground water.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Renewal/LDHKH/2018/8535391 dated 04/10/2018 and its subsequent extension issued vide no. CTOW/Renewal/LDHKH/2021/16730875 dated 04/10/2021 under the Water (Prevention & Control of Pollution) Act, 1974.

PUNJAB



04/05/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



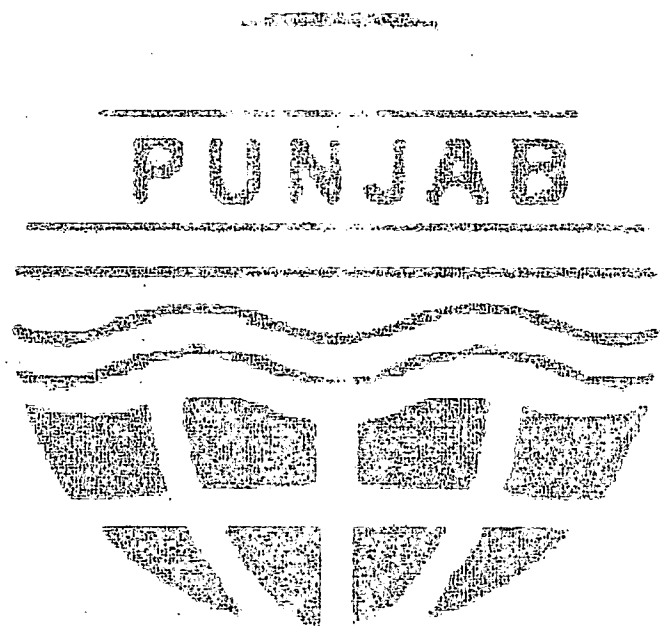
04/05/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



Afi Agro Pvt.LtdCIN: U70101PB1997PTC020357A-1 Focal Point Khanna-141401(Pb)Manufacturers Of High Quality Cattle & Poultry Feed(GSTIN :03AAECA6479L1ZE) Phone-01628-220408 E-mail-afiagro@yahoo.com

TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS HELD ON __03.08.2024 AT THE REGISTERED OFFICE OF THE COMPANY

RESOLVED unanimously that Sh. Vivek Bansal , Director of the company be and is hereby authorized to act as 'Authorized Signatory' on behalf of the company to complete all administrative, revenue and legal formalities for the purpose of representation of the company before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that all the acts done or documents executed, filed and signed by Sh. Vivek Bansal for above purposes shall be binding on the company.

CERTIFIED TRUE COPY

For _____ For A.F.I. Agro Pvt. Ltd.

Director

(_____) _____

Director

For A.F.I. Agro Pvt. Ltd.

Director

(_____) _____

Director



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF
ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re:-
GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION
.....Plaintiff(s) or Petitioner(s)
.....Appellant(s) Complainant(s)

VERSUS
STATE OF PUNJAB
.....Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we VIVEK BANSAL S/O HARISH BANSAL R/O HOUSE No.8 NEAR
.....PEERKHANA KUNDRA STREET KHANNA LUDHIANA PUNJAB 141401.....
The above named RESPONDENT No.06

.....do hereby appoint
NAVEEN CHAUDHARAY
D/2164/2010
CH 165 LAWYERS CHAMBER BLOCK-1 DELHI HIGH COURT 110003
(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this23.....Day of.....2024.....201 Accepted subject to the terms of the fees.

Advocate

Client

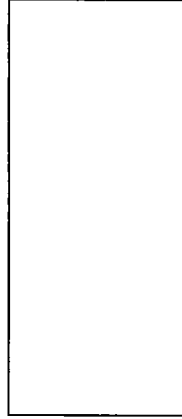
For A.F.I. Agro Pvt. Ltd.

Naveen Chaudhary

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

Vivek Bansal
Director



Afi Agro Pvt.Ltd

CIN: U70101PB1997PTC020357

A-1 Focal Point Khanna-141401(Pb)

Manufacturers Of High Quality Cattle & Poultry Feed

(GSTIN :03AAECA6479L1ZE) Phone-01628-220408 E-mail-afiagro@yahoo.com

TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS HELD ON __03.08.2024 AT THE REGISTERED OFFICE OF THE COMPANY

RESOLVED unanimously that Sh. Vivek Bansal , Director of the company be and is hereby authorized to act as 'Authorized Signatory' on behalf of the company to complete all administrative, revenue and legal formalities for the purpose of representation of the company before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that all the acts done or documents executed, filed and signed by Sh. Vivek Bansal for above purposes shall be binding on the company.

CERTIFIED TRUE COPY

For _____

For A.F.I. Agro Pvt. Ltd.

Hansu Bansal

Director

(_____) _____

Director

For A.F.I. Agro Pvt. Ltd.

Vivek Bansal

Director

(_____) _____

Director


PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No : 746

Registered/Speed Post

Date:

15-2-2021

Industry Registration ID: Q16LDH23655874

Application No : 14929961

To, Anil Kumar

Khanna, Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied $i_1/2$ Consent to Operate $i_1/2$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

PUNJAB
1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDHKH/2021/14929961
Date of issue :	15/02/2021
Date of expiry :	30/09/2025
Certificate Type :	Varied
Previous CTO No. & Validity :	O16LDH2CTOW3661877 From: 11/03/2016 To: 30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Anil Kumar, (Partner)
Address of Industrial premises	Aman Feed Industries, E2 & C30, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	523.14 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 90,000/- vide UTR. No. 794673132 dated 30/09/2020 Rs. 22,217/- vide UTR no. 809780907 dated 21/12/2020 and penalty of Rs. 4500/- vide Receipt no. 660244027 dated 20/01/2021
Raw Materials (Name with quantity per day)	DOC Cake, Molasses, Wheat, Barley @ 320 MTD
Products (Name with quantity per day)	Cattle Feed @ 300 MTD
By-Products, if any, (Name with quantity per day)	Nil
Details of the machinery and processes	As per details given in application no. 14929961

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Aman Feed Industries, E2 & C30, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1


PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No : 748

Registered/Speed Post

Date: 15-2-2024

Industry Registration ID: O16LDH23655874

Application No : 14929738

 To, Anil Kumar
 Khanna, Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Varied' Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Varied/LDHKH/2021/14929738
Date of issue :	15/02/2021
Date of expiry :	30/09/2025
Certificate Type :	Varied
Previous CTO No. & Validity :	O16LDH2CTOA3656182 From: 11/03/2016 To: 30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Anil Kumar, (Partner)
Address of Industrial premises	Aman Feed Industries, E2 & C30, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	523.14 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 90,000/- vide UTR. No. 107296796 dated 30/09/2020 and Rs. 22,217/- vide UTR no. 723810230 dated 21/12/2020 and penalty of Rs. 4500/- vide Receipt no. 478213104 dated 01/02/2021
Raw Materials (Name with Quantity per day)	DOC Cake, Molasses, Wheat, Barley @ 320 MTD
Products (Name with Quantity per day)	Cattle Feed @ 300 MTD

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Aman Feed Industries, E2 & C30, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB

Defendant (s)/ Respondent(s) / Accused Know all to whom these

Present shall come that I/we ... Anil Kumar S/o Jai Pal Agarwal R/o H.No.2, Bullepur Road, New Khanna City, Ludhiana (Respondent No. 7)

The above named.....

do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

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IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For Aman Feed Industries

At Kumar
Partner

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R15LDH23008397		Application No : 22188638

To,
 Amrit Singh
 Khanna
 Khanna,Punjab-141401

Subject: Renewal of consent no. CTOA/Renewal/LDHKH/2021/16956057 dated 16/12/2021 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2023/22188638
Date of issue :	22/06/2023
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDHKH/2021/16956057 From:16/12/2021 To:30/09/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Amrit Singh, (Partner)
Address of Industrial premises	Amrit Agro Industries, D/114 Focal Point, Khanna,Ludhiana Khanna-141401
Capital Investment of the Industry	45.79 lakhs
Category of Industry	Orange
Type of Industry	2063-Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
Scale of the Industry	Small
Office District	Ludhiana Khanna

106

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Renewal/LDHKH/2021/16956057 dated 16/12/2021 valid upto 30/09/2022 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2026 for the manufacturing of Agriculture Implements @ 0.8 MTD with the same conditions as mentioned therein and following specific conditions:

1. The industry will operate & maintain its air pollution control device (APCD), regularly and efficiently, so as to achieve the stack emission standards, consistently as prescribed by the Board/ MoEF&CC as amended from time to time.
2. The industry shall ensure that no black smoke should be emitted from the stack of the industry at any time.
3. The industry shall submit the stack emission analysis report from Board's lab within one month.
4. The industry shall comply with the guidelines/SOPs provided by PSCST, Chandigarh for the effective operation of APCD.
5. The industry shall not dispose off its Hazardous waste to any unauthorized vendor.
6. The industry shall not use any scrap containing Hazardous waste like shockers containing waste oil.
7. The industry shall provide thick plantation of spreading crown varieties of evergreen trees all along the boundary wall.
8. The project proponent shall not throw, burn or burry any solid wastes in open, outside premises or in drain / water bodies.
9. The project proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
10. The project proponent shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
11. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Renewal/LDHKH/2021/16956057 dated 16/12/2021 to the industry under the Air (Prevention & Control of Pollution) Act, 1981.



22/06/2023

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

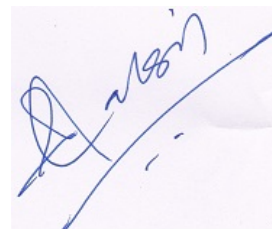
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



22/06/2023

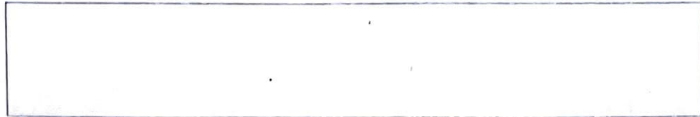
**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)





IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we Amrit Singh S/o Dharmender Singh R/o 219, Lehri Road
Khanna, Punjab. (Respondent No.8).....

The above

named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

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IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of..... 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For Amrit Agro Ind.
Amrit Singh
Partner
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: 016LDH23929637 Application No : 13842331

To, Tarsem Singla
 #506-b, Bank Colony, Behind Lady Hospital
 Khanna, Ludhiana-141401

Subject: Renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 granted vide no. O16LDH2CTOW3929712 dated 28.4.2016 (valid upto 30.9.2020) to M/s Anmol Industries, C-1, Focal Point, Khanna, Distt. Ludhiana.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2020/13842331
Date of issue :	16/10/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	O16LDH2CTOW3929712 From:28/04/2016 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Tarsem Singla, (Partner)
Address of Industrial premises	Anmol Industries, C-1 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	62.04 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana Khanna

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Anmol Industries, C-1 Focal Point, Khanna, Ludhiana Khanna, 141401

Special Conditions:

1. The industry shall not generate & discharge any trade effluent.
2. The industry shall comply with the guidelines of the CGWA for abstraction of ground water.

All other contents and conditions of consent will remain same as mentioned in original consent no. O16LDH2CTOW3929712 dated 28.4.2016 (valid upto 30.9.2020) under the Water (Prevention & Control of Pollution) Act, 1974.



16/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sri Fatehgarh Sahib for information and necessary action.



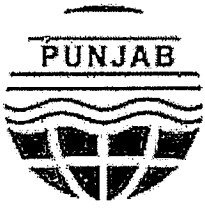
16/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 016LDH23929637		Application No : 13810578

To,
Tarsem Singla
 #506-b, Bank Colony, Behind Lady Hospital
 Khanna, Ludhiana-141401

Subject: Renewal of 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 granted vide no. O16LDH2CTOW3929653 dated 28.4.2016 (valid upto 30.9.2020) to M/s Anmol Industries, C-1, Focal Point, Khanna, Distt. Ludhiana.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/13810578
Date of issue :	16/10/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity:	O16LDH2CTOW3929653 From:28/04/2016 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Tarsem Singla, (Partner)
Address of Industrial premises	Anmol Industries, C-1 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	62.04 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana Khanna

Special Conditions:

1. This consent is issued on the basis of undertaking submitted by the industry, in compliance to policy of the Board circulated vide letter dated 02/02/2016, to the effect that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and if any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry under as per the provisions of the Act, without affording any opportunity or notice.

2. The industry should confirm to the following ambient noise level prescribed under Rule 13 (1) of Noise Pollution Regulation & Control) Rules, 2000 at their boundary limits:

Sr. No.	Type of area	Parameters	Limit in dB(A) Leq
		Day Time, Night Time	
1.	Industrial Area	75 70	
2.	Commercial Area	65 55	
3.	Residential Area	55 45	
4.	Silence Zone	50 40	

Note:

- i. Day time shall mean from 6:00 a.m. to 10:00 p.m
- ii. Night time shall mean from 10:00 pm to 6:00 a.m

3. The industry shall install noise limiter on potential pollution devices including retrofitting the existing devices.

4. The industry will not install any additional boiler / furnace without obtaining prior written permission from the Board.

All other contents and conditions of consent will remain same as mentioned in original consent no. O16LDH2CTOW3929653 dated 28.4.2016 (valid upto 30.9.2020) under the Air (Prevention & Control of Pollution) Act, 1981.



(Handwritten Signature)

16/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sri Fatehgarh Sahib for information and necessary action.

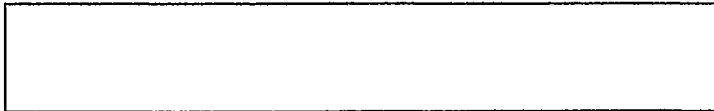
(Handwritten Signature)

16/10/2020

(Om Parkash)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

Annol Industries, C-1 Focal Point, Khanna, Ludhiana Khanna, 141401



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF.....

Suit/Appeal No. ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re:-

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we TARSEM SINGLA S/O JAGDISH RAM R/O HOUSE No. 606-B BANK COLONY KHANNA LUDHIANA KHANNA PUNJAB 141401

The above named..... RESPONDENT No.09

.....do hereby appoint NAVEEN CHAUDHARY D/2164/2010 CH 165 LAWYERS CHAMBER DELHI HIGH COURT 110003

(herein after called the advocate/s) to be my / our Advocate in the above -- noted case authorize him-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

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IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23 Day of 2024 Accepted subject to the terms of the fees.

Advocate

Handwritten signature of Naveen Chaudhary

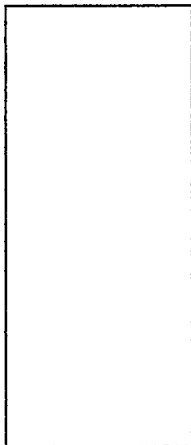
Client

Handwritten signature of Tarsem Singla

Client

I identify the Signature/Thumb Impression of Below Mentioned Person,

Signed In My Presence. The Client.



THE ABOVE INDUSTRIES

Signature



ANMOL INDUSTRIES

Manufacturers of : HIGH QUALITY NEELAM® & VEENUS® CATTLE FEED

C-1, & C-2, Focal Point, KHANNA - 141401 (Pb.)

AUTHORITY LETTER

Ref. No.

Dated

We, Aman Singla S/o Sh. Naresh Kumar Singla, Abhishek Singla S/o Sh. Naresh Kumar Singla and Tarsem Singla S/o Late Sh. Jagdish Ram, partners of M/s Anmol Industries, Plot No. C-1, Focal Point, Khanna – 141401 (PB), do hereby authorize Tarsem Singla S/o Sh. Jagdish Ram to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of Tarsem Singla have been attested and reproduced below for the said purpose.

Executants

For ANMOL INDUSTRIES

Aman Singla
Partner

(_____)

(Aman Singla)

For ANMOL INDUSTRIES

Abhishek Singla

(_____ Partner)

(Abhishek Singla)

For ANMOL INDUSTRIES

Tarsem Singla

(_____ Partner)

(Tarsem Singla)

Authorized Signatory

For ANMOL INDUSTRIES

Tarsem Singla

Partner

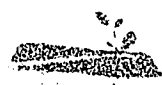
(Tarsem Singla)

Place: Khanna

Date: 05-08-2024

AMERICAN INDIAN ARTS

THE AMERICAN INDIAN ARTS SOCIETY





117 PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatsavaran Bhumna, Nabha Road, Patiala - 147001.
Website : www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R-02/18/19/0001 Application No : 167/2976

To,
 Narinder Kumar,
 D-40-41
 Khanna, Ludhiana-141401

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<u>[REDACTED]</u>
Date of Issue :	<u>[REDACTED]</u>
Date of expiry :	<u>[REDACTED]</u>
Certificate Type :	<u>Fresh</u>

2. Particulars of the Industry

Name & Designation of the Applicant	<u>[REDACTED]</u>
Address of Industrial premises	<u>[REDACTED] D-40-41, Nabha Road, Khanna, Khanna, Ludhiana Khanna-141401</u>
Capital Investment of the Industry	<u>2.43 lakhs</u>
Category of Industry	<u>Red</u>
Type of Industry	<u>1044-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing</u>
Scale of the Industry	<u>Small</u>
Office District	<u>Ludhiana Khanna</u>
Consent Fee Details	<u>Rs. 5500 vide UTR no. IBK1 210309476029 dated 08/02/2021 and Rs. 3300/- vide UTR no. IBK1 210831101747 dated 31/08/2021</u>
Raw Materials (Name with quantity per day)	<u>NIS Strip @ 36 M²/year, Nickel and Chromium Plating Salt @ 650 Kg/year.</u>
Products (Name with quantity per day)	<u>Needle and Slide Plate @ 30000 Nos /day.</u>
By-Products, if any, (Name with quantity per day)	<u>Nil</u>



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF.....

Suit/Appeal No ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we NARINDER KUMAR S/O MANJIT RAI R/O NALABADI KHANNA LIDHIANA PUNJAB 141401

The above named RESPONDENT No.10

do hereby appoint

NAVEEN CHAUDHARY D/2164/2024 CH 165 LAWYERS CHAMBER BLOCK-1 DELHI HIGH COURT 110003

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23 Day of 2024 201 Accepted subject to the terms of the fees.

Handwritten signature of Naveen Chaudhary

Advocate

Client

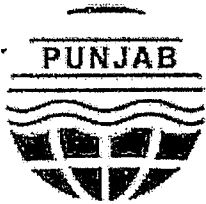
I Identify the Signature/Thumb Impression of Below Mentioned Person,

For A-ONE ENTERPRISES

Handwritten signature of client

Prop.

Signed in My Presence The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 018LDH2318723	Application No : 20131015	

To,
Tarsem Singla
 C-47, Focal Point
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Varied/LDHKH/2018/8188482 dated 06/08/2018 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2022/20131015
Date of issue :	21/11/2022
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Varied/LDHKH/2018/8188482 From:06/08/2018 To:30/09/2022

2. Particulars of the Industry

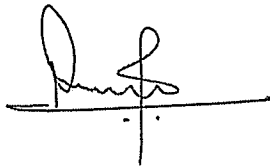
Name & Designation of the Applicant	Tarsem Singla, (Partner)
Address of Industrial premises	Avinash Industries, Plot No: C-47, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	357.59 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Varied/LDHKH/2018/8188482 dated 06/08/2018 valid upto 30/09/2022 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. The industry will operate & maintain its air pollution control device (APCD), regularly and efficiently, so as to achieve the stack emission standards, consistently as prescribed by the Board/ MoEF&CC as amended from time to time.
2. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.
3. The industry shall get its building plan amended from Director of Factories, in case there is any change w.r.t. building and location of machinery.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Varied/LDHKH/2018/8188482 dated 06/08/2018 to the industry under the Air (Prevention & Control of Pollution) Act, 1981.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

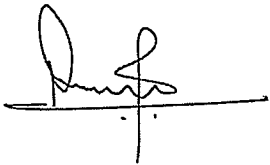
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



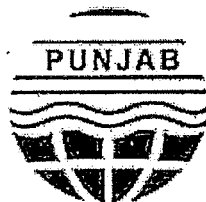
21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 018LDH2318723		Application No : 20263013

To,
 Tarsem Singla
 C-47, Focal Point
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Varied/LDHKH/2018/8188634 dated 06/08/2018 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2022/20263013
Date of issue :	21/11/2022
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Varied/LDHKH/2018/8188634 From:06/08/2018 To:30/09/2022

2. Particulars of the Industry

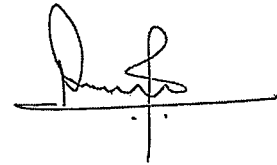
Name & Designation of the Applicant	Tarsem Singla, (Partner)
Address of Industrial premises	Avinash Industries, Plot No. C-47, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	357.59 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Varied/LDHKH/2018/8188634 dated 06/08/2018 valid upto 30/09/2022 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. The industry is advised to obtain necessary clearance for Abstraction of Ground Water from the Punjab Water Regulation and Development Authority (PWRDA).
2. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.
3. The industry shall get its building plan amended from Director of Factories, in case there is any change w.r.t. building and location of machinery.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Varied/LDHKH/2018/8188634 dated 06/08/2018 to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

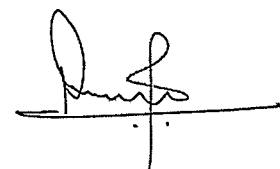
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



IN THE COURT OF... BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI
ORIGINAL APPLICATION No.47/2024

Suit/Appeal No. JURISDICTION OF 201

In re:-

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION
.....Plaintiff(s) or Petitioner(s)
.....Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJABDefendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we TARSEM SINGLA S/O JAGDISH RAM R/O HOUSE No. 606-B BANK
COLONY KHANNA LUDHIANA PUNJAB 141401

The above named..... RESPONDENT No.11

.....NAVEEN CHAUDHARY.....do hereby appoint
D2165/2010
CH 165 LAYERS CHAMBER BLOCK-1 DELHI HIGH COURT 110003

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or In any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear In court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this23.....Day of.....2024.....Accepted subject to the terms of the fees.

Advocate

Naveen Chaudhary

Client

For Avinash Industries

Tarsem Singla

Client

Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.





AVINASH INDUSTRIES

Address : Plot No. C-47, Focal Point, Khanna – 141401 District Ludhiana (PB)

Mob : 98722-92525 | E-mail: avinashinds@gmail.com

AUTHORITY LETTER

Ref. No. _____

Dated _____

We, Ashwani Kumar Singla S/o Late Sh. Jagdish Ram and Tarsem Singla S/o Late Sh. Jagdish Ram, partners of M/s Avinash Industries, Plot No. C-47, Focal Point, Khanna – 141401 (PB), do hereby authorize Tarsem Singla S/o Sh. Jagdish Ram to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of Tarsem Singla have been attested and reproduced below for the said purpose.

Executants



For Avinash Industries

Ashwani Kumar

Partner

(_____)

(Ashwani Kumar Singla)



For Avinash Industries

Tarsem Singla

Partner

(_____)

(Tarsem Singla)

Authorized Signatory

For Avinash Industries

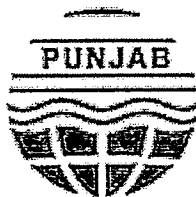
Tarsem Singla

Partner

(Tarsem Singla)

Place: Khanna

Date: 05-08-2024



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: G14LDH22016037

Application No : 11476431

To,

Bharat Agro Industries
D-116, Focal Point
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of Consent to Operate an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2019/11476431
Date of issue :	13/11/2019
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	O15LDH2CTOW2429782 From:09/03/2015 To:30/09/2019

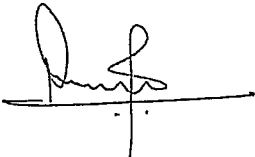
2. Particulars of the Industry

Name & Designation of the Applicant	Tajinder Pal, (Manager)
Address of Industrial premises	Bharat Agro Industries, D-116, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	19.03 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 9000/- vide CR. No. 82/5154 dated 09/10/19 and late fee of Rs. 180/- vide CR no. 37/5155 dated 17/10/19
Raw Materials(Name with quantity per day)	1) DOC @ 10.5 MTD 2) MOLLASES @ 500 Kgs/day 3) Rice Polish @ 2.5 MTD 4) Maize @ 800 Kgs/day 5) Salt @ 100 Kgs/day 6) Barley @ 800 Kgs/day

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Bharat Agro Industries, D-116, Focal Point, Khanna, Ludhiana Khanna, 141401

Products (Name with quantity per day)	Cattle Feed @ 10 MTD
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per details given in application no. 11476431 Raw Material Weighing Hopper Grinding Mixer Collection Hopper Blending Pelletization Packing
Details of the Effluent Treatment Plant	Domestic Effluent @ 0.25 KLD
Mode of Disposal	Onto land for plantation after passing through septic tank
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB/ MoEF & CC.



13/11/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

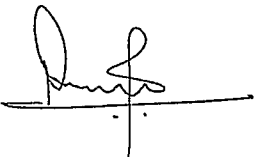
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



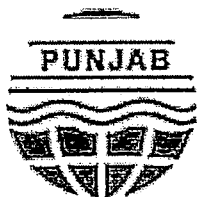
13/11/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: <i>G14LDH22016037</i>		Application No : <i>11476347</i>

To,

Tajinder Pal
D-116, Focal Point
Khanna, Ludhiana-141401

Subject: Renewal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. O15LDH2CTOA2440598 dated 09/03/2015- M/s Bharat Agro Industries, D-116, Focal Point, Khanna, Ludhiana Khanna.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Renewal/LDHKH/2019/11476347</i>
Date of issue :	<i>18/11/2019</i>
Date of expiry :	<i>30/09/2024</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>O15LDH2CTOA2440598 From:09/03/2015 To:30/09/2019</i>

2. Particulars of the Industry

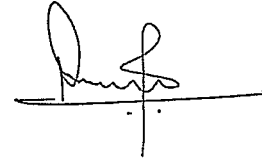
Name & Designation of the Applicant	<i>Tajinder Pal, (Manager)</i>
Address of Industrial premises	<i>Bharat Agro Industries, D-116, Focal Point, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>19.03 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>2030-Fish feed, poultry feed and cattle feed</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Air (Prevention & Control of Pollution) Act, 1981.

The validity of 'consent to operate' granted to the industry vide no. O15LDH2CTOA2440598 dated 09/03/2015 (valid upto 30.09.2019), is hereby renewed upto 30.09.2024, for the manufacturing of Cattle Feed @ 10 MTD with the same terms & conditions and following additional conditions:

1. The industry shall ensure that it will not emit the black smoke under any circumstances.
2. The industry shall not install any boiler /furnace in its premises without obtaining prior written permission from the Board.
3. The industry shall ensure that no air pollution problem /public nuisance odour problem is created in the area due to the discharge of emission from the unit.

All other contents shall remain unchanged. This letter be appended with the original consent no. O15LDH2CTOA2440598 dated 09/03/2015 issued to the industry vide Board's letter no. 1034 dated 10.03.2015 and subsequent extension(s) from time to time under the Air (Prevention & Control of Pollution) Act, 1981.



18/11/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

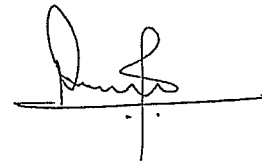
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



18/11/2019

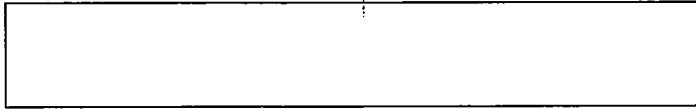
(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

12



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF.....
ORIGINAL APPLICATION No.47/2024
Suit/Appeal No. JURISDICTION OF 201

In re:-

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION
.....Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB
.....Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we TAJINDER SINGH S/O RAM PRATAP WARD No.22 BEHIND NATRAJ
CENEMA KHANNA LUDHIANA PUNJAB 141401

The above named..... RESPONDENT No.12

.....do hereby appoint

(herein after called the advocate/s) to be my / our Advocate in the above -- noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to, these presents the contents of which have been understood by me/us on thisDay of.....201 Accepted subject to the terms of the fees.

Advocate

Client

Client For Binarat Agro Industries
Tajinder Singh
Public Manager

Navneet Choudhary
Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

For Binarat Agro Industries

Sheel Singh
Public Manager

GST No: 03AADFB1109Q1ZP

B **Bharat Agro Industries**
Manufactures of: high quality 'Birla & 2-Hans'
Brands Cattle Feed

D-116, Focal Point,
Khanna-141401 (Pb.)

+919815910631 ☎

+919815063836

bharatagroindustries99@gmail.com ✉

Ref. No.

Dated.....

AUTHORITY LETTER

Kusam Lata w/o Ashok Kumar Kirti Punj w/o Sharda Indul Kum
We, Meena Rani w/o Tejinder Pal S/o _____ and _____
S/o _____, partners of M/s Bharat Agro Industries, Khanna - 141401
(PB), do hereby authorize (i) Tejinder Pal & (ii) Sharda Indul S/o (i) Ram Partabji Amer Nath to complete
all administrative, revenue and legal formalities for the purpose of representation of
the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the
activities including signing, authorizing and submitting any application forms,
affidavits or other documents; appoint any persons, consultants, firms or companies,
making payments and submit fees to any government or non-government departments
and organisations; or any other activity required for the aforementioned purpose; and
that his acts and deeds will be binding on the firm.

The signature of _____ have been attested and reproduced below for the said
purpose.

Executants

For Bharat Agro Industries

Kusam Lata
(Authorized Signatory)

(Kusam Lata)
w/o
Ashok Kumar

For Bharat Agro Industries

Kirti Punj
(Authorized Signatory)

Kirti Punj w/o
Sharda Indul

For Bharat Agro Industries

Meena Rani
(Authorized Signatory)

Meena Rani w/o
Tejinder Pal

Date: _____

Authorized Signatory

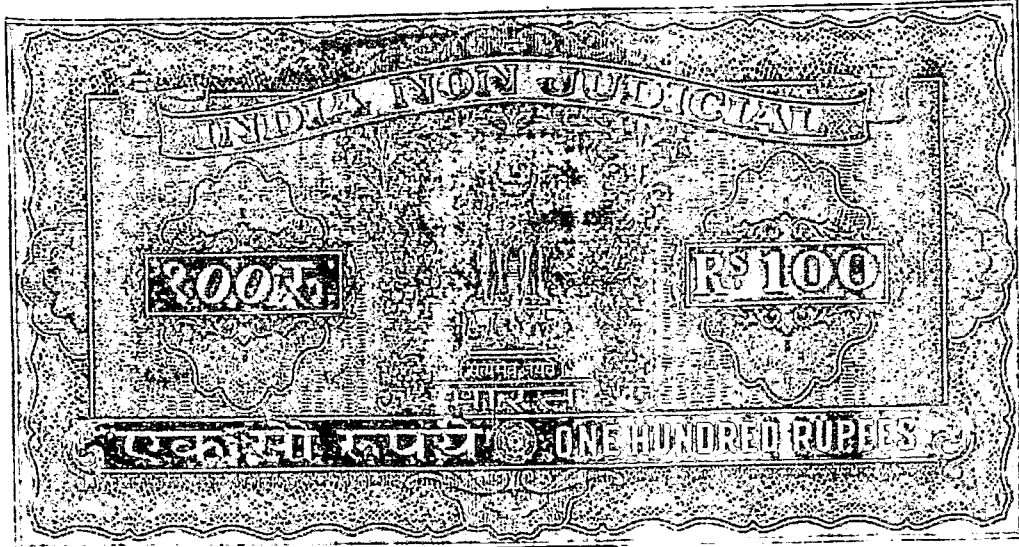
For Bharat Agro Industries

Tejinder Pal
(Authorized Signatory)

For Bharat Agro Industries

Sharda Indul
(Authorized Signatory)

27 50 100Rs.



10/5

Meena Rani



Kirti Punj



Kusum Lata

Tajinder Paul



Shard Indu Punj

GENERAL POWER OF ATTORNEY

Stamp Papers: 100x2, 50x2 .

10/5

We, M/s Bharat Agro Industries, D-116, Focal Point, Khanna Distt. Ludhiana (Punjab), thro' its partners Smt. Kirti Punj wife of Sh. Shard Indu Punj, aged 35 yrs., Smt. Kusum Lata wife of Sh. Ashok Kumar, aged 35 yrs. and Smt. Meena Rani wife of Sh. Tajinder Paul, aged 35 yrs. approx. hereby appoint Sh. Tajinder Paul s/o Sh. Ram Partap, Bhaget colony, Behind Matraj Cinema, Khanna, Distt. Ludhiana and Shard Indu Punj s/o Sh. Amar Nath Punj, H.No. 1597/3, G.T. Road, Khanna Distt. Ludhiana (Punjab) jointly/severally, to be our true and lawful general attorneys, for and on behalf of our firm, to the extent of our share/s, in the said firm, and the attorney/s, is/are competent to do and perform each and every act regarding the business affairs of the firm, with his/their own hands, as and when required, to handle

Meena Rani

Smt. Kirti Punj....

Cont'd to -2--

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50 x 2 = 100
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Un 2030
Kirti Lunt

10/5/99 10/11
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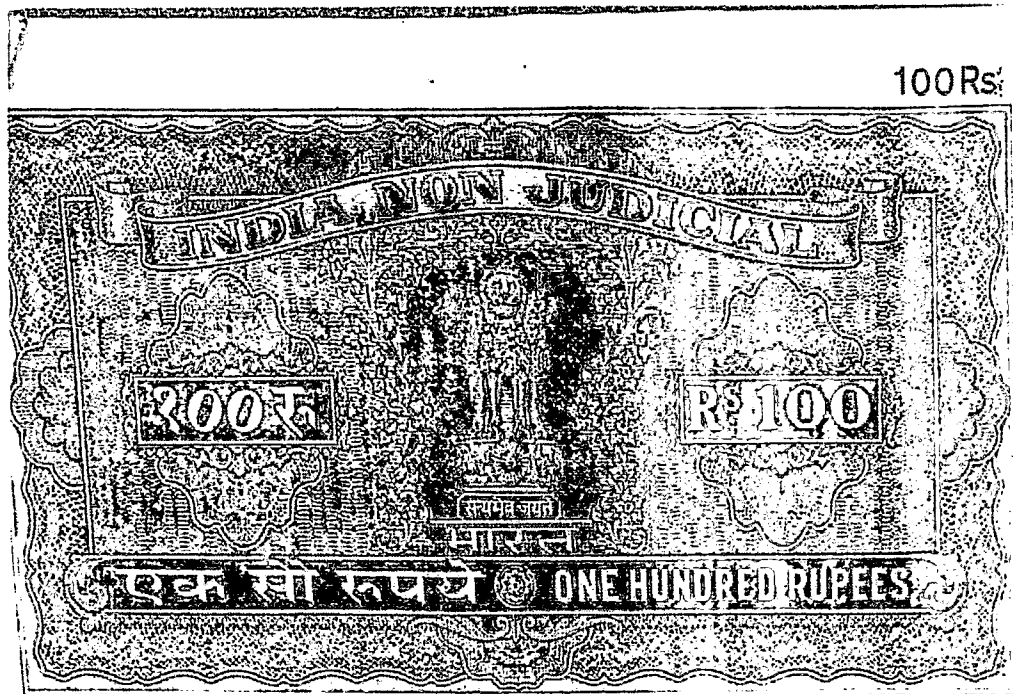
विशेषज्ञां कृति विज्ञां प्र
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Un 2030
Kirti Lunt

M.C. M.C.
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Kuram Lata
Meeva Ravi

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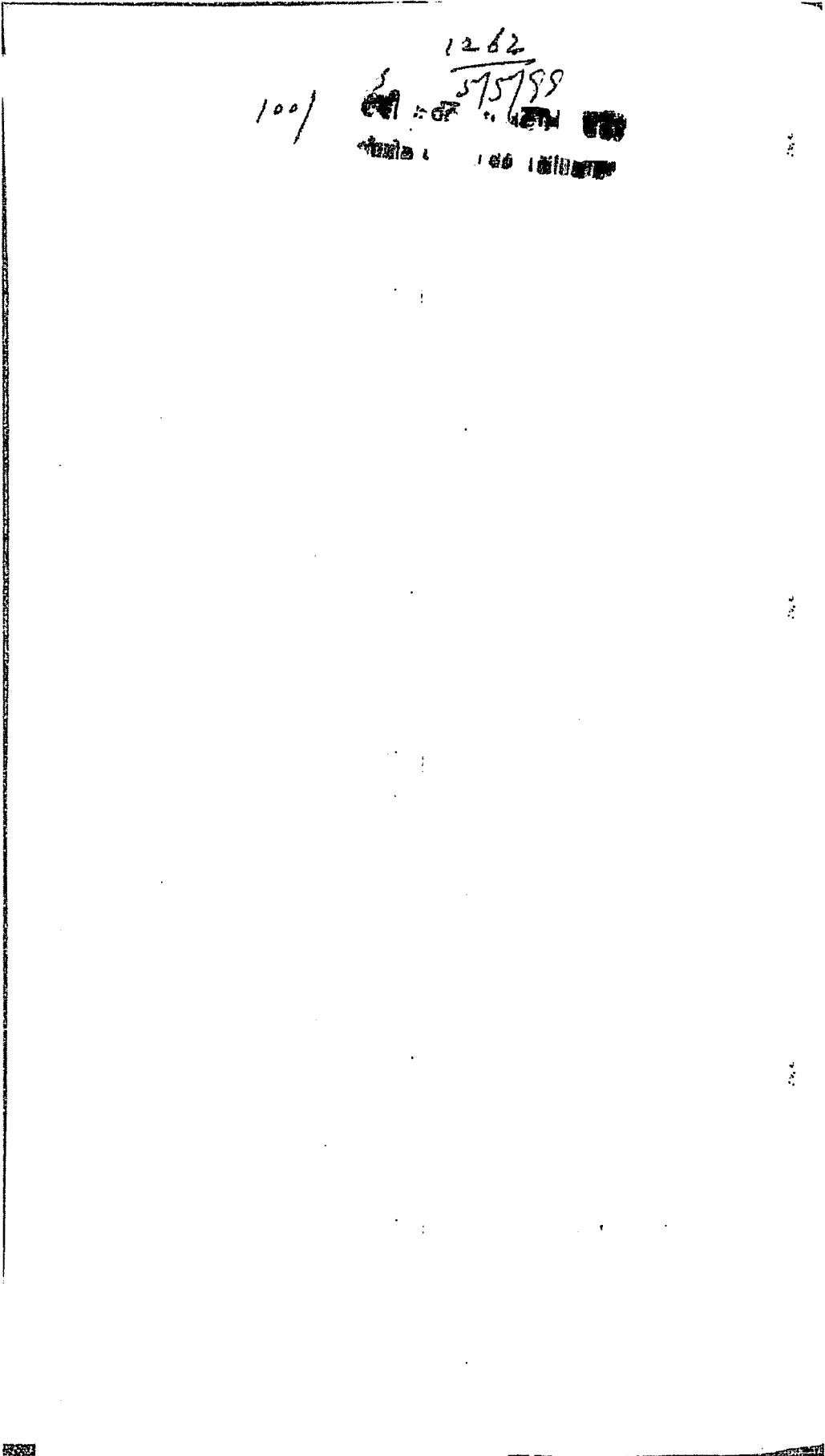


- 2 : -

all kinds of sale and purchases, to receive the amounts, to issue the cheque/s, to make the payments, to get the receipts, to appear in the Govt. offices, Semi-Govt. and/or Pvt. Offices, of factories, companies, firms, Corporations, Board, Trusts, and to deal with the persons, agents, agencies, producers, to do all the acts, in Income tax, deptt. Sales Tax, deptt. Central sales tax, Railway authorities, I.S.I. authorities, etc. Excise/taxation deptts. Police deptt. Goods tax, Electricity deptt. Licencing Authority, Agri. deptt. G.I.C. to operate the Bank accounts, to open any New account/s, to withdraw the amounts, to apply for C.C. limit, cash credit, limits, etc. to apply for any loan and to hypothecate and mortgage the firms' property, to make the documents, to execute and get registered the documents required from time to time for Bank transactions, and for the smooth running of the business of the firm, to make any applications, replications, affidavits,

NICEVARANI

Sent to -3----



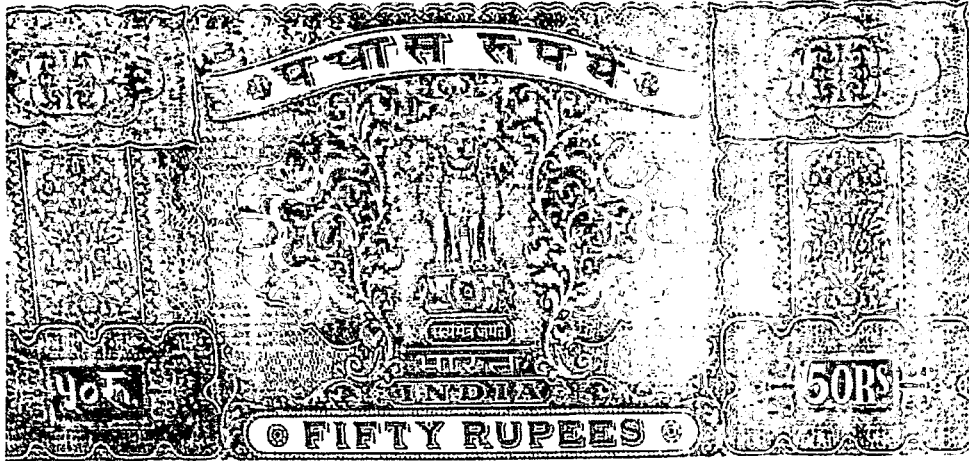
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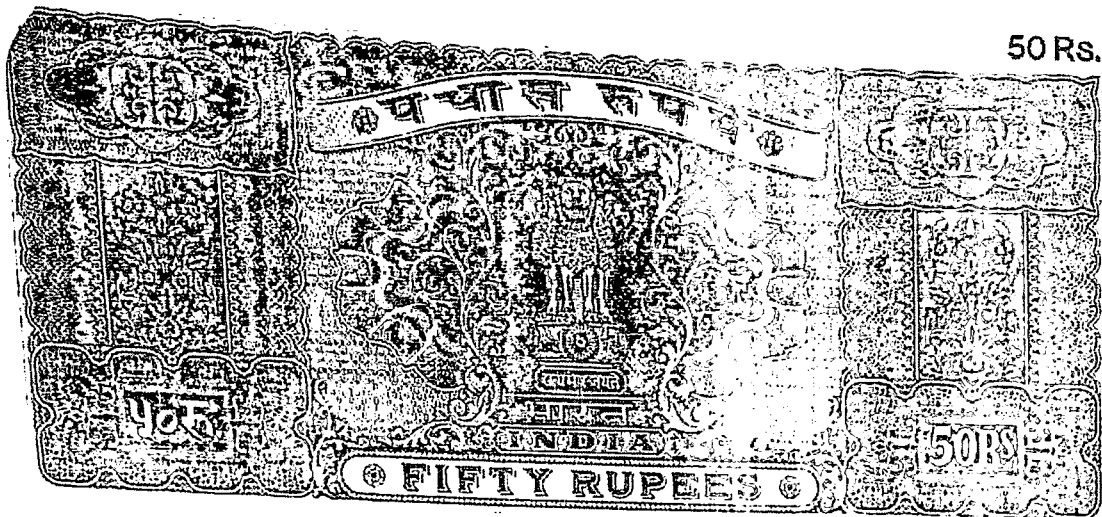
-: 3 : -

appeal, revision, and to appear in the courts from lowest to highest, personally and/or through Advocate, Agent etc. to hire the services of any Advocate, pleader, special attorney, agent etc. they can engage any official, officers of any deptt. concerned, to ~~may~~ purchase the stamp papers, tickets, court fee tickets etc. and to do and perform the things in the try. offices, to receive any amounts, to issue the receipts, to take steps for recovery of payments, to get any refund, compensation amounts, and/or apply for insurance and/or any other claims etc. and generally they are fully competent to do and perform the acts, matters, things, deeds, etc. for the business of the firm, jointly/severally, whichever is required from time to time, we have executed only this General Power of attorney for and on behalf of our firm as mentioned above,

meena(ran)

Cont' to -1----

1262
S/S/S/S
S/S/S/S



- 4 : -

the attorney/s can give any notice and can receive any notice/s, and to reply the same, he/they can appoint any dealers and to make cancellation of any type of documents, to lodge any report/s, to get any copies of the concerned documents, the acts done by him/them shall be binding on us, Executed on this 8 day of May, 1999 in presence of witnesses.

Witness.
Onkar Raj Pabta,
President, M.C.
Khanna (Pb.)
[Signature]

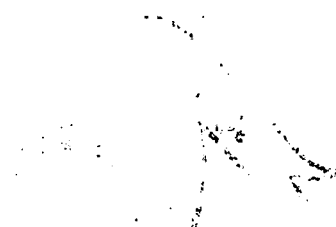
Executants:
M/s Bharat Agro Indus.
thro' partners
Smt. Kirti Punj, Kusum Lata
and Meena Rani,
above said.
Kusum Lata Kirti Punj
MEENA RANI
8/5/99.

Witness.
J. Binder Pal
s/o S. Prishon,
137/13, Khanna
[Signature]

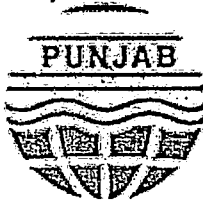
Entered at No. 124 in my register.

[Signature]
RAJ PAB
District Officer
KARNAL

57) 1262
5/5/81
कोषीक प्रमाणिका संख्या 1262



112
50
कोषीक प्रमाणिका संख्या 112
5/5/81
कोषीक प्रमाणिका संख्या 112



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No : 3628

Registered/Speed Post

Date: 01-11-2021

Industry Registration ID: O21LDH1140476

Application No : 16863173

To,

Sanjay Bansal
D-68, Focal Point, Khanna, Distt Ludhiana.
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of $1/2$ Consent to Operate $1/2$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

PATIALA

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH/KKH/2021/16863173
Date of issue :	29/10/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	LDH/RO-II/06/Water/E-189 From: 31/03/2006 To: 31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Sanjay Bansal, (Partner)
Address of Industrial premises	M/s C.c.f. Industries, D-68, Focal Point, Khanna, Distt Ludhiana. , Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	17.48 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 19450/- & Rs. 450/- vide UTR. No. BARBV21224991148 dated 12/08/2021 and Rs. 350/- vide UTR. No. BARBV21224991148 dated 12/08/2021 & Rs. 350/- vide UTR. No. BARBV21224987831 dated 12/08/2021 as NOC regularization fee.
Raw Materials (Name with quantity per day)	D.R.B @ 1200 Kg/day, Maize @ 400 Kg/day, Molasses @ 300 Kg/day and Rice Bran etc. @ 500 Kg/day.
Products (Name with quantity per day)	Cattle Feed @ 2.0 MTD.

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M/s C.c.f. Industries, D-68, Focal Point, Khanna, Distt Ludhiana. , Khanna, Ludhiana Khanna, 14140

By-Products, if any,(Name with quantity per day)	Nil.
Details of the machinery and processes	As per details given application form no. 16863173 Raw Material --> Grinder --> Elevator --> Feed Mixer --> Elevator --> Mixer Machine --> Pelleting --> Dispatch.
Details of the Effluent Treatment Plant	No trade effluent is generated, hence ETP not required.
Mode of Disposal	Only domestic effluent @ 0.5 KLD is discharged onto land for plantation after passing through septic tank.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by the Board/ M&FP&CC as per time to time.



29/10/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



Endst. No.:

3629

Dated:

07-11-2021

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.



29/10/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written consent of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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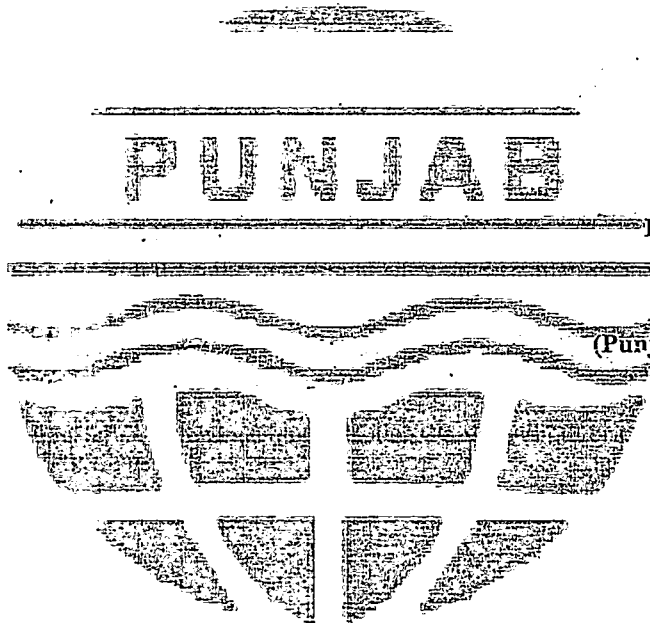
M/s C.c.f. Industries, D-68, Focal Point, Khanna, Distt Ludhiana, Khanna, Ludhiana Khanna, 141401

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

- 42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
- 43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- 1. The industry shall comply with the guidelines of Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water.
- 2. The industry will not generate and discharge any trade effluent without obtaining prior written permission of the Board.
- 3. The industry shall not install any new machinery/Boiler/DG set without prior written permission from the Board.



Om Parkash

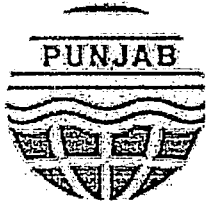
29/10/2021

**(Om Parkash)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
Website:- www.ppcb.gov.in

Office Dispatch No : 3626

Registered/Speed Post

Date: 01-11-2021

Industry Registration ID: O2ILDH1140176

Application No : 16862833

To,

Sanjay Bansal
D-68, Focal Point, Khanna, Distt Ludhiana.
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2021/16862833
Date of issue :	29/10/2021
Date of expiry :	30/09/2031
Certificate Type :	Renewal
Previous CTO No. & Validity :	LDH/RO-II/06/Air/F-220 From: 31/03/2006 To: 31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Sanjay Bansal, (Partner)
Address of Industrial premises	M/s C.c.f. Industries, D-68, Focal Point, Khanna, Distt Ludhiana. , Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	17.48 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 19450/- & Rs. 450/- vide UTR. No. BARBV21224987831 dated 12/08/2021 and Rs. 350/- vide UTR. No. BARBV21224991148 dated 12/08/2021 & Rs. 350/- vide UTR. No. BARBV21224987831 dated 12/08/2021 as NOC regularization fee.
Raw Materials (Name with Quantity per day)	D.R.B @ 1200 Kg/day, Maize @ 400 Kg/day, Molasses @ 300 Kg/day and Rice Bran etc. @ 500 Kg/day.

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M/s C.c.f. Industries, D-68, Focal Point, Khanna, Distt Ludhiana. , Khanna, Ludhiana Khanna, 141401

Products (Name with Quantity per day)	Cattle Feed @ 2.0 MTD.
By-products, if any, (Name with Quantity per day)	Nil.
Details of the machinery and process	As per details given application form no. 16862833 Raw Material --> Grinder --> Elevator --> Feed Mixer --> Elevator --> Mixer Machine --> Pelleting --> Dispatch.
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil.
Type of Air Pollution Control Devices to be installed	No source air pollution, hence APCD not required.
Stack height provided with each boiler/thermo heater/Furnace etc.	Not Required.
Sources of emissions and type of pollutants	Flue gas emissions.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per stack emission standards prescribed by the Board/ MoEF&CC as amended from time to time.



PUNJAB



29/10/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.



29/10/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length-in-mts. W=Width-in-mts.

- ii) The sampling port shall be 7 to 10 cm in diameter.

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more.
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16. a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers:

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPOB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall not install any new machinery/Boiler/DG set without prior written permission from the Board.
2. The industry should conform to the following ambient noise level prescribed under Rule 13 (1) of Noise Pollution Regulation & Control) Rules, 2000 at their boundary limits:

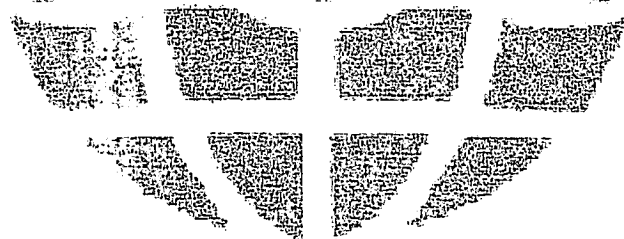
Sr No. Type of area Limits in dB(A) Leq

	Day Time	Night Time
1. Industrial Area	75	70
2 Commercial Area	65	55
3. Residential Area	55	45
4. Silence Zone	50	40

Note:

i. Day time shall mean from 6:00 a.m. to 10:00 p.m.

ii. Night time shall mean from 10:00 pm to 6:00 a.m.



(Signature)

29/10/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

13



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re: - GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION Plaintiff(s) or Petitioner(s) Appellant(s) Complainant(s)

VERSUS STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we AGAM BANSAL S/O SANJAY BANSAL R/O H No. KISSAN ENCLAVE NEAR GURU HARIKRISHAN NAGAR KHANNA LUDHIANA PUNJAB 141401

The above named RESPONDANT No.13

NAVEEN CHAUDHAR do hereby appoint D2164/2010 CH 165 LAWYERS CHAMBER BLOCK-1 DELHI HIGH COURT 110003

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23 Day of 2024 201 Accepted subject to the terms of the fees.

Handwritten signature of Naveen Chaudhary, Advocate

For CCF Industries Partner with handwritten signature

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

Subject to Khanna Jurisdiction only

Mfrs. of : High Quality
PUJA & CEAP
CATTLE FEED



CCF

D-67, 68, FOCAL POINT,
KHANNA-141401 (PB.)

Industries

Ref. No. _____

Dated 05.08.2024

AUTHORITY LETTER


We, Sanjay Bansal S/o Sat pal and Alka Bansal W/o Alka Bansal partners of M/s C.C.F Industries , Khanna - 141401 (PB), do hereby authorize Agam Bansal S/o Sanjay Bansal to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of patners have been attested and reproduced below for the said purpose.

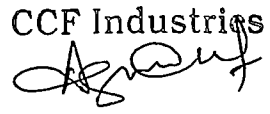
Executants

For CCF Industries

(_____) Partner

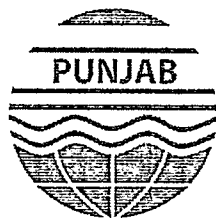
SANJAY BANSAL
For CCF Industries
(_____)
ALKA BANSAL

Partner

Authorized Signatory

For CCF Industries

(_____)
Partner

AGAM BANSAL

Date:05/08/2024



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981*

Office Dispatch No: OCMMS/CTO(Air)/2024/004962

Date: 06/08/2024

Industry Registration ID: OI6LDH24265287

Application No: 26506528

To, **Parminder Singh,**
Proprietor,
M/s Cheema Agro Industries,
D-121, Focal Point, Khanna,
Ludhiana Khanna, Punjab, 141401

Subject : Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Parminder Singh, (Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHHK/2024/26506528		
Date of issue:	2024-08-06		
Date of expiry:	2025-08-06		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	14027190	2020-11-03 00:00:00.0	2023-09-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Parminder Singh, (Proprietor)				
Address of Industrial premises:	D-121, FOCAL POINT, KHANNA				
Existing Capital investment / Project Cost of the industry	50.28 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2030-Fish feed, poultry feed and cattle feed				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for	1 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	10800.0	62831997	2024-08-06 14:27:33.645	----

"This is computer generated document from OCMMS by PPCB"

Cheema Agro Industries, D-121, Focal Point, Khanna, 26506528

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

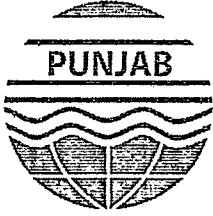
I PARMINDER SINGH S/o Shri Amar Singh Aged 65 Years, Authorized Signatory PROPRIETOR (designation) of M/s CHEEMA AGRO INDUSTRIES (OCMMS ID O16LDH24265287) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOA/Varied/LDHKH/2020/14027190 Dated 2020-11-03 and the same is valid upto 2023-09-30.
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial/ forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick-kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

*Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
PARMINDER SINGH

Date: 06/08/2024



PUNJAB POLLUTION CONTROL BOARD

" Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974*

Office Dispatch No: OCMMS/CTO(Water)/2024/004961

Date: 06/08/2024

Industry Registration ID: O16LDH24265287

Application No: 26506516

To, **Parminder Singh,**
Proprietor,
M/s Cheema Agro Industries,
D-121, Focal Point, Khanna,
Ludhiana Khanna, Punjab, 141401

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Parminder Singh, (Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHKH/2024/26506516		
Date of issue:	2024-08-06		
Date of expiry:	2025-08-06		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	139554531	2020-12-14 00:00:00.0	2023-09-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Parminder Singh, (Proprietor)				
Address of Industrial premises:	D-121, FOCAL POINT, KHANNA				
Existing Capital investment / Project Cost of the industry	50.28 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2030-Fish feed, poultry feed and cattle feed				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for	1 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	10800.0	313829366	2024-08-06 14:19:54.152	-----

"This is computer generated document from OCMMS by PPCB"

Cheema Agro Industries, D-121, Focal Point, Khanna, 26506516

Page 1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I PARMINDER SINGH S/o Shri Amar Singh Aged 65 Years, Authorized Signatory PROPRIETOR (designation) of M/s CHEEMA AGRO INDUSTRIES (OCMMS ID O16LDH24265287) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOW/Varied/LDHKH/2020/13955453 Dated 2020-12-14 and the same is valid upto 2023-09-30.
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial/ forged information / document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA, 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

*Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
PARMINDER SINGH

Date: 06/08/2024



IN THE COURT OF BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

Suit/Appeal No. ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we NARJOT SINGH CHEEMA S/O PARMINDER SINGH R/O HOUSE No.220
SUN CITY, AMLOH ROAD, KHANNA, LUDHIANA, PUNJAB, 141401

The above named RESPONDENT No.14

do hereby appoint
NAVEEN CHAUDHARY
D/2164/2010
CH 165 LAWYERS CHAMBER BOCK-1 DELHI HIGH COURT 110003

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23 Day of 2024 201 Accepted subject to the terms of the fees.

Naveen Chaudhary

Advocate

For Cheema Agro Industries

Narjot Singh

Client

Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

GST No. : 03AFIPS6893L1ZP

PAN No. : AFIPS6893L

157

ੴ ਸਤਿਗੁਰ ਪ੍ਰਸਾਦਿ॥

M. +91 98726-00892

+91 98766-00892

Off. 01628-355059



CHEEMA AGRO INDUSTRIES

Mfrs. of : HIGH QUALITY CATTLE FEED & POULTRY FEED SAGAR BRAND

D-121, Focal Point KHANNA (Punjab) INDIA

Ref. No.....

Dated. 06-08-2024.

AUTHORITY LETTER

We, Surinder Kaur Cheema W/o Late .Sh. Parminder Singh Cheema , Gurjot Singh Cheema S/o Late Sh. Parminder Singh Cheema partners of M/S Cheema Agro Industries, D-121 Focal Point Khanna - 141401 (Ldh) Punjab. Do hereby authorize Narjot Singh Cheema S/o Sh. Parminder Singh Cheema to complete all administrative , revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents appoint any persons, consultants, firms or compnies, making payments and submit fees to any government or non-government departments and organisations or any other activity required for theaforementioned purpose and that his acts and deeds will be binding on the firm.

The signature of Partners of the firm has been attestd and reproduced below for the said purpose.

Executants

For Cheema Agro Industries

Surinder Kaur

Partner

Surinder Kaur Cheema

For Cheema Agro Industries

Gurjot Singh

Partner

Gurjot Singh Cheema

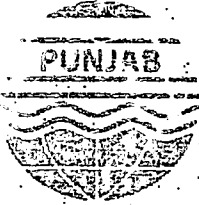
Authorized Signatory

For Cheema Agro Industries

Narjot Singh

Partner

Narjot Singh Cheema



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website: - www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE Under the provisions of Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2024/002496

Date: 09/05/2024

Industry Registration ID: R16LDH24369024

Application No: 25629387

To: Kapoor Chand,
Prop,
M/s Davinder Industries,
D-7, Focal Point, Khanna,
Ludhiana Khanna, Punjab, 141401

Subject: Auto Generation of Renewal Certificate for Consent to Operate granted under the Water
(Prevention & Control of Pollution) Act, 1974

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25 26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Kapoor Chand, (Prop), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/LDHKH/2024/25629387		
Date of issue:	2024-05-09		
Date of expiry:	2029-05-09		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	4382537	2016-08-24 00:00:00.0	2020-06-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Kapoor Chand, (Prop)
Address of Industrial premises:	D-7, FOCAL POINT, KHANNA
Existing Capital investment / Project Cost of the industry	6.43 (lakhs)
Category of Industry	RED
Type of Industry	10-44-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
Scale of the Industry	Small
Office District	Ludhiana Khanna
CTE/CTO/Authorization applied for	5 years

This is computer generated document from OCMMS by PPCB

Davinder Industries, D-7, Focal Point, Khanna, 25629387

Page 1

TIN : 03051123722

Subject to Khanna Jurisdiction only

(M) : 098783-00377
(M) : 098150-41738

Davinder Industries

Manufacturers of : HIGH QUALITY SEWING MACHINE PARTS

Specialist in : NEEDLE PLATE

D-7, Focal Point, KHANNA-141401 (PB.)

Ref. No.

Dated.....

Annexure-A

Self Declaration

Auto Renewal of Consent to Operate

I, Kapoor Chand S/o Shri Gurdas Ram Aged 50 Years, Authorized Signatory Prop (designed) of M/s Davinder Industries (OCMMS ID-R16LDH24369024) Submitting this self declaration In favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 which is stated as under:

1. That the consent to establish/consent to operate under the provisions of the water (Prevention & Control of Pollution) Act,1974 vide no- R16LDH2CTOW4382537 and Air (Prevention & Control of Pollution) Act,1981 was issued vide no. R16LDH2CTOA4382655 Dated-24.08.2016 and the same is valid up to-30.06.2020.
2. That we have not carried out any expansion / modernization / change in process/ product / Raw material/fuel/change in bed capacity that either changes our category (from green to orange or orange to red or so on)or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below.
3. That we are complying with conditions of previous consent/authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate/authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act,1986.
6. That no prohibitory directions are issued from Courts/Appellate Authority/National Green Tribunal/other Judicial authority.
7. I acknowledgement that any wrong/partial/forged information/document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the board under the provisions of the water (Prevention & Control of Pollution) Act,1974 and Air (Prevention & Control of Pollution) Act, 1981/HWM Rules, 2016.

*Details of changes if any alongwith proposed mechanism of treating extra pollutant

M/s Davinder Industries

Kapoor Chand

Prop/Auth.Sign

ਹਾਲ-ਚਾਲ ਪੁਸ਼ਟਿਆ

ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨਰਿੰਦਰ ਸੇਈ ਨੇ ਐਤਵਾਰ ਕਾਂਗਰਸ ਪ੍ਰਧਾਨ ਮਲਿਕਾਅਰਜੁਨ ਖੜਗੇ ਨਾਲ ਵੋਟ 'ਤੇ ਗੱਲ ਕੀਤੀ ਤੇ ਉਨ੍ਹਾਂ ਦਾ ਸਾਥ ਦਿੱਤਾ।

ਸ਼੍ਰੀ ਚੌਰਾਹੇ ਕਰਨ ਵਾਲੇ ਸੂਬਾ ਮੁਲਜ਼ਮ ਸਮੇਤ 15 ਲੋਕਾਂ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਹੈ। ਓਡਿਸ਼ਾ ਪੁਲਿਸ (ਪੁਰਬੀ ਰੇਂਜ) ਦੇ ਡੀ. ਆਈ. ਜੀ. ਸਤਿਆਜੀਤ ਨਾਇਕ ਨੇ ਦੱਸਿਆ ਕਿ ਬੁਰੂਆਤ 'ਚ ਇੰਟਰਨੈੱਟ ਸੇਵਾਵਾਂ ਨੂੰ 48 ਘੰਟਿਆਂ ਲਈ ਮੁਅੱਤਲ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਹ ਮਿਆਦ 30 ਦਿਨਾਂ

ਕਾਦਮਪਾਟ ਕਰਨ ਕਾਰਨ ਭਾਜਪਾ ਨੇ 18 ਮੈਂਬਰੀ ਐਮ. ਸੀ. ਡੀ. ਦੀ ਸਥਾਈ ਕਮੇਟੀ ਦੀ ਇਕ ਖਾਲੀ ਸੀਟ ਬਿਨਾਂ ਮੁਕਾਬਲਾ ਜਿੱਤੀ ਸੀ। ਭਾਜਪਾ ਨੇ ਉਕਤ ਖਾਲੀ ਅਹੁਦੇ ਨੂੰ ਭਰਨ ਲਈ ਚੋਣ ਨੂੰ ਲੈ ਕੇ ਦਿੱਲੀ ਦੀ ਮੋਅਰ ਬੋਲੀ ਓਬਰਾਏ ਵਿਰੁੱਧ ਮਾਣਹਾਨੀ ਦੀ ਕਾਰਵਾਈ ਸ਼ੁਰੂ ਕਰਨ ਦੀ ਘੋਸ਼ਣਾ ਕੀਤੀ।

- 17



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF.....

Suit/Appeal No ORIGINAL APPLICATION 47/2024 JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we KAPOOR CHAND S/O GURDAS RAM R/O WARD NUMBER 17 HOUSE No.131 SUNCITY COLONY AMLOH ROAD KHANNA LUDHIANA PUNJAB.141401.....

The above named..... RESPONDENT No.17.....

.....NAVEEN CHAUDHARY.....do hereby appoint D6124/2010 CH 165 LAWYERS CHMABER BLOCK -1 DELHI HIGH COURT 110003

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

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IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this23.....Day of 24 201 Accepted subject to the terms of the fees.

Naveen Chaudhary

Advocate

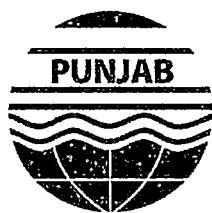
Kapoor Chand

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

17



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974*

Office Dispatch No: OCMMS/CTO(Water)/2024/002965

Date: 29/05/2024

Industry Registration ID: R16LDH24592907

Application No: 25735028

To, **Anmol Sahi,**
Partner,
M/s M/s Dev Steel Industries,
B-2 , Focal Point, Khanna,
Ludhiana Khanna, Punjab, 141401

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Anmol Sahi, (Partner), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHKH/2024/25735028		
Date of issue:	2024-05-29		
Date of expiry:	2029-05-29		
Certificate Type:	Renewal (Auto-Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	4748212	2016-11-22 00:00:00.0	2021-06-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Anmol Sahi, (Partner)				
Address of Industrial premises:	B-2, Focal Point, Khanna				
Existing Capital investment / Project Cost of the industry	4.63 (lakhs)				
Category of Industry	RED				
Type of Industry	Industry of process involving metal treatment of process such as pickling galvanizing or finishing				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	5500.0	580667920	2024-05-29 18:59:46.235	-----

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M/s Dev Steel Industries, B-2, Focal Point, Khanna, 25735028

Page 1



IN THE COURT OF... BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

Suit/Appeal No. ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re:-

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we ANMOL SAHLS/O.RATTAN CHAND R/O HOUSE NO. 51 PARTAP COLONY RAILWAY ROAD KHANNA LUDHIANA PUNJAB 141401

The above named RESPONDANT No.18

NAVEEN CHAUDHARY D/2104/2010 do hereby appoint CH 165 LAWYERS CHAMBER BLOCK- 1 DELHI HIGH COURT 9999998399 adv.chaudharynaveen@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this Day of 201 Accepted subject to the terms of the fees.

Advocate

Handwritten signature of Naveen Chaudhary

Client

For Dev Steel Industries Client

Handwritten signature of Anmol Sahi Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

DEV STEEL INDUSTRIES**B-2 FOCAL POINT-KHANNA-141401(PB)****AUTHORITY LETTER**

I, Neena Sahi W/o Rattan Chand sahi partner of M/s Dev steel industries B-2 Focal Point , Khanna - 141401 (PB), do hereby authorize Partner Anmol sahi S/o Rattan Chand sahi to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of partner has been attested and reproduced below for the said purpose.

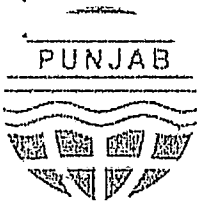
Executants

For Dev Steel Industries
Neena Sahi
(NEENA SAHI) Partner

Authorized Signatory

For Dev Steel Industries
Anmol Sahi
(Anmol Sahi) Partner

Date: 5 August 2024



PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No : 2770

Registered/Speed Post

Date: 8/9/2020

Industry Registration ID: O16LDH24569780

Application No: 13519534

To,

Madan Lal Sharma
Gagan Industries, Near Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

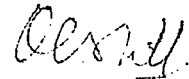
1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/13519534
Date of issue :	08/09/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Fresh/LDH2/2016/4569799 From: 19/10/2016 To: 30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Madan Lal Sharma, (Managing Partner)
Address of Industrial premises	Gagan Industries, Near Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	5.44 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 5500/- vide UTR. No. 000091961671 dated 14/08/2020

Raw Materials (Name with Quantity per day)	DOC @ 9.5 Metric Tonnes/Day RICE PHUCK @ 3 Metric Tonnes/Day RICE POLISH @ 2 Metric Tonnes/Day SALT @ 0.8 Metric Tonnes/Day MOLLASSES @ 0.8 Metric Tonnes/Day MAIZE @ 3 Metric Tonnes/Day MUSTARED SEED CAKE @ 2.8 Metric Tonnes/Day COTTON SEED CAKE @ 2.8 Metric Tonnes/Day COTTON SEED @ 0.8 Metric Tonnes/Day
Products (Name with Quantity per day)	CATTLE FEED @ 8000 MT/Year
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per details given in application no. 13519534
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	No source of air pollution as per application form.
Stack height provided with each boiler/thermo heater/Furnace etc.	Not applicable.
Sources of emissions and type of pollutants	No source of air emission.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emissions standards prescribed by PPCB, MoEF & CC New Delhi.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

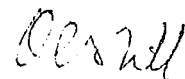
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional office, Fatehgarh Sahib.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act. 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 i. In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.
 ii.
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

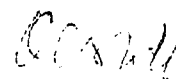
17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008. without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in-stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. This consent is granted on the basis of undertaking submitted by the industry that it is complying with the conditions of consents granted to it under the Air (Prevention & Control of Pollution) Act, 1981. If any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry as per the provisions of the Act/ Rules.
2. The site inspection shall be carried out in due course of time. In case of any violations, appropriate action shall be taken under the relevant provisions of the Acts, Rules.
3. In case of any complaint/violations, the consent/authorization shall automatically consider to be revoked.
4. The industry shall ensure that no air pollution problem / public nuisance / odour problem is created in the area due to discharge of emissions from its industrial premises.
5. The industry shall not change/modernize its manufacturing process and shall not increase its production capacity without obtaining prior written permission of the Board.



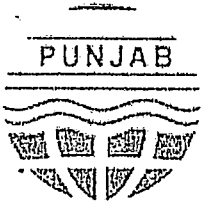
08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatvaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No : 2768

Registered/Speed Post

Date: 8/9/2020

Industry Registration ID: 016LDH24569780

Application No : 13519597

To,

Madan Lal Sharma
Gagan Industries, Near Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

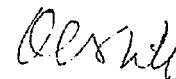
1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDCHKH/2020/13519597
Date of issue :	08/09/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDH2/2016/4569972 From: 19/10/2016 To: 30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Madan Lal Sharma, (Managing Partner)
Address of Industrial premises	Gagan Industries, Near Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	5.44 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 5500/- vide UTR. No. 000091961803 dated 14/08/2020

Raw Materials(Name with quantity per day)	DOC @ 9.5 Metric Tonnes/Day RICE-PHUCK @ 3 Metric Tonnes/Day RICE POLISH @ 2 Metric Tonnes/Day MOLLASSES @ 0.8 Metric Tonnes/Day SALT @ 0.8 Metric Tonnes/Day MAIZE @ 3 Metric Tonnes/Day MUSTARED SEED CAKE @ 2.8 Metric Tonnes/Day COTTON SEED CAKE @ 2.8 Metric Tonnes/Day COTTON SEED @.8 Metric Tonnes/Day
Products (Name with quantity per day)	CATTLE FEED @ 8000 MT/Year
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per details given in application no. 13519597
Details of the Effluent Treatment Plant	NO Trade effluent is generated hence ETP not required.
Mode of Disposal	only Domestic Effluent @ 0.5 KLD- onto land for plantation after passing through septic tank.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB, MoEF & CC New Delhi.



08/09/2020

(Om' Parkash)
Environmental Engineer

For & on behalf

of

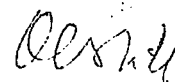
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

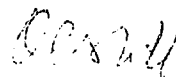
1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules. 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. This consent is granted on the basis of undertaking submitted by the industry that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974. If any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry as per the provisions of the Act/ Rules.
2. The site inspection shall be carried out in due course of time. In case of any violations, appropriate action shall be taken under the relevant provisions of the Acts, Rules.
3. In case of any complaint/violations, the consent/authorization shall automatically consider to be revoked.
4. The industry shall comply with the guidelines for abstraction of groundwater issued by the Central Ground Water Authority (CGWA).
5. The industry shall not generate and discharge any kind of trade effluent from its process under any circumstance without obtaining prior permission from the Board.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF ORIGINAL APPLICATION 47/2023 JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION
.....Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB
.....Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we ..MADAN LAL SHARMA S/OOM PARKASH SHARMA R/O STREET No. 04.....
WARD No. 23 BHAGAT COLONY KHANNA LUDHIANA PUNJAB 141401

The above

named..... RESPONDENT No.19

.....NAVEEN CHAUDHARY.....do hereby appoint
D/2164/2010
CH 165 LAWYERS CHAMBER BLOCK-1 DELHI HIGH COURT 110003
999998399

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this23.....Day of.....2024..... 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

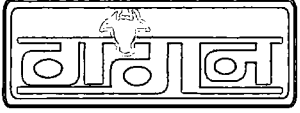
For Gagan Industries
M Sharma
Client **Partner**

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

GST No.: 03AADFG3530E1Z4

Subject to Khanna Jurisdiction only



संतुलित पशु आहार

GAGAN INDUSTRIES

MFRS. OF HIGH QUALITY CATTLE FEED

NEAR GAIB DI PULLI, OPP. GOLD GYM, G.T. ROAD, KHANNA-141401 (PB.)

☎ 98760-84648, 98148-27238 ✉ gaganindustries6464@gmail.com 🌐 www.gagancattlefeed.com

AUTHORITY LETTER

I Amandeep sharma s/o Sh Madan Lal Sharma partner of M/s GAGAN INDUSTRIES NEAR 110-D FOCAL POINT KHANNA -141401(PB.) do hereby authorize Sh.Madan Lal sharma S/o Sh Om parkash to complete all administrative ,revenue and legal Formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi . This authortity is valid for the activities including signing, Authority is valid for the activities including signing, authorizing and submitting any application forms,affidavits or other documents;appoint any person Consul-tants,firms or companies making payments and submit fees to any government Or non government departments and organizations ;or any other activity required for the aforementioned purpose ; and that his acts and deeds will be binding on On the firm.The singnatuer of PARTNERS of the firm has been attested and reproduced below for the said purpose .

Executant

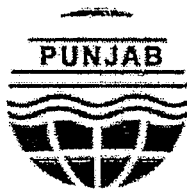
or Gagan Industries

Partner

Authorized signatory

For Gagan Industries

Partner



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 019LDHKH235563

Application No : 23823565

To,

Sheetal Jain
 D-61, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Renewal/LDHKH/2023/21608028 dated 28/04/2023 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2023/23823565
Date of issue :	09/11/2023
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDHKH/2023/21608028 From: 28/04/2023 To: 27/10/2023

2. Particulars of the Industry

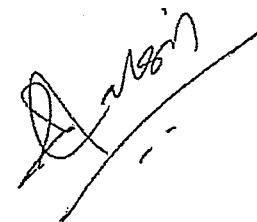
Name & Designation of the Applicant	Sheetal Jain, (Proprietor)
Address of Industrial premises	M/s Galaxy Crumb India, D-61, Focal Point, Khanna, Khanna, Ludhiana, Khanna-141401
Capital Investment of the Industry	48.0 lakhs
Category of Industry	Orange
Type of Industry	2115(A)- Rubber Chips/ Crumb manufacturing from Waste/ used tyres using cutter/shredder/ de-beading facility and grinder / pulverizer or having effluent discharge from washing of tyres less than 10 KLD to 100 KLD or both
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Renewal/LDHKH/2023/21608028 dated 28/04/2023 valid upto 27/10/2023 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. This consent is granted for manufacturing of Crumb Powder @ 56400 MT/Year as product and Waste Wire @ 6300 MT/Year & Waste Fibre @ 300 MT/Year as by-products.
2. The industry shall obtain permission from the Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water and submit the same at Regional Office, Fatehgarh Sahib.
3. The industry will not generate and discharge any trade effluent without obtaining prior written permission of the Board.
4. The industry shall install water meter over the supply of fresh water within 7 days and shall submit the record of daily withdrawal/ consumption at Regional Office, Fatehgarh Sahib on monthly basis.
5. The industry shall plant trees wherever space is available inside and outside the unit.
6. The industry shall not increase its production capacity without obtaining prior permission of the Board.
7. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
9. The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
10. The industry shall ensure that there is no public nuisance in the area, due to activities of the industry.
11. This consent is being granted as per the undertaking submitted by the industry. If the industry is found to have submitted any false, incomplete, or tampered documents or information, the Board reserves the right to take appropriate action under the provisions of the Water Act, 1974 and Air Act, 1981 without affording an opportunity of personal hearing.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Fresh/LDHKH/2020/11998268 dated 24/02/2020 and its subsequent extension issued from time to time under the Water (Prevention & Control of Pollution) Act, 1974.



09/11/2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

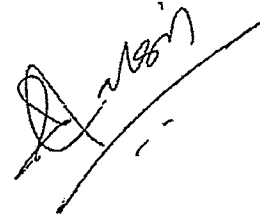
Dated:

A copy of the above is forwarded to the following for information and necessary action please:

"This is computer generated document from OCMMS by PPCB"

M/s Galaxy Crumb India, D-61, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



09/11/2023

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 019LDHKH235563

Application No : 23986602

To,

Sheetal Jain
 D-61, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Renewal/LDHKH/2023/21599581 dated 28/04/2023 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2023/23986602
Date of issue :	09/11/2023
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDHKH/2023/21599581 From:28/04/2023 To:27/10/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Sheetal Jain, (Proprietor)
Address of Industrial premises	M/s Galaxy Crumb India, D-61, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	48.0 lakhs
Category of Industry	Orange
Type of Industry	2115(A)- Rubber Chips/ Crumb manufacturing from Waste/ used tyres using cutter/shredder/ de-beading facility and grinder / pulverizer or having effluent discharge from washing of tyres less than 10 KLD to 100 KLD or both
Scale of the Industry	Small
Office District	Ludhiana Khanna

"This is computer generated document from OCMMS by PPCB"

M/s Galaxy Crumb India, D-61, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

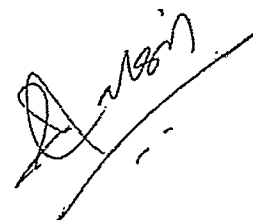
Page 1

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Renewal/LDHKH/2023/21599581 dated 28/04/2023 valid upto 27/10/2023 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. This consent is granted for manufacturing of Crumb Powder @ 56400 MT/Year as product and Waste Wire @ 6300 MT/Year & Waste Fibre @ 300 MT/Year as by-products.
2. The industry will operate & maintain its air pollution control device (APCD), regularly and efficiently, so as to achieve the stack emission standards, consistently as prescribed by the Board/ MoEF&CC as amended from time to time.
3. The industry shall ensure that no black smoke should be emitted from the stack of the industry at any time.
4. The industry shall get the stack emission monitoring from Board within one month.
5. The industry shall plant trees wherever space is available inside and outside the unit.
6. The industry shall not increase its production capacity without obtaining prior permission of the Board.
7. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
9. The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
10. The industry shall ensure that there is no public nuisance in the area, due to activities of the industry.
11. This consent is being granted as per the undertaking submitted by the industry. If the industry is found to have submitted any false, incomplete, or tampered documents or information, the Board reserves the right to take appropriate action under the provisions of the Water Act, 1974 and Air Act, 1981 without affording an opportunity of personal hearing.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Fresh/LDHKH/2020/11998477 dated 24/02/2020 and its subsequent extensions issued from time to time under the Air (Prevention & Control of Pollution) Act, 1981.



09/11/2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

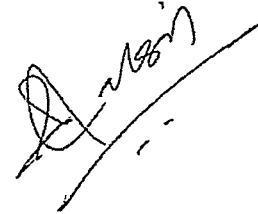
Dated:

A copy of the above is forwarded to the following for information and necessary action please:

"This is computer generated document from OCMMS by PPCB"

M/s Galaxy Crumb India, D-61, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



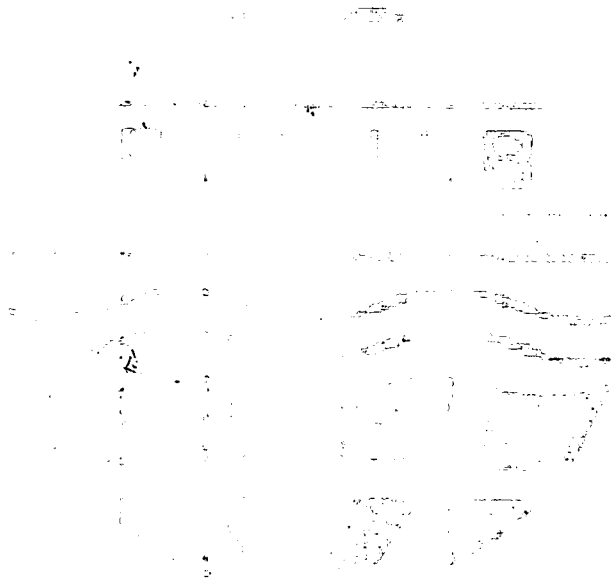
09/11/2023

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)





IN THE COURT OF..... BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI.....

Suit/Appeal No. ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION
.....Plaintiff(s) or Petitioner(s)
.....Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJABDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we SHEETAL JAIN D/O SANDEEP KUMAR JAIN R/O B-84 BASEMENT AND UPPER
GROUND FLOOR PHASE -1 ASHOK VIHAR NORTH WEST DELHI 110052

The above named..... RESPONDENT No.20
NAVEEN CHAUDHARY
D/2164/2010.....do hereby appoint
CH 165 LAYWERS CHAMBER BLOK-1 DELHI HIGH COURT 110003
9999998399

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

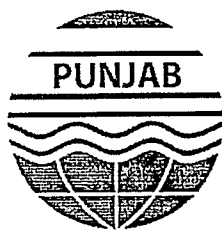
IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this23.....Day of2024..... 201 Accepted subject to the terms of the fees.

Naveen choudhary
Advocate

For M/s Galaxy Crumb India
Sheetal Jain
Auth. Signatory
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signee in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE Under the provisions of Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2024/003252

Date: 14/06/2024

Industry Registration ID: R15LDH22586872

Application No: 25922815

To, **Gaurav Dhand,**
Proprietor,
M/s M/s Gaurav Steels,
D-2, Focal Point, Khanna,
Ludhiana Khanna, Punjab, 140401

Subject: **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Gaurav Dhand, (Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate

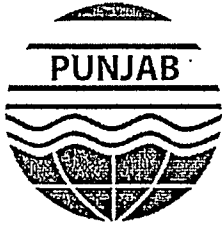
Certificate No.:	CTO/Renewal/LDHKH/2024/25922815		
Date of issue:	2024-06-14		
Date of expiry:	2029-06-14		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No.:	Date Of Issue:	Date Of Expiry:
	10175396	2019-06-24 00:00:00.0	2024-06-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Gaurav Dhand (Proprietor)				
Address of Industrial premises:	D-2, FOCAL POINT, KHANNA				
Existing Capital investment / Project Cost of the industry	20.6 (lakhs)				
Category of Industry	RED				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	18000.0	868196559	2024-06-14 15:23:57.707	----

"This is computer generated document from OCMMS by PPCB"

M/s Gaurav Steels, D-2, Focal Point, Khanna, 25922815



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/003251

Date: 14/06/2024

Industry Registration ID: R15LDH22586872

Application No: 25922700

To, Gaurav Dhand,
Proprietor,
M/s M/s Gaurav Steels,
D-2, Focal Point, Khanna,
Ludhiana Khanna, Punjab, 140401

Subject: Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Gaurav Dhand (Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHKH/2024/25922700		
Date of issue:	2024-06-14		
Date of expiry:	2029-06-14		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No.:	Date Of Issue:	Date Of Expiry:
	10175288	2019-06-25 00:00:00.0	2024-06-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Gaurav Dhand, (Proprietor)				
Address of Industrial premises:	D-2, FOCAL POINT, KHANNA				
Existing Capital investment / Project Cost of the industry	20.6 (lakhs)				
Category of Industry	RED				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	18000.0	540898540	2024-06-14 15:21:15.448	----

"This is computer generated document from OCMMS by PPCB"

M/s Gaurav Steels, D-2, Focal Point, Khanna, 25922700

Page 1

Self Declaration

Auto renewal of consent to operate

I GAURAV DHAND S/o Shri Dev Krishan Dhand Aged 47 Years, Authorized Signatory PROPRIETOR (designation) of M/s M/S GAURAV STEELS (OCMMS ID R15LDH22586872) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOA/Renewal/LDHKH/2019/10175288 Dated 2019-06-25 and the same is valid upto 2024-06-30
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information / document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.

*Details of changes if any along with proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
GAURAV DHAND

Date: 14/06/2024



IN THE COURT OF BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

ORIGINAL APPLICATION No.47/2024

Suit/Appeal No JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT WELFARE ASSOCIATION

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB

Defendant (s)/ Respondent(s) / Accused Know all to whom these

Present shall come that I/we GAURAV DHAND S/O DEV KRISHAN DHAND R/O H No. 9 G.T.B NAGAR...
DURGA MANDIR NARG KHANNA LUDHIANA PUNJAB 141401

RESPONDANT No.21

The above named

NAVEEN CHAUDHARY

D/2164/2010

do hereby appoint

CH 165 LAWYERS CHAMBER BLOCK -1 DELHI HIGH COURT 110003

999998399

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which I have been understood by me/us on this 23 Day of 2024 201 Accepted subject to the terms of the fees.

Advocate

Prop.

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No. 5877

Registered/Special Post

Date: 1-12-20

Industry Registration ID: 016LDH2407715

Application No: 1433901

Charan Dass
Gopika Industries
Khanna, Punjab-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2020/14335901
Date of Issue :	28/11/2020
Date of expiry :	30/09/2025
Certificate Type	Renewal
Previous C/O No. & Validity :	CTOW/Varied/LDI12/2017/5777833 From:08/08/2017 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Charan Dass, (Partner)
Address of Industrial premises	Gopika Industries, C-58 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	178.78 lakhs
Category of Industry	Change
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	RS. 42000 - vide UTR. No. N267201252732172 dated 22/09/2020 and Rs. 33000 - (including penalty of Rs. 8400) vide UTR no. N267201252732864 dated 23/09/2020

Raw Materials(Name with quantity per day)	RICE POLISH @4Metric Tonnes/Day MUSTARD SEED CAKE @5.6Metric Tonnes/Day RICE PHUCK @6Metric Tonnes/Day DOC @19Metric Tonnes/Day MOLASSES @1.6Metric Tonnes/Day MAIZE @6Metric Tonnes/Day SALT @1.6Metric Tonnes/Day COTTON SEED @1.6Metric Tonnes/Day COTTON SEED CAKE @5.6Metric Tonnes/Day
Products (Name with quantity per day)	CATTLE FEED @ 15,000 MT Year
By-Products, if any.(Name with quantity per day)	Nil
Details of the machinery and processes	As per details given in application no. 14335901
Details of the Effluent Treatment Plant	No trade effluent generated, hence ETP not required
Mode of Disposal	Domestic Effluent @ 0.3 KLD- Into sewer.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB MoEF & C.O. New Delhi.

(Om Parkash)
Environmental Engineer
For & on behalf

of
(Punjab Pollution Control Board)

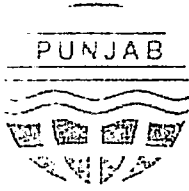
Encl. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Regional Engineer Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

(Om Parkash)
Environmental Engineer
For & on behalf

of
(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No : 3875

Registered/Speed Post

Date: 1-12-2020

Industry Registration ID: 016LDH24077715

Application No: 11/2020

To:

Charan Dass
Gopika Industries
Khanna, Punjab-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit for discharge of the emissions arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/14216664
Date of issue :	28-11-2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Varied/LDH2/2017/5777322 From:08/08/2017 To:30.09.2020

2. Particulars of the Industry

Name & Designation of the Applicant	Charan Dass, (Partner)
Address of Industrial premises	Gopika Industries, C-58 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	178.78 lakhs
Category of Industry	Orange
Type of Industry	2050 Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 42000/- vide UTR. No. N267201252724493 dated 23/09/2020 and Rs. 3300/- (including penalty of Rs. 840/-) vide UTR no. N267201252732864 dated 23/09/2020

This is copy of the original document from OC/MIS by PPCB

Gopika Industries, C-58 Focal Point Khanna, Ludhiana Khanna

Raw Materials (Name with Quantity per day)	RICE POLISH @ 4 Metric Tonnes/Day MUSTARD SEED CAKE @ 5.6 Metric Tonnes/Day MOLLASSES @ 1.6 Metric Tonnes/Day MAIZE @ 6 Metric Tonnes/Day RICE PHUCK @ 6 Metric Tonnes/Day DOC @ 19 Metric Tonnes/Day SALT @ 1.6 Metric Tonnes/Day COTTON SEED @ 1.6 Metric Tonnes/Day COTTON SEED CAKE @ 5.6 Metric Tonnes/Day
Products (Name with Quantity per day)	CATTLE FEED @ 15,000 MT Year
By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	As per details given in application no. 14216664
Quantity of fuel required (in TPD) and capacity of boilers Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	No source of air pollution, hence APCD not required
Stack height provided with each boiler/thermo heater Furnace etc.	Not applicable.
Sources of emissions and type of pollutants	No source of air pollution.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by PPCB, MoEF & CC New Delhi.

(Om Parkash)
Environmental Engineer
For & on behalf

(Punjab Pollution Control Board)

Enclst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

28.11.2020

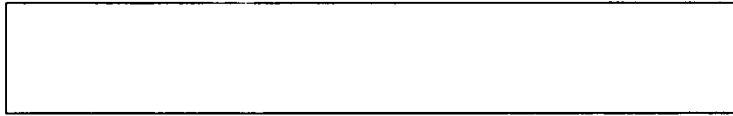
(Om Parkash)
Environmental Engineer
For & on behalf
of

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Gopika Industries, C-58 Focal Point, Khanna, Ludhiana District - 141001

Page 2

23



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI
IN THE COURT OF.....

Suit/Appeal No. JURISDICTION OF 201

In re:

Gen Secretary Industria Foca PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we Charan Das S/o Bahadur Mal R/o Street No. 6, Moti Nagar, Jdhiana,
Punjab (Respondent No: 23)

The above named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearing and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of.....201 Accepted subject to the terms of the fees.

Advocate

Naveen Chaudhary

Client

For Gopika Industries

Client

[Signature]

Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

TIN - 03661063877
ST/CST No. 46535813
Dt. 5-2-96

193
R.S.
Subject to Khanna Jurisdiction only

Code : 01628
Fact. : 225890, 223456
Resi. : 231390
Mob. : 98142-20790

GOPIKA INDUSTRIES

Manufacturers of : HIGH QUALITY "DAYAL & CHETAN" CATTLE FEED
C-58, Focal Point, KHANNA-141401 (Punjab)

Dated.....05/08/2024

Ref. No.

AUTHORITY LETTER

I. GURPARSHAD GUPTA S/o Sh. CHARAN DASS partner of M/s GOPIKA INDUSTRIES, C-58 Focal Point, Khanna – 141401 (PB), do hereby authorize Sh. CHARAN DASS S/o Sh. BAHADUR MAL to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of Sh. CHARAN DASS have been attested and reproduced below for the said purpose.


Executants

For Gopika Industries


Partner

Authorized Signatory

For Gopika Industries


Partner

Date: 05/08/2024



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: 015LDH22295541 Application No : 21912676

To, **Vinod Gupta**
Khanna, Ludhiana-141401
 Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDHKH/2023/21912676
Date of issue :	09/06/2023
Date of expiry :	30/09/2025
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/LDH2/2017/6535159 From:23/10/2017 To:30/09/2022

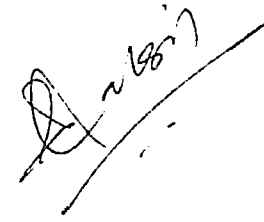
2. Particulars of the Industry

Name & Designation of the Applicant	Tep Tepsatit, (President)
Address of Industrial premises	M/s Gupta Steel Udyog, Near Focal Point, Opp.gagan Feed Industry, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	187.68 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 46200/- Vide e-R no. 40095901 dated 20/04/2023 and Rs. 52300/- Vide e-R no. 994638486 dated 20/04/2023.
Raw Materials(Name with quantity per day)	Soya, DOC, Maize, Rice Bran, Vitamin, Mineral @ 10.5 TPH.
Products (Name with quantity per day)	Poultry Feed @ 10 TPH.
By-Products, if any,(Name with quantity per day)	Nil.

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M/s Gupta Steel Udyog, Near Focal Point, Opp.gagan Feed Industry, Khanna, Ludhiana Khanna, 141401

Details of the machinery and processes	<i>As per details given in application form no. 21912676 Raw Material --> Grinding --> Mixing --> Plating --> Crumbs --> Palletization --> Dispatch.</i>
Details of the Effluent Treatment Plant	<i>Trade Effluent : Nil. Domestic Effluent : 2.0 KLD.</i>
Mode of Disposal	<i>Domestic Effluent @ 2.0 KLD : Onto land for plantation after passing through septic tank.</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As per effluent standards prescribed by the Board/ MoEF&CC as amended from time to time.</i>



09/06 2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

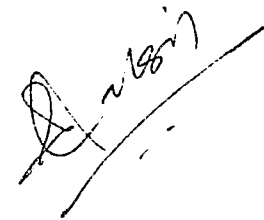
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatchgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



09/06 2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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M/s Gupta Steel Udyog, Near Focal Point, Opp. gagan Feed Industry, Khanna, Ludhiana Khanna, 141401

Page 2



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 015LDH22295541		Application No : 21947943

To,
Tep Tepsatit
Khanna,Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Varied/LDHKH/2023/21947943
Date of issue :	09/06/2023
Date of expiry :	30/09/2025
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOA/Renewal/LDH2/2017/6535129 From:23/10/2017 To:30/09/2022

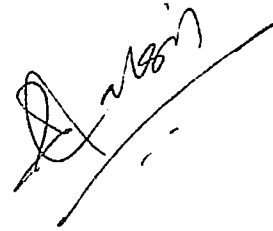
2. Particulars of the Industry

Name & Designation of the Applicant	Tep Tepsatit, (President)
Address of Industrial premises	M/s Gupta Steel Udyog, Near Focal Point, Opp.gagan Feed Industry, Khanna,Ludhiana Khanna-141401
Capital Investment of the Industry	187.68 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 46200/- Vide e-R no. 40095901 dated 20/04/2023 and Rs. 52300/- Vide e-R no. 994638486 dated 20/04/2023.
Raw Materials (Name with Quantity per day)	Soya, DOC, Maize, Rice Bran, Vitamin, Mineral @ 10.5 TPH.
Products (Name with Quantity per day)	Poultry Feed @ 10 TPH.
By-products, if any, (Name with Quantity per day)	Nil.

"This is computer generated document from OCMMS by PPCB"

M/s Gupta Steel Udyog, Near Focal Point, Opp.gagan Feed Industry, Khanna, Ludhiana Khanna, 141401

Details of the machinery and process	As per details given in application form no. 21947943 Raw Material --> Grinding --> Mixing --> Plating --> Crumbs --> Palletization --> Dispatch.
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Boiler of capacity 1 TPH : Wood @ 2.5 MTD. DG set of capacity 250 KVA : HSD
Type of Air Pollution Control Devices to be installed	Boiler of capacity 1 TPH : Cyclone separator. DG set of capacity 250 KVA : Canopy.
Stack height provided with each boiler/thermo heater/Furnace etc.	Boiler of capacity 1 TPH : Stack of height 15 mtr above ground level. DG set of capacity 250 KVA : Adequate stack height.
Sources of emissions and type of pollutants	SPM.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per stack emission standards prescribed by the Board/ MoEF&CC as amended from time to time.



09/06/2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

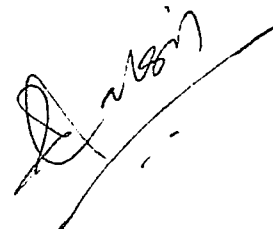
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

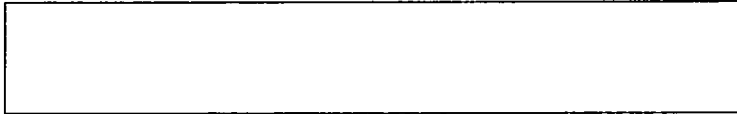
The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



09/06/2023

(Amit Kumar)
Environmental Engineer

24



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industria Foca Point

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of Punjab

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Vinod Kumar S/o Brij Lal R/o H No 149, Narmota Nagar, Khanna, Ludhiana (Respondent No. 24)

The above

named.....

do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of..... 201 Accepted subject to the terms of the fees.

Naveen Chaudhary

Advocate

For Gupta Steel Udyog
Ujjwal Kumar

Client

Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



1997800-42038, 80540-11038.

- o # Near Focal point, Opp. Gagan feed industries, opp. U.k palace lane, Khanna 141401.
- o Email: - Guptasteeludyog@gmail.com.
- o Gstin. 03AAJFG0841N1ZF.
- o Subject to KHANNA Jurisdiction Only

AUTHORITY LETTER

We, RAJIV KUMAR S/o BRIJ LAL, SARTHAK GUPTA S/o RAJIV KUMAR and CHIRAG GUPTA S/O VINOD KUMAR partners of M/s GUPTA STEEL UDYOG, NEAR FOCAL POINT, OPP. GAGAN FEED INDUSTRIES, Khanna -141401 (PB), do hereby authorize VINOD KUMAR S/o BRIJ LAL to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of PARTNERS of the firm has been attested and reproduced below for the said purpose.

Executants

For Gupta Steel Udyog

(*Rajiv Kumar*
Partner

RAJIV KUMAR

For Gupta Steel Udyog

(*Sarthak Gupta*
Partner

SARTHAK GUPTA

For Gupta Steel Udyog

(*Chirag Gupta*
Partner

CHIRAG GUPTA

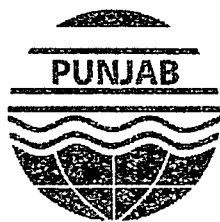
Date:03/08/2024.

Authorized Signatory

For Gupta Steel Udyog

(*Vinod Kumar*
Partner

VINOD GUPTA



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/004807

Date: 31/07/2024

Industry Registration ID: O17LDH25202291

Application No: 26434453

Shiv Lal,
Partner,
M/s Hans Industries, ,
C-57, Focal Point, Khanna.,
Ludhiana Khanna, Punjab, 141401

Subject : Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Shiv Lal, (Partner), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHK11/2024/26434453		
Date of issue:	2024-07-31		
Date of expiry:	2029-07-31		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No.:	Date Of Issue:	Date Of Expiry:
	525201082	2017-03-20 00:00:00.0	2021-09-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Shiv Lal, Partner				
Address of Industrial premises:	C-57, Focal Point, Khanna.				
Existing Capital investment / Project Cost of the industry	17.04 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for:	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	19800.0	525201082	2024-07-31 19:52:04.697	-----

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I Shiv Lal S/o Shri Om Parkash Aged 69 Years, Authorized Signatory Partner (designation) of M/s Hans Industries. (OCMMS ID O17LDH25202291) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

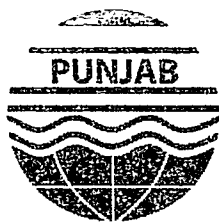
1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOA/Fresh/LDH2/2017/5202552 Dated 2017-03-20 and the same is valid upto 2021-09-30
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
4. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
5. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
6. I acknowledge that any wrong / partial / forged information / document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
7. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government U/s of EPA, 1986 vide Notification No 10/574/2022-STE/1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

*Details of changes if any along with proposed mechanism of treating extra pollutant

(In the public box per point 2)

Applicant
Shiv Lal

Date: 31/07/2024



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974*

Office Dispatch No: OCMMS/CTO(Water)/2024/004808

Date: 31/07/2024

Industry Registration ID: 017LDH25202291

Application No: 26434471

To: Shiv Lal,
Partner,
M/s Hans Industries,,
C-57, Focal Point, Khanna.,
Ludhiana Khanna, Punjab, 141401

Subject : Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Shiv Lal, (Partner), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHKH/2024/26434471		
Date of issue:	2024-07-31		
Date of expiry:	2029-07-31		
Certificate Type:	Renewal (Auto-Generated)		
Previous CTE/CTO/Authorization No. & Validity:	Previous Consent No:	Date of Issue:	Date Of Expiry:
	2024518	2017-03-26 00:00:00.0	2021-09-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Shiv Lal, Partner				
Address of Industrial premises:	C-57, Focal Point, Khanna.				
Existing Capital investment / Project Cost of the industry	17.04 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana Khanna				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	19800.0	10746899	2024-07-31 10:56:11.327	----

"This is computer generated document from OCMMS by PPCB"

Hans Industries, C-57, Focal Point, Khanna, 26434471

Page 1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I Shiv Lal S/o Shri Om Parkash Aged 69 Years, Authorized Signatory Partner (designation) of M/s Hans Industries. (OCMMS ID O17LDH25202291) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under IIWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under IIWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOW/Fresh/LDH2/2017/5204548 Dated 2017-03-20 and the same is valid upto 2021-09-30
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information / document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as decided by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ IWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government As S of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

*Details of changes, if any, alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
Shiv Lal

Date: 31/01/2024

25



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF...

Section 25 of the National Green Tribunal Act, 2010 (Act No. 18 of 2010)

...

Gen Secretary Industria Foca Point ... (Plaintiff) vs ... (Petitioner/s)
Appellant(s) (Respondent/s)

VERDICT

State of Punjab ... Defendant (s)/ Respondent(s) / Accused known as ...
Shiv Lal S/o Om Prakash R/o Street No. 9, Gulmohar Nagar,
Khanna, Ludhiana. (Respondent No. 25)

Naveen Chaudhary ...
D/6124/2010

(hereinafter referred to as 'I/We' or 'our Advocate' in the proceedings)

To act, appear and plead in the above noted case in this court or in any other court or authority to be
may be tried or heard or decided in the appellate court including High Court subject to payment of the fees for each court by me/

To sign file, verify and present pleadings, objections, motions, petitions for exhibit, affidavits,
revisions, withdrawal, compromise, other petitions, applications or other documents or may be required to appear
or appear in the High Court of the concerned state in case of facts to payment of fees for each stage

To take care to take all necessary steps to protect and defend the interests of our client party

To take care to comply with the provisions of the Code of Civil Procedure, 1908 and the provisions of the
order made in this behalf by the court relating to the said case

To take care to pay the fees for the proceedings out of my/our separate fee

To deposit the fees for the proceedings in the court and to take care to defend and to defend and to defend
to the best of my/our ability and to take care to defend and to defend and to defend and to defend and to defend
prosecution in the said case

To appoint and instruct any other legal practitioner or to resign from the office of the Advocate
authority hereby conferred upon the Advocate to whom he may think fit to appoint and to whom he may
power of attorney on and behalf

And I/we undertake to not to sign the above stated document if the same is not signed by the Advocate
is substitute in the matter as if I/we have signed the same and to defend and to defend and to defend

And I/we undertake not to be any/our duly authorized and to appear and to appear and to appear
hearings and will inform the Advocate for appearance if he/she is not present

And I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he
shall receive and retain to himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee applied or paid
to be paid to the Advocate remaining unpaid he shall be deemed to withdraw from the prosecution of the said case
until the same is paid by. The fee herein is only for the above case and above Court. I/we hereby agree that once
the fee is paid to the Advocate, the Advocate shall be deemed to have accepted the fee and to have
accepted the fee and to have accepted the fee and to have accepted the fee and to have accepted the fee

IN WITNESS WHEREOF I/WE have signed this Affidavit and on this 10th day of ... 2010 at ...

Advocate

Naveen Chaudhary (Handwritten signature)

For Hians Industries

Shiv Lal
Partner

(SHIV LAL)

TIN - 03141006254
CST No 46005611 Dt. 9-8-89

205
30

Off. : 01628-226608
Res. : 01628-224814

Subject to Khanna Jurisdiction only



HANS INDUSTRIES

Manufacturers of High Quality "UJALA" Cattle Feed
C-57, FOCAL POINT, KHANNA-141401 (PUNJAB)

Ref. No.....

Dated 5/8/24

AUTHORITY LETTER

I ROHIT JINDAL S/O SH. OM PARKASH PARTNER OF M/S HANS INDUSTRIES KHANNA ,141401 (PB) DO HEREBY AUTHORIZE SHIV LAL S/O SH. OM PARKASH TO COMPLETE ALL ADMINISTRATIVE, REVENUE AND LEGAL FORMALITIES FOR THE PURPOSE OF REPRESENTATION OF THE FIRM BEFORE NATIONAL GREEN TRIBUNAL (NGT) DELHI . THIS AUTHORITY IS VALID FOR THE ACTIVITIES INCLUDING SIGNING AUTHORIZING AND SUBMITTING ANY APPLICATION FORM AFFIDAVITS OR OTHER DOCUMENTS APPOINT ANY PERSONS, CONSULTANTS FIRM OR COMPANIES MAKING PAYMENTS AND SUBMIT FEES TO ANY GOVERNMENT OR NON- GOVERNMENT DEPARTMENTS AND ORGANISATIONS OR ANY OTHER ACTIVITY REQUIRED FOR THE AFOREMENTIONED PURPOSE AND THAT HIS ACTS AND DEEDS WILL BE BINDING ON THE FIRM.

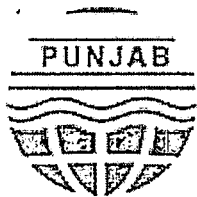
THE SIGNATURE OF Shiv Lal HAVE BEEN ATTESTED AND REPRODUCED BELOW FOR THE SAID PURPOSE.

EXECUTANTS

For Hans Industries
Shiv Lal
Partner

AUTHORIZED SIGNATORY

Shiv Lal
(SHIV LAL)



PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 016LDH24571624

Application No : 13519733

To,
Aman Deep Sharma
Hari Om Agro Industries, Near Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of Consent to Operate an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDCHKH/2020/13519733
Date of issue :	08/09/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDH2/2016/4572274 From:19/10/2016 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Aman Deep Sharma, (Managing Partner)
Address of Industrial premises	Hari Om Agro Industries, Near Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	12.8 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 9000/- vide UTR. No. N227201215421402 dated 14/08/2020

Raw Materials(Name with quantity per day)	DOC @ 2.4 Metric Tonnes/Day RICE PHUCK @ 0.8 Metric Tonnes/Day RICE BRAN @ 1 Metric Tonnes/Day MOLLASSES @ .02 Metric Tonnes/Day SALT @ 0.2 Metric Tonnes/Day MAIZE @ 0.8 Metric Tonnes/Day MUSTARED SEED CAKE @ 0.7 Metric Tonnes/Day COTTON SEED CAKE @ 0.7 Metric Tonnes/Day COTTON SEED @ 0.2 Metric Tonnes/Day
Products (Name with quantity per day)	CATTLE FEED @ 3000 MT/Year
By-Products, if any,(Name with quantity per day)	---
Details of the machinery and processes	As per details given in application no. 13519733
Details of the Effluent Treatment Plant	No trade effluent is generated hence ETP not required
Mode of Disposal	Only Domestic Effluent @ 0.3 KLD- onto land for plantation after passing through septic tank.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB, MoEF & CC New Delhi.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environment Engineer, Regional office, Fatehgarh Sahib.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall comply with the guidelines for abstraction of groundwater issued by the Central Ground Water Authority (CGWA).
2. The industry shall not generate and discharge any kind of trade effluent under any circumstance without obtaining prior permission from the Board.
3. This consent is granted on the basis of undertaking submitted by the industry that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974. If any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry as per the provisions of the Act/ Rules.
4. The site inspection shall be carried out in due course of time. In case of any violations, appropriate action shall be taken under the relevant provisions of the Acts, Rules.
5. In case of any complaint/violations, the consent/authorization shall automatically consider to be revoked.



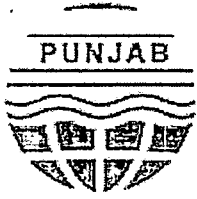
08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: <i>O16LDH24571624</i>		Application No : <i>13519673</i>

To,
Aman Deep Sharma
Hari Om Agro Industries, Near Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Renewal/LDHKH/2020/13519673</i>
Date of issue :	<i>08/09/2020</i>
Date of expiry :	<i>30/09/2025</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOA/Fresh/LDH2/2016/4571638</i> <i>From: 19/10/2016 To: 30/09/2020</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Aman Deep Sharma, (Managing Partner)</i>
Address of Industrial premises	<i>Hari Om Agro Industries, Near Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>12.8 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>Other</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>
Consent Fee Details	<i>Rs. 9000/- vide UTR. No. N227201215417762 dated 14/08/2020</i>

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Hari Om Agro Industries, Near Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Raw Materials (Name with Quantity per day)	DOC @ 2.4 Metric Tonnes/Day RICE PHUCK @ 0.8 Metric Tonnes/Day RICE BRAN @ 1 Metric Tonnes/Day MOLLASSES @ 0.2 Metric Tonnes/Day SALT @ 0.2 Metric Tonnes/Day MAIZE @ 0.8 Metric Tonnes/Day MUSTARED SEED CAKE @ 0.7 Metric Tonnes/Day COTTON SEED CAKE @ 0.7 Metric Tonnes/Day COTTON SEED @ 0.2 Metric Tonnes/Day
Products (Name with Quantity per day)	CATTLE FEED @ 3000 MT/Year
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per details given in application no. 13519673
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	No source of air pollution.
Stack height provided with each boiler/thermo heater/Furnace etc.	Not applicable
Sources of emissions and type of pollutants	No source of air emission.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by PPCB, MoEF & CC New Delhi.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

"This is computer generated document from OCMMS by PPCB"

Hari Om Agro Industries, Near Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
 9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 ½ In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. ½
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. This consent is granted on the basis of undertaking submitted by the industry that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974. If any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry as per the provisions of the Act/ Rules.
2. The site inspection shall be carried out in due course of time. In case of any violations, appropriate action shall be taken under the relevant provisions of the Acts, Rules.
3. In case of any complaint/violations, the consent/authorization shall automatically consider to be revoked.
4. The industry shall ensure that no air pollution problem / public nuisance / odour problem is created in the area due to discharge of emissions from its industrial premises.
5. The industry shall not change/modernize its manufacturing process and shall not increase its production capacity without obtaining prior written permission of the Board.



08/09/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen. Secretary, Industria, Foca Point Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of Punjab Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we Amandeep Sharma S/o Madan Lal Sharma R/o Street No 4...
Ward No 23, Bhagat Colony, udhiana (Respondent No: 26).....

The above

named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees
separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed
necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each
stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of
disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power
and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign
the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate
or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on
all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which
he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by
me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the
said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree
that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the
case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which
have been understood by me/us on this Day of..... 201 Accepted subject to the terms
of
the fees.

Naveen Chaudhary
Advocate

For Hari Om Agro Industries
Partner
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

Hari Om
AGRO INDUSTRIES

Deals in : Cattle Feed, D.O.R.B. etc.
FOCAL POINT, KHANNA (PB.)
E-mail: hariomagrokh@gmail.com

Ref. No. _____

Dated _____

AUTHORITY LETTER

We Madan lal sharma s/o Sh Om parkash and Rajesh kumar s/o Hukam chand partner of M/s HARI OM AGRO INDUSTRIES OPP. U.K.PALACE FOCAL POINT KHANNA - 141401 (PB.) do hereby authorize MR .Amandeep sharma S/o sh Madan lal sharma complete all administrative ,revenue and legal formalities For the purpose of representation of the firm before National Green Tribunal (NGT), Delhi . This authority is valid for the activities including signing, Authority is valid for the activities including signing, authorizing and submitting Any application forms,affidavits or other documents;appoint any person Consul-tants,firms or companies making payments and submit fees to any government Or non government departments and organizations ;or any other activity required for the aforementioned purpose ; and that his acts and deeds will be binding on On the firm.The singnatuer of PARTNERS of the firm has been attested and Reproduced below for the said purpose .

Executant

Authorized signatory

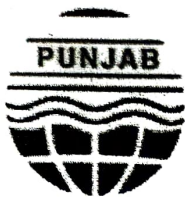
For Hari Om Agro Industries

Partner

For Hari Om Agro Industries
M. Sharma
Partner

For Hari Om Agro Industries
Raj Kumar
Partner

For Hari Om Agro Industries
[Signature]
Partner



PUNJAB POLLUTION CONTROL BOARD

Regional Office-II, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 017LDH25061506

Application No : 5284914

To,

Jatinder Jain
C-52 & 53, Focal Point, Khanna
Ludhiana, Punjab-141401

Subject: Renewal of 'Consent to Operate'an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate'an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH2/2017/5284914
Date of issue :	21/04/2017
Date of expiry :	31/12/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	Retruned From:30/01/2017 To:31/01/2017

2. Particulars of the Industry

Name & Designation of the Applicant	Jatinder Jain, (Partner)
Address of Industrial premises	Jain hans paper & mill board industries, C-52 & 53, focal point, khanna, Khanna, Ludhiana ii-141401
Capital Investment of the Industry	13.55 lakhs
Category of Industry	Green
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana ii
Consent Fee Details	Rs. 12000/- vide R.No. 30/4431 dated 24.1.2017, Rs 5500/- vide R.No 27/4431 under Water Act, 1974 and Rs 1500/- vide R.No. 29/4431 dated 24.1.2017 as NOC regularization fee.
Raw Materials(Name with quantity per day)	Waste Paper @700Kgs/day
Products (Name with quantity per day)	Mill Board @650Kgs/day
By-Products, if any,(Name with quantity per day)	
Details of the machinery and processes	For Jain Hans Paper & Mill Board Inds

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Jain hans paper & mill board industries, C-52 & 53, focal point, khanna, Khanna, Ludhiana ii, 141401

Partner

Details of the Effluent Treatment Plant	Domestic Effluent @0.3 KLD
Mode of Disposal	Into sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board

Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

PUNJAB

For Jain Hans Paper & Mill Board Inds.

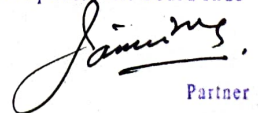
Jain Hans
Partner

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

For Jain Hans Paper & Mill Board Inds



Partner

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Jain hans paper & mill board industries, C-52 & 53, focal point, khanna, Khanna, Ludhiana ii, 141401

Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

For Jain Hans Paper & Mill Board Inds

Jain Hans
Partner

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Jain hans paper & mill board industries, C-52 & 53, fucal point, khanna, Khanna, Ludhiana ii, 141401

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

PUNJAB

For Jain Hans Paper & Mill Board Inds


Partner

PUNJAB STATE POWER CORPORATION LIMITED
(Regd. Office P.S.E.B. Head Office, The Mall Patiala-147001, Ph. 1912). CIN: U40109PB2011SGC033813
E-mail: 1912@pspcil.in. Website: www.pspcl.in. GSTIN NO: 03AAFCPS120Q1ZC
Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice-cum-Bill of Supply

FOR COMPLAINT DIAL 1912
Billing Category
MS MS CATEGORY DPC FOR TOD

Table with columns: Sub Division, Division, Circle, Bill Cycle, Bill Date, Bill No., A/C No., Consumer Name, Load, CD, Details of Meter (Status, Number, Make, Capacity, Digit), Old Reading Date, New Reading Date, Meter Reading (Old, New, Meter Multiplier, Line CT Ratio, Meter CT Ratio, Overall Multiplier, MMTS Correction, Old Meter Cons., Unit Consumed).

Table with columns: (A) Fixed Charges (Contract Demand, Actual Demand, 80% of (L) KVA (B), A or B whichever greater, Rate per KVA, Billing Days, Fixed Charges Amount), (B) Energy Charges (KVAH, Tariff Rate, B. Amount, KVAH Consumption, Rate of FCS/KVAH, C. Amount, Units, Tariff Rate, Amount, Total Energy Charges), (C) Fuel Cost Adjustment Charges, (D) Rental Charges (Meter Rent, MCB, CT/PT Unit Rental, Rent for any other equipment, Total Rent, HSN Code, SGST, CGST, Total GST, D. Total Rent with Tax).

Table with columns: (E) Surcharges (Voltage Surcharge: Supply Voltage, Categorized Voltage, Surcharge Rate, Voltage Surcharge Amount, Demand Surcharge: Demand in excess, Rate of Demand Surcharge, Amount of Demand Surcharge, TOD Surcharge: Peak Hours KVAH, Rate, Amount, E. Total Surcharge), (F) Rebates (Voltage / Own T/F Rebates: Units, H/T/EHT Rebate, Own T/F, Amount, Threshold Rebates: KVAH eligible for rebate, Amount, TOD Rebates: Non-Peak Hours KVAH, Rate, Amount, F. Total Rebates).

Table with columns: (G) Previous Adjustment Amount (Units, Fixed Charges, Energy Charges, FCA, Rentals, Surcharges(+), Rebates(-), Taxes, Subsidy, Total, G. Net Previous Adjustment), (H) Sundry Charges/Allowances (Units, Fixed Charges, Energy Charges, FCA, Rentals, Surcharges(+), Rebates(-), Taxes, Subsidy, Int. Amount, Prev./Arrear Total, H. Net Sundry Charges/Allowances).

Table with columns: (I) Subsidy (Subsidised KVAH, Rate for Subsidy, Amount, Fixed Charges, I. Net Subsidy), (J) Taxation (Electricity Duty, Municipal Tax, IDF, Cow Cess, Total Tax (J), Energy Charges, TCS/TDS, Curr/Prev Rounding Amount, Advance Payment Amount for Next cycle, NET BILL AMOUNT).

Table with columns: (K) Total Billed Amount (Due Date, Net Amount Payable by due date, Simple interest on delayed payment @1.5%p.m, Amount Payable within 1 month after due date).

Table with columns: (L) Interest on advance payment Amount (Previous cycle advance amount, Current cycle Interest Amount, Interest Accrued, Interest Paid, TDS Amount, Net Interest Amount, Advance Payment Amount for Next cycle).

Table with columns: (M) Previous Cycle's Consumption (Cycle 1 to Cycle 12 with monthly breakdown: MONTH-AUG-23, SEP-23, NOV-23, DEC-23, JAN-24, FEB-24, MAR-24, APR-24, MAY-24).

Payment History: Last Payment Received:Rs. 11580 on Dated: 22-06-2024
Message:
1. Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-07-2021.
2. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days from the due date and this may be taken as notice under section 56 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.
3. CHARGES HAS BEEN CHARGED AS ED @ 13% OF SOP, MT @ 2% OF SOP, IDF @ 5% OF SOP, COWCESS @ 1 OR 2 PAISA PER KWH/KVAH
4. ADJUSTMENT DETAIL WITH PERIOD:
5. 50% OF FIXED CHARGES AMOUNT 11854 SHALL BE PAID BY PUNJAB GOVERNMENT
6. - UNPAID DUES :- A) LATE PAYMENT SURCHARGES : 0 B) LATE PAYMENT INTEREST : 0
7. LATE PAYMENT INTEREST @1.5% PER MONTH ON GROSS UNPAID AMOUNT OF THE BILL TILL DEPOSIT OF OUTSTANDING AMOUNT AFTER DUE DATE SHALL BE CHARGED.
8.
9.

Table with columns: Description (HSN Code), Quantity, UQC, Non-Taxable Amount, Taxable Amount, CGST 9%, SGST 9%, Total. Rows include Meter Rent (997319), MCB Rent (997319), Electrical Energy (271600).

For Jain Hans Paper & Mill Board Inds

Jain Hans Paper & Mill Board Inds
Partner

18 July 2023

**Fwd: Pollution control board**

1 message

Vinay Jain <vinayjain0102@gmail.com>

Fri, Aug 16, 2024 at 10:19 AM

To: "satish@shreyansfabrics.in" <satish@shreyansfabrics.in>, gaganalagh7804@gmail.com

Regards
Vinay Jain
+91 9915719444

Begin forwarded message:

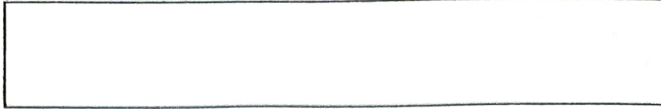
From: Vinay Jain <vinayjain0102@gmail.com>
Date: 9 August 2024 at 5:47:25 PM IST
To: eerofgs@gmail.com
Subject: Pollution control board

The SDO
Punjab Pollution control Board
Khanna DIST. LUDHIANA
Dear Sir

We humbly submit that due to problems faced by our industry during COVID -19 we are unable to run our industry profitably. As & when market conditions become favourable we will start our unit. As of now our unit is shut down & we are not working from last two years, So our unit is not discharging any effluents from the unit. Only security persons are present in the unit. This is for your information only.

Regards

Vinay Jain
JAIN HANS PAPAER & MILL BOARD INDUSTRIES
C-52, 53 FOCAL POINT KHANNA
+91 9915719444



IN THE COURT OF.....

Suit/Appeal No. JURISDICTION OF 201

In re:-

.Gen.Secretary.Industrial.Focal.Point.....Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of Punjab.....Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we ..Jitender Jain S/o Praksh Chand Jain R/o H.No.111 B, New Kitchlu Nagar, Block-B, Ludhiana (Respondent No-27).....

The above named.....

do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of.....201 Accepted subject to the terms of the fees.

Advocate

Naveen Chaudhary

For Jain Hans Paper & Mill Board Inds.

Jain Hans
Partner

.Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Partner

Signed In My Presence. The Client.





227
JAIN HANS PAPER

& MILL BOARD INDUSTRIES

Mfg. Mill Board & Hard Board

Factory : C-52-53, Focal Ponit, KHANNA-141401 (Pb.)

Ref. No.

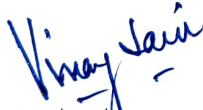
Dated

AUTHORITY LETTER

I, Vinay Jain S/o Jatinder Jain, partner of M/s Jain Hans Paper & Mill Board Industries, Khanna-141401 (PB), do hereby authorize Mr. Jatinder Jain S/o Parkash Chand Jain to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organizations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of Jatinder Jain have been attested and reproduced below for the said purpose.

For Jain Hans Paper & Mill Board Inds

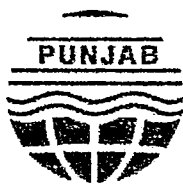

Executant

Partner

For Jain Hans Paper & Mill Board Inds


Authorized Signatory

Partner



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R18LDHKH485462

Application No : 22853014

To,

Loveneet Singh
D-4, Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDHKH/2023/22853014
Date of issue :	11/08/2023
Date of expiry :	30/06/2027
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/LDHKH/2023/22030425 From:30/05/2023 To:30/06/2027

2. Particulars of the Industry

Name & Designation of the Applicant	Loveneet Singh, (Proprietor)
Address of Industrial premises	M/s Jasbir Industries, D-4, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	39.07 lakhs
Category of Industry	Red
Type of Industry	1044-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 18000/- vide UTR No. N103232417861564 dated 13/04/2023.
Raw Materials(Name with quantity per day)	M.S. Strip @ 110 k g /day and Nickel & Chromium Plating Salt @ 600 kg/year
Products (Name with quantity per day)	Needle and slide plate @ 3600 numbers/day.

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M/s Jasbir Industries, D-4, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

JASBIR I MDS



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R18LDHKH1485462* Application No : *22030417*

To,
 Loveneet Singh
 D-4, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Extension in validity of consent no. CTOA/Renewal/LDHKH/2018/7827353 dated 23/07/2018 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Renewal/LDHKH/2023/22030417</i>
Date of issue :	<i>30/05/2023</i>
Date of expiry :	<i>30/06/2027</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOA/Renewal/LDHKH/2018/7827353 From: 23/07/2018 To: 30/06/2023</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Loveneet Singh, (Proprietor)</i>
Address of Industrial premises	<i>M/s Jasbir Industries, D-4, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>39.07 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1044-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>

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M/s Jasbir Industries, D-4, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The validity of consent to operate granted to the industry vide no. CTOA/Renewal/LDHKH/2018/7827353 dated 23/07/2018 both valid upto 30/06/2023 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby extended upto 30/06/2027 for the manufacturing of Needle and slide plate @ 1500 numbers/day with the same conditions as mentioned therein and specific condition that the industry shall not add any additional air polluting process without obtaining prior written permission of the Board.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Renewal/LDHKH/2018/7827353 to the industry under the Air (Prevention & Control of Pollution) Act, 1981.



30/05/2023

(Om Parkash)
Environmental Engineer

For & on behalf

of

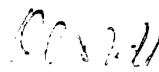
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatchgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



30/05/2023

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industria Foca PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we ~~oveneet Singh S/o Ranjeet Singh R/o 76, Old Cinema Road, Mohalah Brahm Puri~~
~~Ludhiana (Respondent No. 28)~~.....

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For Jasbir Industries
Jasbir Industries
Client Prop.

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 020LDHKH977487

Application No : 12184125

To,

Sudhir Kumar
D-17, Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/12184125
Date of issue :	12/03/2020
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	LDH/EE/RO-II/GG/APC/Renewal/385 From: 27/09/2010 To: 31/03/2020

2. Particulars of the Industry

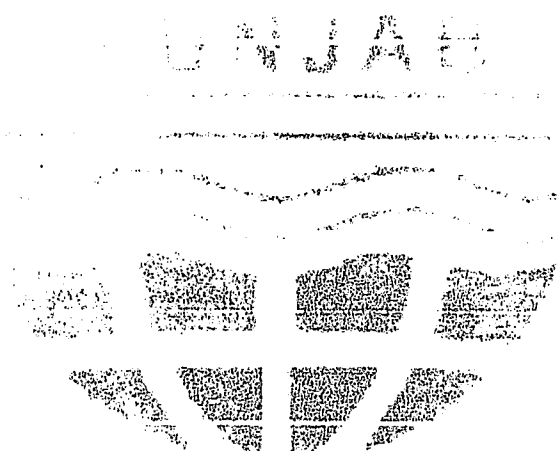
Name & Designation of the Applicant	Sudhir Kumar, (Managing Partner)
Address of Industrial premises	M/s Jeet Rai And Sons, D-17, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the industry	46.58 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 14500/- vide UTR. No. 329918617 dated 07/02/2020


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M/s Jeet Rai And Sons, D-17, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

Raw Materials (Name with Quantity per day)	1. DOC @ 2.4 MTD 2. Rice Phuck @ 0.8 MTD 3. Rice Bran @ 1.0 MTD 4. Mollasses @ 0.2 MTD 5. Salt @ 0.2 MTD 6. Maize @ 0.8 MTD 7. Mustared Seed @ 0.7 MTD 8. Cotton Seed Cake @ 0.7 MTD 9. Cotton Seed @ 0.2 MTD
Products (Name with Quantity per day)	Cattle Feed @ 3000 MT/Year
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per details given in application no.12184125 Raw Material Weighing Hopper Grinding Mixer Collection Hopper Blending Pelletization Packing
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	As per details given in application no.12184125
Type of Air Pollution Control Devices to be installed	As per details given in application no.12184125
Stack height provided with each boiler/thermo heater/Furnace etc.	As per details given in application no.12184125
Sources of emissions and type of pollutants	As per details given in application no.12184125
Standards to be acheived under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by PPCB/ MoEF & CC.





12/03/2020

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of


(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



12/03/2020

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M/s Jeet Rai And Sons, D-17, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 2



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 020LDHKH977487

Application No : 12190437

To,

Sudhir Kumar
D-17, Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 1/2 Consent to Operate 1/2 an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No. :	CTOW/Renewal/LDHKH/2020/12190437
Date of issue :	12/03/2020
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	LDH/RO-II/GC/WPC/Renewal/358 From 27/09/2010 To 31/03/2020

2. Particulars of the Industry

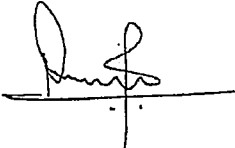
Name & Designation of the Applicant	Sudhir Kumar, (Managing Partner)
Address of Industrial premises	M/s Jeet Rai And Sons, D-17, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	46.58 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 14500/- vide UTR. No. 329918617 dated 07/02/2020

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M/s Jeet Rai And Sons, D-17, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

Raw Materials(Name with quantity per day)	1. DOC @ 2.4 MTD 2. Rice Phuck @ 0.8 MTD 3. Rice Bran @ 1.0 MTD 4. Mollasses @ 0.2 MTD 5. Salt @ 0.2 MTD 6. Maize @ 0.8 MTD 7. Mustared Seed @ 0.7 MTD 8. Cotton Seed Cake @ 0.7 MTD 9. Cotton Seed @ 0.2 MTD
Products (Name with quantity per day)	Cattle Feed @ 3000 MT/Year
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per details given in application no. 12190437 Raw Material Weighing Hopper Grinding Mixer Collection Hopper Blending Pelletization Packing
Details of the Effluent Treatment Plant	Domestic Effluent @ 0.3 KLD
Mode of Disposal	SEWAGE
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB/ MoEF & CC.



12/03/2020

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

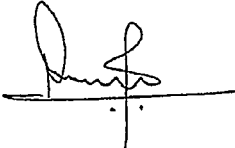
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



12/03/2020

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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M/s Jeet Rai And Sons, D-17, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page2



IN THE COURT OF BEFORE NATIONAL GREEN TRIBUNAL AT NEW DELHI

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industria Foca PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we ..Sudhir Khanna S/o Jeet Rai Khanna R/o Jeet Rai College, Pratap
Coony, Railway Road, Ludhiana -(Respondent No 29).....

The above named

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

Jeet Rai and Sons
Sudhir Khanna
Partner
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,



JEET RAI & SONS

Manufacturers of : HIGH QUALITY "SUPER STAR & PARAS" CATTLE FEED

AUTHORITY LETTER

I Ranbir Kumar S/o Sh. JIT RAI partner of M/s JEET RAI & SONS, D-17, FOCAL POINT Khanna-141401(PB.) do hereby authorize Sh. SUDHIR KHANNA S/o Sh. JIT RAI to complete all administrative, revenue and legal formalities for the purpose Of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies making payments and submit fees to any government or non-government departments and organizations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm. The signature of PARTNERS of the firm has been attested and reproduced below for the said purpose.

Executants

FOR JEET RAI & SONS

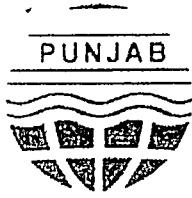
PARTNER

Authorized Signatory

FOR JEET RAI & SONS

PARTNER
SUDHIR KHANNA

Date: 05/08/2024



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
Website:- www.ppcb.gov.in

Office Dispatch No : 3147

Registered/Speed Post

Date: 21-11-2022

Industry Registration ID: 018LDHKH963641

Application No : 20271802

To,

Ranbir Kumar
D-12, Focal Point, Khanna
Khanna.Punjab-141401

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDHKH/2022/20271802
Date of issue :	21/11/2022
Date of expiry :	30/09/2027
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Varied/LDHKH/2018/7275296 From:14/05/2018 To:30/09/2022

2. Particulars of the Industry

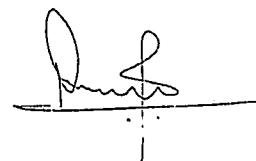
Name & Designation of the Applicant	Ranbir Kumar, (Managing Partner)
Address of Industrial premises	M/s Jeet Rai & Sons, D-12, D-13, D-125, D-126, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	324.62 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 54000/- Vide UTR no. N257222119424522 dated 14/09/2022 and Rs. 15200/- vide UTR no. N290222166532590 dated 17/10/2022.
Raw Materials(Name with quantity per day)	Rice Polish @ 3 MTD, Molluscs @ 1.2 MTD, Rice Phuck @ 4.5 MTD, Salt @ 1.2 MTD, Mustard Seed Cake @ 4.2 MTD, DOC @ 14.25 MTD, Cotton Seed @ 1.2 MTD, Cotton seed cake @ 4.2 MTD and Maize @ 4.5 MTD.
Products (Name with quantity per day)	Cattle Feed @ 12000 MT/Year.
By-Products, if any,(Name with quantity per day)	Nil.

"This is computer generated document from OCMMS by PPCB"

M/s Jeet Rai & Sons, D-12, D-13, D-125, D-126, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

Details of the machinery and processes	<i>As per details given in application form no. 20271802</i> <i>Raw Material --> Batch Preparation --> Grinding --> Mixing --> Pellets --> Air Cooling --> Crumbling --> Sieving --> Packing --> Ready.</i>
Details of the Effluent Treatment Plant	<i>Trade Effluent : Nil.</i> <i>Domestic Effluent @ 0.3 KLD.</i>
Mode of Disposal	<i>Domestic Effluent @ 0.3 KLD : Into PSIEC Sewer.</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As per effluent standards prescribed by the Board/ MoEF&CC as amended from time to time.</i>



21/11/2022

(Rajeev Gupta)
Environmental Engineer
For & on behalf

of

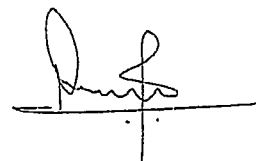
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



21/11/2022

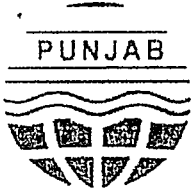
(Rajeev Gupta)
Environmental Engineer
For & on behalf

of

(Punjab Pollution Control Board)

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M/s Jeet Rai & Sons, D-12, D-13, D-125, D-126, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :

3149

Registered/Speed Post

Date:

21-11-2022

Industry Registration ID:

O18LDHKH963641

Application No :

20271801

To,

Ranbir Kumar
D-12, Focal Point, Khanna
Khanna,Punjab-141401

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Varied/LDHKH/2022/20271801
Date of issue :	21/11/2022
Date of expiry :	30/09/2027
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOA/Varied/LDHKH/2018/7275596 From:14/05/2018 To:30/09/2022

2. Particulars of the Industry

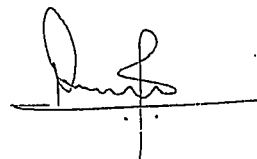
Name & Designation of the Applicant	Ranbir Kumar, (Managing Partner)
Address of Industrial premises	M/s Jeet Rai & Sons, D-12, D-13, D-125, D-126, Focal Point, Khanna, Khanna,Ludhiana Khanna-141401
Capital Investment of the Industry	324.62 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 65300/- Vide UTR no. N257222119424519 dated 14/09/2022 and Rs. 15200/- vide UTR no. N290222166532582 dated 17/10/2022.

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M/s Jeet Rai & Sons,D-12, D-13, D-125, D-126, Focal Point, Khanna,Khanna,Ludhiana Khanna,141401

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Raw Materials (Name with Quantity per day)	Rice Polish @ 3 MTD, Mollasses @ 1.2 MTD, Rice Phuck @ 4.5 MTD, Salt @ 1.2 MTD, Mustard Seed Cake @ 4.2 MTD, DOC @ 14.25 MTD, Cotton Seed @ 1.2 MTD, Cotton seed cake @ 4.2 MTD and Maize @ 4.5 MTD.
Products (Name with Quantity per day)	Cattle Feed @ 12000 MT/Year.
By-products, if any, (Name with Quantity per day)	Nil.
Details of the machinery and process	As per details given in application form no. 20271801 Raw Material --> Batch Preparation --> Grinding --> Mixing --> Pellets --> Air Cooling --> Crumbling --> Sieving --> Packing --> Ready.
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Boiler of capacity 1 TPH : Wood @ 25 Kg/day.
Type of Air Pollution Control Devices to be installed	Boiler of capacity 1 TPH : Cyclone Separator.
Stack height provided with each boiler/thermo heater/Furnace etc.	Boiler of capacity 1 TPH : Stack of height 9 mtr above ground level.
Sources of emissions and type of pollutants	Process emissions.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per stack emission standards prescribed by the Board/ MoEF&CC as amended from time to time.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

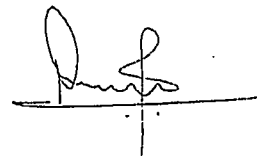
(Punjab Pollution Control Board)

Encl. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

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M/s Jeet Rai & Sons, D-12, D-13, D-125, D-126, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401



IN THE COURT OF

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Sudhir Khanna S/o Jeet Rai Khanna R/o Jeet Rai College, Pratap
Near Railway Road, Ludhiana. (Respondent No 30).....

The above named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees separately
for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary
or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and
authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the
power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he
shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us
to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case
until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once
the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case
prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on thisDay of 201 Accepted subject to the terms of
the fees.

Naveen Chaudhary (Handwritten signature)

Advocate

Jeet Rai and Sons

Sudhir Khanna (Handwritten signature)

Client

Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,



JEET RAI & SONS

Manufacturers of : HIGH QUALITY "SUPER STAR & PARAS" CATTLE FEED

AUTHORITY LETTER

I Ranbir Kumar S/o Sh. JIT RAI partner of M/s JEET RAI & SONS, D-12, FOCAL POINT Khanna-141401(PB.) do hereby authorize Sh. SUDHIR KHANNA S/o Sh. JIT RAI to complete all administrative, revenue and legal formalities for the purpose Of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies making payments and submit fees to any government or non-government departments and organizations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm. The signature of PARTNERS of the firm has been attested and reproduced below for the said purpose.

Executants

FOR JEET RAI & SONS

PARTNER

Authorized Signatory

FOR JEET RAI & SONS

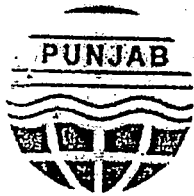
PARTNER
SUDHIR KHANNA

Date: 05/08/2024

TIN-03281087560

Subject to Khanna Jurisdiction only

D-12, Focal Point, KHANNA-141401 (Pb.)
Tel. (Office) 225399, 223104, 329392 • (Mobile) 98140-25490, 98150-25490



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in



Office Dispatch No : 2814

Registered/Speed Post

Date: 10.8.23

Industry Registration ID: R14LDH2733004

Application No : 22796242

To,
Dev Krishan Dhand
D-44, focal Point,
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act 1974 granted to the industry

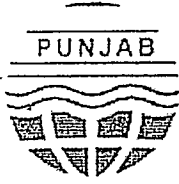
Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2023/22796242
Date of issue :	08/08/2023
Date of expiry :	30/06/2028 30-06-2028
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDHKH/2018/7666721 From: 25/06/2018 To: 30/06/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Dev Krishan Dhand, (Proprietor)
Address of Industrial premises	Kay Bee Industries (india), D-44 focal Point,, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	17.44 lakhs
Category of Industry	Red
Type of Industry	1044-Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 11000/- vide R. no. 335014203 dated 29/06/2023.
Raw Materials(Name with quantity per day)	M.S. Flap & H.B. wire @ 4 MTD and Sulphuric Acid/Spent Acid/Nitric Acid/HCL etc. @ 200 Ltr/day.
Products (Name with quantity per day)	Hinges @ 3.3 MTD.
By-Products, if any,(Name with quantity per day)	Scrap @ 0.7 MTD.

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Kay Bee Industries (india), D-44, focal Point,, Khanna, Ludhiana Khanna, 141401



Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R14LDH2733004 Application No : 22796240

To,

Dev Krishan Dhand
 D-44, focal Point,
 Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2023/22796240
Date of issue :	08/08/2023
Date of expiry :	30/06/2028
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDHKH/2018/7665977 From:25/06/2018 To:30/06/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Dev Krishan Dhand, (Proprietor)
Address of Industrial premises	Kay Bee Industries (india), D-44, focal Point,, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	17.44 lakhs
Category of Industry	Red
Type of Industry	1044-Industry or process involving metal surface treatment or process such as pickling/electroplating paint stripping/heat treatment using cyanide bath phosphating or finishing and anodizing / enamellings/ galvanizing
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 11000/- vide R. no. 222458442 dated 29/06/2023.
Raw Materials (Name with Quantity per day)	M.S. Flap & H.B. wire @ 4 MTD and Sulphuric Acid/Spent Acid/Nitric Acid/HCL etc. @ 200 Ltr. day.
Products (Name with Quantity per day)	Hinges @ 3.3 MTD.

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Kay Bee Industries (india), D-44, focal Point,, Khanna, Ludhiana Khanna, 141401

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By-products, if any, (Name with Quantity per day)	Scrap @ 0.7 MTD.
Details of the machinery and process	As per details given in application form no. 22796240 Raw Material --> Cutting --> Pickling --> Cold Rolling --> Press Work --> Drilling --> Ribbiting --> Polishing --> Packing & Dispatch.
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	DG set of capacity 82.5 KVA : HSD as per requirement.
Type of Air Pollution Control Devices to be installed	DG set of capacity 82.5 KVA : Canopy.
Stack height provided with each boiler/thermo heater/Furnace etc.	DG set of capacity 82.5 KVA : Adequate stack height.
Sources of emissions and type of pollutants	SPM.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per stack emission standards prescribed by the Board/ MoEF&CC as amended from time to time.

08/08/2023

(Amit Kumar)
Environmental Engineer
For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.

08/08/2023

(Amit Kumar)
Environmental Engineer
For & on behalf

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Kay Bee Industries (India), D-44, focal Point, Khanna, Ludhiana Khanna, 141401

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TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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Kay Bee Industries (India), D-44, Jocal Point, Khanna, Ludhiana Khanna 141401

Page 4

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act. 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 $\frac{1}{2}$ In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. $\frac{1}{2}$
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition up-gradation modification modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and:

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall use only HSD as fuel in its DG set of capacity 82.5 KVA and shall not add any air polluting sources without obtaining prior permission from the Board.
2. The industry shall plant trees wherever space is available inside and outside the unit.
The industry shall not undertake expansion without obtaining approval from the Board.
3. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
4. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
5. The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
6. The industry shall ensure that there is no public nuisance in the area, due to activities of the industry.

08/08/2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/weDev. Krishna Dhand S/o Amarnath Dhand R/o H. No 9, GTB Nagar,
Ludhiana. (Respondent No. 31)

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For Kay Bee Industries (India)
Dev. Krishna Dhand
Client Prop.

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

1791

Registered/Speed Post

Date:

30.3.17

Industry Registration ID:

O17LDH25092318

Application No :

5261792

To,

BALDEV SINGH
D-29, FOCAL POINT, KHANNA
KHANNA, LUDHIANA-141401

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH2/2017/5261792
Date of issue :	27/03/2017
Date of expiry :	30/09/2027
Certificate Type :	Fresh

2. Particulars of the Industry

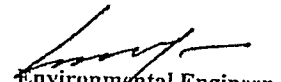
Name & Designation of the Applicant	BALDEV SINGH, (MANAGING PARTNER)
Address of Industrial premises	M.k. & sons, D-29, focal point, khanna, Khanna, Ludhiana ii-141401
Capital Investment of the Industry	24.63 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana ii
Consent Fee Details	Rs. 17200/- vide R.No. 17/4432 dated 8.2.2017 & Rs 6000/- vide R.No. 30/4437 dt 14.3.2017 under Water Act, 1974 and Rs 17200/- vide R.No. 18/4432 dated 8.2.2017 & Rs 6000/- vide R.No. 31/4437 dt 14.3.2017 under Air Act. 1981 and Rs 900/- vide R.No. 16/4432 dated 8.2.2017 as NOC fee Adequate upto 30.9.2027

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M.k. & sons, D-29, focal point, khanna, Khanna, Ludhiana ii, 141401

Page 1

Raw Materials(Name with quantity per day)	Alloy Steel Rods=115 Kg/d, Neutral Salt=300 Kg/year, Quenching Oil =0.2 KL/Year, Regenerator = 2 Kg/Year and Economizer = 20 Kg/Year.
Products (Name with quantity per day)	Punches = 135 No/day Dies = 55 No/day
By-Products, if any,(Name with quantity per day)	Nil
Details of the machinery and processes	Raw material Cutting Turning HeatingGrindingBuffingPolishingPacking
Details of the Effluent Treatment Plant	Trade Effluent Nil Domestic Effluent @ 0.2 KLD
Mode of Disposal	Domestic Effluent into sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board.


Environmental Engineer
For & on behalf


of

(Punjab Pollution Control Board)

Endst. No.:

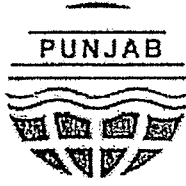
Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Regional Office-2, Punjab Pollution Control Board, Ludhiana.


Environmental Engineer
For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Ludhiana

Website- www.ppcb.gov.in

Office Dispatch No : 1743

Registered/Speed Post

Date: 30-3-12

Industry Registration ID: O17LDH25092318

Application No : 5260634

To,

BALDEV SINGH
D-29, FOCAL POINT, KHANNA
KHANNA, LUDHIANA-141401

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Fresh/LD112/2017/5260634
Date of issue :	27/03/2017
Date of expiry :	30/09/2027
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	BALDEV SINGH, (MANAGING PARTNER)
Address of Industrial premises	M.k. & sons, D-29, focal point, khanna, Khanna, Ludhiana ii-141401
Capital Investment of the Industry	24.63 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana ii
Consent Fee Details	Rs. 17200/- vide R.No. 17/4432 dated 8.2.2017 & Rs 6000/- vide R.No. 30/4437 dt 14.3.2017 under Water Act, 1974 and Rs 17200/- vide R.No. 18/4432 dated 8.2.2017 & Rs 6000/- vide R.No. 31/4437 dt 14.3.2017 under Air Act, 1981 and Rs 900/- vide R.No. 16/4432 dated 8.2.2017 as NOC fee Adequate upto 30.9.2027

"This is computer generated document from OCMMS by PPCB"

M.k. & sons, D-29, focal point, khanna, Khanna, Ludhiana ii, 141401

Page 1

Raw Materials (Name with Quantity per day)	Alloy Steel Rods=115 Kg/d, Neutral Salt=300 Kg/year, Quenching Oil =0.2 KL/Year. Regenerator = 2 Kg/Year and Economizer = 20 Kg/Year.
Products (Name with Quantity per day)	Punches = 135 No/day Dies = 55 No/day
By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	Raw material Cutting Turning HeatingGrindingBuffingPolishingPacking
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	LPG @ 5400 Kg/Year
Type of Air Pollution Control Devices to be installed	Not Required
Stack height provided with each boiler/thermo heater/Furnace etc.	NR
Sources of emissions and type of pollutants	1 No. LPG Furnace for heat treatment process
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board.


Environmental Engineer

For & on behalf

of

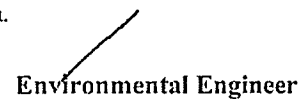
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Regional Office-2, Punjab Pollution Control Board, Ludhiana.


Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

33



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Nirmal Singh S/o Mela Singh R/o H No 230, Ward No 8,
Narmota Nagar Extn, Ludhiana, Respondent No. 33)

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

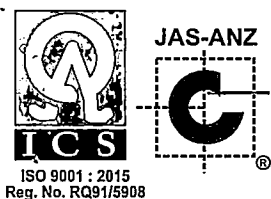
IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen chaudhary
Advocate

For M.K. & SONS
[Signature]
Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client



Manufacturers of : Pharmaceuticals Machinery Spares, Dies and Punches For Tablets

AUTHORITY LETTER

I BALDEV SINGH S/O S. MELA SINGH partner of M/s M.K. & SONS, D-29, FOCAL POINT, KHANNA-141401, PUNJAB. Do hereby authorize NIRMAL SINGH S/O MELA SINGH to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before NATIONAL GREEN TRIBUNAL (NGT), DELHI. This authority is valid for the activities including signing, authorizing and submitting any application form, affidavits or other documents; appoint any persons, consultants, firm of companies making payments and submit fees to nay government or non-government departments and organizations; or any activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signatures of PARTNERS of the firm has been attested and reproduced below for the said purpose.

Executants

For M.K. & SONS

Partner 
(_____)

BALDEV SINGH

Authorized Signatory

For M.K. & SONS

Partner 
(_____)

NIRMAL SINGH

Date: 05/08/2024



PUNJAB POLLUTION CONTROL BOARD
Regional Office-Fatehgarh Sahib, NISST, Building, G.T.Road,
Mandi Gobindgarh, -147301
Website:- www.ppcb.gov.in



Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
Industry Registration ID: *R13LDH2631781* Application No : *24673966*

To,
Rakesh Goyal
D-90-91, Focal Point, Khanna
Khanna, Punjab-141401

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA Varied LDHKH/2024/24673966</i>
Date of issue :	<i>18/01/2024</i>
Date of expiry :	<i>30/09/2028</i>
Certificate Type :	<i>Varied</i>
Previous CTO No. & Validity :	<i>CTOA Renewal LDHKH/2023/23519568 From: 10/09/2023 To: 30/09/2028</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Rakesh Goyal, (Proprietor)</i>
Address of Industrial premises	<i>Goyal Steels, D-90-91, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>8.35 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>2042-Industry or processes involving foundry operations having capacity < 5 MT/hr as such units require coal/coke at less than 500 Kg/hr</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>
Consent Fee Details	<i>The industry under both Acts was adequate upto 30/09/2028.</i>
Raw Materials (Name with Quantity per day)	<i>Existing- Pig Iron @410MT/Year Proposed- Pig Iron @200MT/Year Total-Pig Iron @610MT/Year</i>

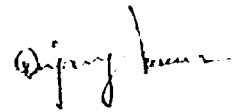
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Goyal Steels, D-90-91, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

259

Products (Name with Quantity per day)	Existing: C.I. Casting etc. @ a 400MT Year Proposed C.I. Casting etc. @ a 200MT Year Total: C.I. Casting etc. @ a 600MT Year
By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	As per the application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Hard Coke @ 4.5 Metric Tonnes/Day
Type of Air Pollution Control Devices to be installed	Water Scrubber
Stack height provided with each boiler/thermo heater/Furnace etc.	MS Stack 10(Ground Level)/10(Roof Level)
Sources of emissions and type of pollutants	As per the application form.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by MoEF and CC: CPCB PPCB and amended from time to time.



19/01/2024

(Vijay Kumar)
Environmental Engineer

For & on behalf

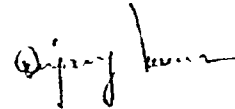
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Patiala.



19/01/2024

(Vijay Kumar)
Environmental Engineer

For & on behalf

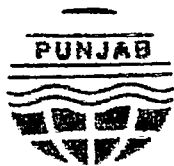
of

(Punjab Pollution Control Board)

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Govat Steels ,D-90-91, Focal Point, Khanna, Khanna, Ludhiana, Khanna.141401

Page 2



PUNJAB POLLUTION CONTROL BOARD
 Regional Office-Fatehgarh Sahib, NISST, Building, G.T.Road,
 Mandi Gohindgarh, -147301
 Website: www.ppcb.gov.in



Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R13/DH/2631781* Application No : *24673973*

To,
 Rakesh Goyal
 D-90-91, Focal Point, Khanna
 Khanna, Punjab-141401

Subject: Grant Varied 'Consent to Operate' an outlet w/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent w/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW Varied/LDHKH/2024/24673973</i>
Date of issue :	<i>18/01/2024</i>
Date of expiry :	<i>30/09/2028</i>
Certificate Type :	<i>Varied</i>
Previous CTO No. & Validity :	<i>CTOW/Renewal/LDHKH/2023/23519646 From:10/09/2023 To:30/09/2028</i>

2. Particulars of the Industry

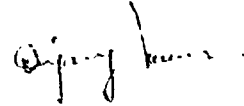
Name & Designation of the Applicant	<i>Rakesh Goyal, (Proprietor)</i>
Address of Industrial premises	<i>Goyal Steels, D-90-91, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>8.35 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>2042-Industry or processes involving foundry operations having capacity > 5 MT/hr as such units require coal/coke at less than 500 Kg/hr</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana-Khanna</i>
Consent Fee Details	<i>The industry under both Acts was adequate upto 30/09/2028.</i>
Raw Materials(Name with quantity per day)	<i>Existing- Pig Iron w/410MT Year Proposed- Pig Iron w/200MT Year Total-Pig Iron w/610MT Year</i>

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Goyal Steels, D-90-91, Focal Point, Khanna, Khanna, Ludhiana Khanna 141401

Page 1

Products (Name with quantity per day)	Existing: C.I Casting etc 'a 400MT/Year Proposed: C.I Casting etc 'a 200MT/Year Total: C.I Casting etc 'a 600MT/Year
By-Products, if any.(Name with quantity per day)	Nil
Details of the machinery and processes	Nil
Details of the Effluent Treatment Plant	Domestic Effluent @ 0.3 KLD
Mode of Disposal	Into PSIEC Sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by MoEF and CC/CPCB/PPCB and amended from time to time



19/01/2024

(Vijay Kumar)
Environmental Engineer

For & on behalf

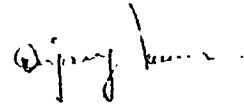
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Patiala.



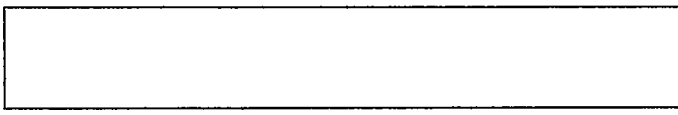
19/01/2024

(Vijay Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



IN THE COURT OF.....

Suit/Appeal No. JURISDICTION OF 201

In re:-

Gen. Secretary Industrial Focal Point.....Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of Punjab

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Rakesh Goyal S/o Hemraj Goyal R/o H.No.257, Suncity, Khanna Road, Ludhiana. Respondent No. 34

The above named.....

.....do hereby appoint Naveen Chaudhary D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of.....201 Accepted subject to the terms of the fees.

Advocate

Client

Client

Naveen Chaudhary

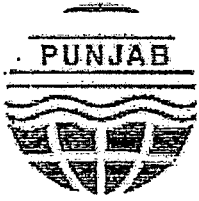
I identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

For GOYAL STEELS

Boh
Prop.





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No : 3792 Registered/Speed Post Date: 12-11-2021
 Industry Registration ID: 016LDH24822561 Application No : 16947646

To, **Karam Chand Vashist**
 C-22, Focal Point, Khanna, Distt. Ludhiana.
 Ludhiana, Ludhiana-141143

Subject: Renewal of consent no. CTOW/Renewal/LDH2/2017/4822598 dated 25/01/2017 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2021/16947646
Date of issue :	12/11/2021
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH2/2017/4822598 From: 25/01/2017 To: 30/09/2021

2. Particulars of the industry

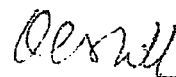
Name & Designation of the Applicant	Karam Chand Vashist, (Proprietor)
Address of Industrial premises	Mangla Industry, C-22, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	20.94 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Renewal/LDH2/2017/4822598 dated 25/01/2017 valid upto 30/09/2021 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2026 with the same conditions as mentioned therein and following specific conditions:

1. The industry shall comply with the guidelines of the Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water.
2. The industry will not generate and discharge any trade effluent without obtaining prior written permission of the Board.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Renewal/LDH2/2017/4822598 dated 25/01/2017 to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



12/11/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.



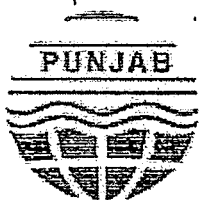
12/11/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No : 3794

Registered/Speed Post

Date: 12-11-2021

Industry Registration ID: 016LDH24822561

Application No : 16947613

To,

Karam Chand Vashist
 C-22, Focal Point, Khanna, Distt. Ludhiana.
 Ludhiana, Ludhiana-141143

Subject: Renewal of consent no. CTOA/Renewal/LDH2/2017/4826424 dated 25/01/2017 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2021/16947613
Date of issue :	12/11/2021
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDH2/2017/4826424 From: 25/01/2017 To: 30/09/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Karam Chand Vashist, (Proprietor)
Address of Industrial premises	Mangla Industry, C-22, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	20.94 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

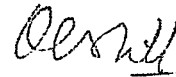
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Mangla Industry, C-22, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Renewal/LDH2/2017/4826424 dated 25/01/2017 valid upto 30/09/2021 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2026 with the same conditions as mentioned therein and additional condition that the industry shall not install any air polluting process without obtaining prior written permission of the Board.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Renewal/LDH2/2017/4826424 dated 25/01/2017 to the industry under the Air (Prevention & Control of Pollution) Act, 1981.



12/11/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fategarh Sahib.



12/11/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

35



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Karam Chand Vashisht S/o Budh Ram R/o H.No.28, Friends Colony, Near Khanna City Centre, Ludhiana. (Respondent No. 35)

The above

named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of..... 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

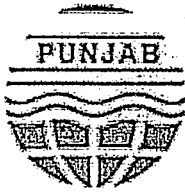
For MANGLA INDUSTRIES

Karam Chisht
Proprietor

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 016LDH24876704		Application No : 20325729

To,

Indermohan Singh
 C-9, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Fresh/LDH2/2017/4876827 dated 09/01/2017 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2022/20325729
Date of issue :	21/11/2022
Date of expiry :	30/09/2032
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDH2/2017/4876827 From: 09/01/2017 To: 30/09/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Indermohan Singh, (Proprietor)
Address of Industrial premises	M/s Modern Soap & Oil Mills, C-9, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	5.36 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

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M/s Modern Soap & Oil Mills, C-9, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

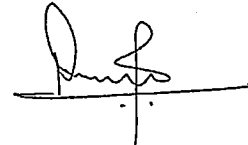
Page 1

(Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Fresh/LDH2/2017/4876827 dated 09/01/2017 valid upto 30/09/2021 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2032 with the same conditions as mentioned therein and following specific conditions:

1. The industry is advised to obtain necessary clearance for Abstraction of Ground Water from the Punjab Water Regulation and Development Authority (PWRDA).
2. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Fresh/LDH2/2017/4876827 dated 09/01/2017 to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

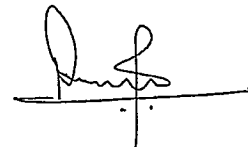
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patengari Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

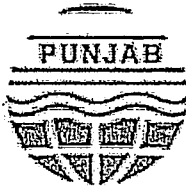
of

(Punjab Pollution Control Board)

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M/s Modern Soap & Oil Mills, C-9, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page2



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *O16LDH24876704* Application No : *20325721*

To,
 Indermohan Singh
 C-9, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Fresh/LDH2/2017/4876764 dated 09/01/2017 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Renewal/LDHKH/2022/20325721</i>
Date of issue :	<i>21/11/2022</i>
Date of expiry :	<i>30/09/2032</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOA/Fresh/LDH2/2017/4876764</i> <i>From:09/01/2017 To:30/09/2021</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Indermohan Singh, (Proprietor)</i>
Address of Industrial premises	<i>M/s Modern Soap & Oil Mills, C-9, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>5.36 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>2030-Fish feed, poultry feed and cattle feed</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>

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M/s Modern Soap & Oil Mills, C-9, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

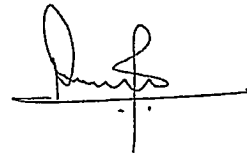
Page 1

THIS IS WITH REFERENCE TO THE REQUEST MADE BY THE INDUSTRY FOR RENEWAL OF CONSENT GRANTED BY THE BOARD UNDER THE AIR (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Fresh/LDH2/2017/4876764 dated 09/01/2017 valid upto 30/09/2021 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2032 with the same conditions as mentioned therein and following specific conditions:

1. The industry shall not add any additional air polluting source without obtaining prior written permission of the Board.
2. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Fresh/LDH2/2017/4876764 dated 09/01/2017 to the industry under the Air (Prevention & Control of Pollution) Act, 1981.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

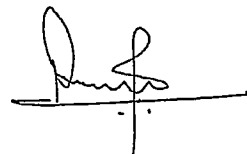
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



21/11/2022

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

37



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Inder Mohan Singh S/o Jagjeet Singh R/o H.No.99, Ward.No.24,
Khanna, Punjab. Respondent No 37)

The above named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees separately
for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary
or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and
authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the
power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he
shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us
to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case
until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once
the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case
prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on thisDay of 201 Accepted subject to the terms of
the fees.

Naveen Chaudhary
Advocate

For Modern Soap & Oil Mills
Client
Prop

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: G17LDH25024968		Application No : 23305554

To,

Mukesh Kumar
 Orient Engg. Works, B-13, Focal Point
 Khanna, Punjab-141401

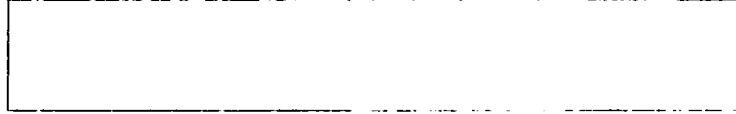
Subject: Renewal of consent no. CTOW/Fresh/LDH2/2017/5635732 dated 21/08/2017 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2023/23305554
Date of issue :	06/09/2023
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDH2/2017/5635732 From:21/08/2017 To:30/09/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Mukesh Kumar, (Partner)
Address of Industrial premises	Orient Engineering Works, B-13, Focal Point, Tehsil Khanna, Distt. Ludhiana, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	430.82 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana Khanna



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant(s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Jitender Pal S/o Pyaare Lal, R/o H No 01, Near Kal Girdhar Gurdwara
Mohallah, Khanna, Punjab. (Respondent No 38).....

The above named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

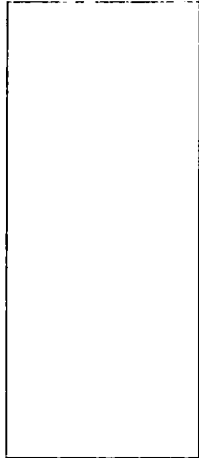
And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.



Naveen Chaudhary
Advocate

For Orion Engineering Works

[Signature]
Partner

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

B-13, Focal Point, KHANNA - 141401 (Pb.)
Ph. : 01628-226281 Fax : 01628-220281
(M) : 94173-22140, 70875-00999
Email : info@orionindia.in
www.orionindia.in



ISO 9001:2015 CERTIFIED CO.

AUTHORITY LETTER

We, UMESH KUMAR S/O PYARE LAL, JATINDER PAL S/O PYARE LAL AND ANSHUMAN DEVGUN S/O MUKESH KUMAR partners of M/s ORION ENGINEERING WORKS, B-13 FOCAL POINT Khanna -141401 (PB), do hereby authorize JATINDER PAL S/O PYARE LAL to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organizations; or any other activity required for the aforementioned purpose, and that his acts and deeds will be binding on the firm

The signature of PARTNERS of the firm has been attested and reproduced below for the said purpose.

Executants

Authorized Signatory
For Orion Engineering Works

Umesh Kumar
For Orion Engineering Works

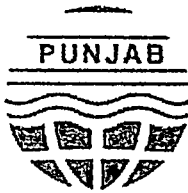
Partner

Anshuman Devgun

For Orion Engineering Works

Partner

Partner
Jatinder Pal



PUNJAB POLLUTION CONTROL BOARD

Regional Office, Fatehgarh Sahib
 NISST Building, G.T Road, Opposite Floating Restaurant, Mandi Gobindgarh Phone : 01765-242400
 Regional Office, Fatehgarh Sahib
 NISST Building, G.T Road, Opposite Floating Restaurant, Mandi Gobindgarh Phone : 01765-242400
 Website:- www.ppcb.gov.in

Office Dispatch No : 3379

Registered/Speed Post

Date: 9/8/19

Industry Registration ID: 014LDH22093067

Application No : 11289791

To,

Jasbir Singh
 D-3, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 1/2 Consent to Operate 1/2 an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDCHKH/2019/11289791
Date of issue :	30/09/2019
Date of expiry :	31/12/2028
Certificate Type :	Renewal
Previous CTO No. & Validity :	014LDH2CTOW2136094* From: 16/12/2014 To: 30/09/2019

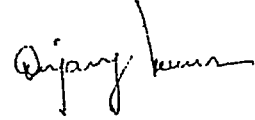
2. Particulars of the Industry

Name & Designation of the Applicant	Jasbir Singh, (Proprietor)
Address of Industrial premises	M/s R.p. Machines, D-3, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	26.46 lakhs
Category of Industry	Green
Type of Industry	3999- Miscellaneous (Green)
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 12000/- vide CR No. 97/5153 dated 20/09/19 and Rs. 8500/- vide CR No. 19/5154 dated 25/09/19
Raw Materials (Name with quantity per day)	MS Strip @ 120 Kgs/day
Products (Name with quantity per day)	Sewing Machines Parts (Needle Plate & Slide Plate) @ 1600 Numbers/Day
By-Products, if any, (Name with quantity per day)	Nil
Details of the machinery and processes	As per application no. 11289721

"This is computer generated document from QCMMS by PPCB"

M/s R.p. Machines, D-3, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Details of the Effluent Treatment Plant	Domestic Effluent @ 0.8 KLD
Mode of Disposal	Into PSIEC Sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board.



30/09/2019

(Vijay Kumar)
Environmental Engineer

For & on behalf

of

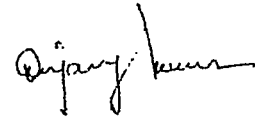
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala



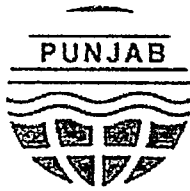
30/09/2019

(Vijay Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Regional Office, Fatchgarh Sahib
 NISST Building, G.T Road, Opposite Floating Restaurant, Mandi Gobindgarh Phone : 01765-242400
 Website:- www.ppcb.gov.in

Office Dispatch No : 3381

Registered/Speed Post

Date: 9/10/19

Industry Registration ID: 014LDH22093067

Application No : 11289526

To,

Jasbir Singh
 D-3, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2019/11289526
Date of issue :	30/09/2019
Date of expiry :	31/12/2028
Certificate Type :	Renewal
Previous CTO No. & Validity :	014LDH2CTOA2135893 From:16/12/2014 To:30/09/2019

2. Particulars of the Industry

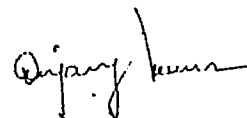
Name & Designation of the Applicant	Jasbir Singh, (Proprietor)
Address of Industrial premises	M/s R.p. Machines, D-3, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	26.46 Lakhs
Category of Industry	Green
Type of Industry	3999- Miscellaneous (Green)
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 12000/- vide CR No. 97/5153 dated 20/09/19 and Rs. 8500/- vide CR No. 19/5154 dated 25/09/19
Raw Materials (Name with Quantity per day)	MS Strip @ 120 Kgs/day
Products (Name with Quantity per day)	Sewing Machines Parts (Needle Plate & Slide Plate) @ 1600 Numbers/Day
By-products, if any, (Name with Quantity per day)	Nil

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M/s R.p. Machines, D-3, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

Details of the machinery and process	As per application no. 11289526
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	N/A
Stack height provided with each boiler/thermo heater/Furnace etc.	Stack of adequate height with DG set.
Sources of emissions and type of pollutants	DG set of capacity 30 KVA, SPM
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board.



30/09/2019

(Vijay Kumar)
Environmental Engineer

For & on behalf

of

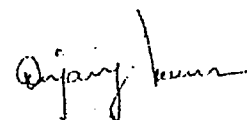
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala



30/09/2019

(Vijay Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal Point Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of Punjab Defendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Jasbir Singh S/o Amar Singh R/o H.No 57/3, Chandigarh Road,
Brahmpuri Mohallah, Khanna (Respondent No. 39).....

The above named.....

.....do hereby appoint

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

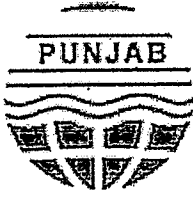
IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen chandhary
Advocate

For R.P. MACHINER
Jasbir Singh
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: <i>O20LDHKH715037</i>		Application No : <i>13862573</i>

To,
Naresh Singhi
Raj Mohan Industries, Near Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Fresh/LDHKH/2020/13862573</i>
Date of issue :	<i>05/11/2020</i>
Date of expiry :	<i>30/09/2029</i>
Certificate Type :	<i>Fresh</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Naresh Singhi, (Managing Partner)</i>
Address of Industrial premises	<i>Raj Mohan Industries Unit 2 (lessee Of Naresh Traders), Near Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>4.57 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>2030-Fish feed, poultry feed and cattle feed</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna,</i>
Consent Fee Details	<i>Rs. 8800/- vide UTR. No. BARBU20240769491 dated 27/08/2020</i>

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Raj Mohan Industries Unit 2 (lessee Of Naresh Traders), Near Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Raw Materials (Name with Quantity per day)	1. DOC @ 5 MTD 2. Rice Phuck @ 1.5 MTD 3. Mollasses @ 0.4 MTD 4. Mustared Seed Cake @ 1.4 MTD 5. Maize @ 1.5 MTD 6. Cotton Seed @ 0.4 MTD 7. Cotton Seed Cake @ 1.4 MTD 8. Rice Bran @ 2 MTD 9. Salt @ 0.4 MTD
Products (Name with Quantity per day)	Cattle Feed @ 4000 MT/Year
By-products, if any; (Name with Quantity per day)	--
Details of the machinery and process	As per details given in application no. 13862573
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	No source of air emission. Hence APCD not required.
Stack height provided with each boiler/thermo heater/Furnace etc.	Not Applicable
Sources of emissions and type of pollutants	No source of air emission.
Standards to be acheived under Air(Prevention & Control of Pollution) Act, 1981	As per emissions standards prescribed by PPCB, MoEF & CC New Delhi



05/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh sahib.

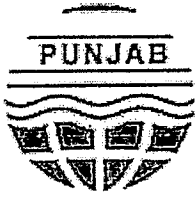


05/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 020LDHKH715037

Application No : 13862652

To,

Naresh Singhi
Raj Mohan Industries, Near Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDHKH/2020/13862652
Date of issue :	05/11/2020
Date of expiry :	30/09/2029
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Naresh Singhi, (Managing Partner)
Address of Industrial premises	Raj Mohan Industries Unit 2 (lessee Of Naresh Traders), Near Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	4.57 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 8800/- vide UTR. No. BARBU20240769533 dated 27/08/2020
Raw Materials(Name with quantity per day)	1. DOC 5 MTD 2. Rice Phuck 1.5 MTD 3. Mollasses 0.4 MTD 4. Mustared Seed Cake 1.4 MTD 5. Maize 1.5 MTD 6. Cotton Seed 0.4 MTD 7. Cotton Seed Cake 1.4 MTD 8. Rice Bran 2 MTD 9. Salt 0.4 MTD

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Raj Mohan Industries Unit 2 (lessee Of Naresh Traders), Near Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Products (Name with quantity per day)	Cattle Feed @ 4000 MT/Year
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per details given in application no. 13862652
Details of the Effluent Treatment Plant	No trade effluent generated. Hence ETP not required.
Mode of Disposal	Domestic Effluent @ 0.3 KLD- Onto land for plantation after passing through septic tank.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB, MoEF & CC New Delhi.



05/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



05/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

Raj Mohan Industries Unit 2 (lessee Of Naresh Traders), Near Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Products (Name with quantity per day)	<i>Cattle Feed @ 4000 MT/Year</i>
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	<i>As per details given in application no. 13862652</i>
Details of the Effluent Treatment Plant	<i>No trade effluent generated. Hence ETP not required.</i>
Mode of Disposal	<i>Domestic Effluent @ 0.3 KLD- Onto land for plantation after passing through septic tank.</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As per effluent standards prescribed by PPCB, MoEF & CC New Delhi.</i>



05/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

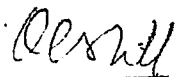
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Regional Office, Fatehgarh Sahib.



05/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

40



IN THE COURT OF.....

Suit/Appeal No. JURISDICTION OF 201

In re:-

Gen Secretary Industrial Focal Point.....Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Naresh Singhi S/o Mohan Lal R/o 147, Friends Colony Khanna. (Respondent No. 40)

The above named.....

Naveen Chaudhary do hereby appoint D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of.....201 Accepted subject to the terms of the fees.

Advocate

Client

Client

Naveen Chaudhary

MOHAN INDUSTRIES
[Signature]
PARTNER

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



All Subject to Khanna Jurisdiction only

RAJMOHAN INDUSTRIES

Manufacturers of : HIGH QUALITY RAJMOHAN, SINGHI & VISHAV CATTLE FEED

Near Focal Point, KHANNA-141 401 (Pb.)

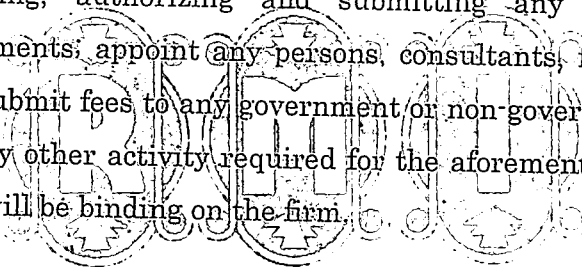
Ref. No.

Dated

AUTHORITY LETTER

We, SUCHETA SINGHI MONARESH SINGHI S/o _____ and NITISH SINGHI
S/o NARESH SINGHI partners of M/s RAJMOHAN INDUSTRIES, Khanna - 141401

(PB), do hereby authorize NARESH SINGHI SHMOHAN LAL to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.



The signature of _____ have been attested and reproduced below for the said purpose.

Executants

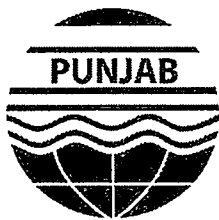
RAJMOHAN INDUSTRIES
Suleta Sudi
PARTNER

RAJMOHAN INDUSTRIES
Rajmoohan Lal
PARTNER

RAJMOHAN INDUSTRIES
[Signature]
PARTNER

Authorized Signatory

Date:



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE Under the provisions of Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/004691

Date: 26/07/2024

Industry Registration ID: O17LDH25092579

Application No: 26392141

To, **Jaswant Kaur,**
Proprietor,
M/s S.g. Mechanical Works,
D-123, Focal Point, Khanna,
Ludhiana li, Punjab, 141401

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Jaswant Kaur, (Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/LDH2/2024/26392141		
Date of issue:	2024-07-26		
Date of expiry:	2026-07-26		
Certificate Type:	Renewal (Auto-Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	5201636	2017-03-16 00:00:00.0	2023-12-31 00:00:00.0

2. Particulars provided by the industry:

Name & Designation of the Occupier:	Jaswant Kaur, (Proprietor)				
Address of Industrial premises:	D-123, FOCAL POINT, KHANNA				
Existing Capital investment / Project Cost of the industry	5.84 (lakhs)				
Category of Industry	GREEN				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana li				
CTE/CTO/Authorization applied for	2 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	4200.0	197973495	2024-07-26 15:02:51.395	-----

"This is computer generated document from OCMMS by PPCB"

S.g. Mechanical Works, D-123, Focal Point, Khanna, 26392141

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I JASWANT KAUR S/o Shri Krishan Lal Aged 72 Years, Authorized Signatory PROPRIETOR (designation) of M/s S.G. MECHANICAL WORKS (OCMMS ID O17LDH25092579) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOA/Fresh/LDH2/2017/5201636 Dated 2017-03-16 and the same is valid upto 2023-12-31
2. That we have not carried out any expansion/ modernization/ change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial/ forged information/ document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

*Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
JASWANT KAUR

Date: 26/07/2024

"This is computer generated document from OCMMS by PPCB"

S.g. Mechanical Works, D-123, Focal Point, Khanna, 26392141

Page2



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE Under the provisions of Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2024/004690

Date: 26/07/2024

Industry Registration ID: O17LDH25092579

Application No: 26392004

To, **Jaswant Kaur,**
Proprietor,
M/s S.g. Mechanical Works,
D-123, Focal Point, Khanna,
Ludhiana II, Punjab, 141401

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Jaswant Kaur, (Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

PUNJAB

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/LDH2/2024/26392004		
Date of issue:	2024-07-26		
Date of expiry:	2026-07-26		
Certificate Type:	Renewal (Auto-Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	52019531	2017-03-20 00:00:00.0	2023-12-31 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Jaswant Kaur, (Proprietor)				
Address of Industrial premises:	D-123, FOCAL POINT, KHANNA				
Existing Capital investment / Project Cost of the industry	5.84 (lakhs)				
Category of Industry	GREEN				
Type of Industry	Other				
Scale of the Industry	Small				
Office District	Ludhiana II				
CTE/CTO/Authorization applied for	2 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	4200.0	15363085	2024-07-26 14:57:03.867	----

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S.g. Mechanical Works, D-123, Focal Point, Khanna, 26392004

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I JASWANT KAUR S/o Shri Krishan Lal Aged 72 Years, Authorized Signatory PROPRIETOR (designation) of M/s S.G. MECHANICAL WORKS (OCMMS ID O17LDH25092579) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOW/Fresh/LDH2/2017/5201953 Dated 2017-03-20 and the same is valid upto 2023-12-31
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate/authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information / document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

*Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
JASWANT KAUR

Date: 26/07/2024

41



IN THE COURT OF.....

Suit/Appeal No. JURISDICTION OF 201

In re:-

Gen Secretary Industrial Focal Point
.....Plaintiff(s) or Petitioner(s)
.....Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we Visha Kumar S/o Krishna Lal R/o MB, Narotam Nagar
Khanna, Punjab (Respondent No 41).....

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of.....201 Accepted subject to the terms of the fees.

Advocate

Client

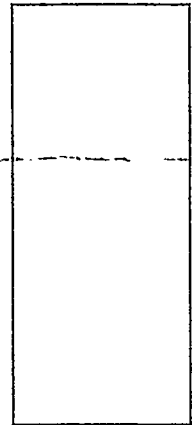
Client
Auth. Signatory

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

Naveen Chaudhary

Visha Kumar





S.G. MECHANICAL WORKS

An ISO 9001 2015 Certified Company

GSTIN : 03AMVPK6164C1Z0

AUTHORITY LETTER

I Jaswant Kaur W/o Late. Shri Krishan Lal, proprietor of M/s SG Mechanical Works, D-123, Focal Point, Khanna – 141401 (PB), do hereby authorize Vishal Kumar S/o Late. Shri Krishan Lal to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before the National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organizations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of Vishal Kumar have been attested and reproduced below for the said purpose.

Executant

For S.G. Mechanical Works

Jaswant Kaur
Prop.

Jaswant Kaur (Proprietor)

Authorised Signatory

For S.G. Mechanical Works

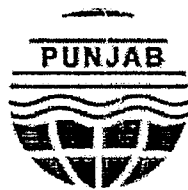
Vishal Kumar

Auth. Signatory

Vishal Kumar

Manufacturer & Exporters of :

Cattle Feed Plants, Poultry Feed Plants, Fish, Prawn, Aqua Feed Plants, Animal Feed Plants, Wood Pellets Plants, Biofuel Making Plants, Fertilizer Pellet Plants, Rice Mill Plants, Oil Mill Plants, Briquette Plants, Semi And Fully Automatic Hitech Computerize Auto Batching Plants



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala - 147001
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 019LDHKH570118		Application No : 23986593

To,

Ruchi Gupta
 D-64, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Renewal/LDHKH/2023/21606020 dated 01/05/2023 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2023/23986593
Date of issue :	09/11/2023
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDHKH/2023/21606020 From:01/05/2023 To:31/10/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Ruchi Gupta, (Proprietor)
Address of Industrial premises	M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	49.01 lakhs
Category of Industry	Orange
Type of Industry	2115(A)- Rubber Chips/ Crumb manufacturing from Waste/ used tyres using cutter/shredder/ de-beading facility and grinder / pulverizer or having effluent discharge from washing of tyres less than 10 KLD to 100 KLD or both
Scale of the Industry	Small
Office District	Ludhiana Khanna

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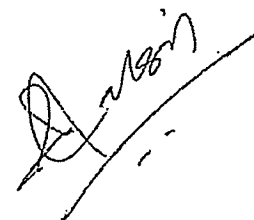
M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Renewal/LDHKH/2023/21606020 dated 01/05/2023 valid upto 31/10/2023 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. This consent is granted for manufacturing of Crumb Powder @ 56400 MT/Year as product and Waste Wire @ 6300 MT/Year & Waste Fibre @ 300 MT/Year as by-products.
2. The industry will operate & maintain its air pollution control device (APCD), regularly and efficiently, so as to achieve the stack emission standards, consistently as prescribed by the Board/ MoEF&CC as amended from time to time.
3. The industry shall ensure that no black smoke should be emitted from the stack of the industry at any time.
4. The industry shall get the stack emission monitoring from Board within one month.
5. The industry shall not undertake expansion without obtaining approval from the Board.
6. The industry shall plant trees wherever space is available inside and outside the unit.
7. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
9. The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
10. The industry shall ensure that there is no public nuisance in the area, due to activities of the industry.
11. This consent is being granted as per the undertaking submitted by the industry. If the industry is found to have submitted any false, incomplete, or tampered documents or information, the Board reserves the right to take appropriate action under the provisions of the Water Act, 1974 and Air Act, 1981 without affording an opportunity of personal hearing.

All other contents shall remain unchanged. This letter shall remain appended with the original consent issued vide no. CTOA/Fresh/LDHKH/2020/11997360 dated 24/02/2020 and subsequent extensions granted from time to time to the industry under the Air (Prevention & Control of Pollution) Act, 1981.



09/11/2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

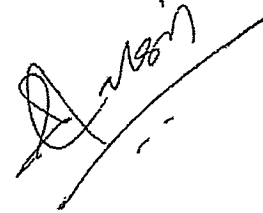
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M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 2

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



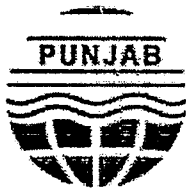
09/11/2023

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala - 147001
 Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 019LDHKH570118

Application No : 23986600

To,

Ruchi Gupta
 D-64, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Renewal/LDHKH/2023/21606528 dated 01/05/2023 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2023/23986600
Date of issue :	09/11/2023
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDHKH/2023/21606528 From:01/05/2023 To:31/10/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Ruchi Gupta, (Proprietor)
Address of Industrial premises	M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	49.01 lakhs
Category of Industry	Orange
Type of Industry	2115(A)- Rubber Chips/ Crumb manufacturing from Waste/ used tyres using cutter/shredder/ de-beading facility and grinder / pulverizer or having effluent discharge from washing of tyres less than 10 KLD to 100 KLD or both
Scale of the Industry	Small
Office District	Ludhiana Khanna

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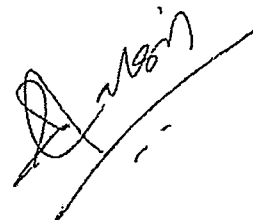
M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

This is with reference to the request made by the industry for renewal of consent to operate granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Renewal/LDHKH/2023/21606528 dated 01/05/2023 valid upto 31/10/2023 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. This consent is granted for manufacturing of Crumb Powder @ 56400 MT/Year as product and Waste Wire @ 6300 MT/Year & Waste Fibre @ 300 MT/Year as by-products.
2. The industry shall obtain permission from the Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water and submit the same at Regional Office, Fatehgarh Sahib.
3. The industry shall not undertake expansion without obtaining approval from the Board.
4. The industry shall install water meter over the supply of fresh water within 7 days and shall submit the record of daily withdrawal/ consumption at Regional Office, Fatehgarh Sahib on monthly basis.
5. The industry shall plant trees wherever space is available inside and outside the unit.
6. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
7. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
8. The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
9. The industry shall ensure that there is no public nuisance in the area due to activities of the industry.
10. This consent is being granted as per the undertaking submitted by the industry. If the industry is found to have submitted any false, incomplete, or tampered documents or information, the Board reserves the right to take appropriate action under the provisions of the Water Act, 1974 and Air Act, 1981 without affording an opportunity of personal hearing.

All other contents shall remain unchanged. This letter shall remain appended with the original consent issued vide no. CTOW/Fresh/LDHKH/2020/11997075 dated 24/02/2020 and its subsequent extensions granted from time to time to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



09/11/2023

(Amit Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

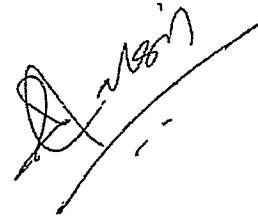
Dated:

A copy of the above is forwarded to the following for information and necessary action please:

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M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



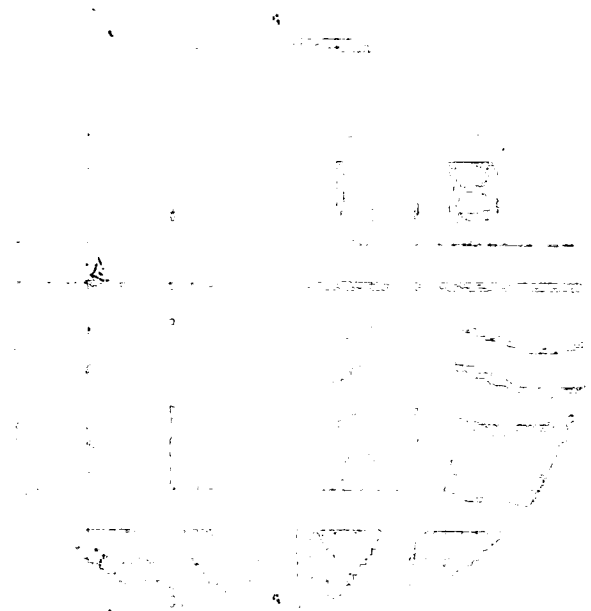
09/11/2023

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



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M/s Saffron Rubber, D-64, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

42

300



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Ruchi Gupta W/o Anuj Kumar Gupta R/o B.84, 1st floor, Phase I North West Delhi (Respondent No.42).....

The above

named.....

Naveen Chaudharydo hereby appoint D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of..... 201 Accepted subject to the terms of the fees.

Naveen Chaudhary Advocate

For M/s Saffron Rubber Auth. Signatory Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



Office Dispatch No.: PBIP/PPCB/2024/82

Date: 18/01/2024

To

RAJNEESH KUMAR KHANNA
JEET RAI COTTAGE, PARTAP COLONY,
LUDHIANA, KHANNA - 141401

Subject:- Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the Industry:

PIN	230938124
Application No.	2312459606
Date of Issue:	17-Jan-2024
Date of Expiry:	30-Sept-2028
Certificate Type:	Varied
Certificate No.	CTOA/Varied/PBIP/FGS/2023/2312459606

2. Particulars of the Industry:

Name & Designation of the Applicant:	RAJNEESH KUMAR KHANNA, (Director)
Name of Business Entity	SANJAY SOLVEX PVT. LTD.
Name of the Project/Unit:	SANJAY SOLVEX PVT. LTD.
Address of Project/Unit:	B-3, B-4, B-5, B-6 & B-7, Industrial Focal Point, Khanna, Ludhiana
Capital Investment of the Industry (in lakhs):	2909.66
Category of Industry:	Orange
Type of Industry:	2071 - Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste water generation < 100 KLD
Scale of the Industry:	Medium - > Rs. 10 Crore but < = Rs.50 Crore
Office District:	Fatehgarh Sahib
Consent Fee Details:	Rs. 2,10,000/- vide online R No. 781254433 dated 21/08/2023.
Raw Materials (Name with quantity per day):	Rice bran for solvent extraction @ 400 MTD, Sunflower seeds for oil extraction @ 100 MTD, Hexane for solvent extraction @ 16 MTD, Raw or crude oil for oil refining @ 125 MTD, Bleaching earth for oil refining @ 5 MTD & Crude glycerin for glycerin distillation @ 20 MTD

Products (Name with quantity per day):	Rice bran oil from solvent extraction @ 60 MTD, Sunflower oil from oil extraction @ 32 MTD, Refined oil from oil refining @ 85 MTD, Refined glycerin from glycerin distillation @ 12 MTD, Thermal power cogeneration for captive use @ 0.45 Megawatt
By Products, if any (Name with quantity per day) :	RB DOC from solvent extraction @ 340 MTD, SF DOC from oil extraction @ 68 MTD, Fatty from oil refining @ 20 MTD, Spent earth from oil refining @ 6 MTD, Gums from oil refining @ 5 MTD, Wax from oil refining @ 8 MTD and Pitch residue from glycerin distillation @ 1 MTD
Details of the machinery and processes:	As per application form.
Sources of emissions and type of pollutants:	01 no. Boiler of capacity 12 TPH – SPM 01 no. Thermopack of capacity 15 Lakh Kcal/ hr - SPM DG Sets: 750 KVA, 600 KVA, 325 KVA, 365 KVA – SPM, SO _x , NO _x
Mode of disposal of emissions with stack height:	01 no. Boiler of capacity 12 TPH – 35 m AGL 01 no. Thermopack of capacity 15 Lakh Kcal/ hr – 35 m AGL DG Sets: 750 KVA, 600 KVA, 325 KVA, 365 KVA – canopy alongwith Stack of height as per following formula: $H = h + 0.2 (KVA)^{0.5}$ where h = height of the building in meters where the generator set is installed.
Quantity of fuel required in TPD:	01 no. Boiler of capacity 12 TPH – Paddy straw or bio mass @ 3 TPH 01 no. Thermopack of capacity 15 Lakh Kcal/ hr – Paddy straw or bio mass @ 0.6 TPH DG Sets: 750 KVA, 600 KVA, 325 KVA, 365 KVA – HSD only.
Type of Air Pollution Control Devices to be installed:	01 no. Boiler of capacity 12 TPH – Multi-Cyclone Separator 01 no. Thermopack of capacity 15 Lakh Kcal/ hr – Cyclone Separator DG Sets: 750 KVA, 600 KVA, 325 KVA, 365 KVA – Canopy Provided
Standard to be achieved under Air(Prevention & Control of Pollution) Act, 1981:	As prescribed by the Board/ CPCB/ MoEF&CC, from time to time.


Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-II, Patiala.
2. Environmental Engineer, Regional Office, Fatehgarh Sahib.


Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets

Specifications of the port-holes shall be as under:

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.No.	Boiler with Steam Generating Capacity	Stack heights
1	Less than 2 ton/hr	9 meters or 2.5 times the height of neighboring building which ever is more
2	More than 2 ton/hr to 5 ton/hr	12 meters
3	More than 5 ton/hr to 10 ton/hr	15 meters
4	More than 10 ton/hr to 15 ton/hr	18 meters
5	More than 15 ton/hr to 20 ton/hr	21 meters
6	More than 20 ton/hr to 25 ton/hr	24 meters

7	More than 25 ton/hr to 30 ton/hr	27 meters
8	More than 30 ton/hr	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set		Height of the Stack
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt
100-150 KVA	-do-	+ 2.5 mt
150-200 KVA	-do-	+ 3.0 mt
200-250 KVA	-do-	+ 3.5 mt
250-300 KVA	-do-	+ 3.5 mt

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

11. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.

12. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-

(i) Once in Year for Small Scale Industries.

(ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries

13. The pollution control devices shall be interlocked with the manufacturing process of the industry.

14. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

15. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.

16. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

17. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.

18. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

19. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.

(i) Where unavoidable to prevent loss of life or some property damage or

(ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.

20. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

21. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06.

22. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.

23. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.

24. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable

25. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.

26. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified

27. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water

28. The industry shall submit a detailed plan showing therein, the distribution system for conveying wastewaters for application on land for irrigation along with the crop pattern to be adopted throughout the year

29. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.

30. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.

31. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

32. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.

33. The industry shall maintain the following record to the satisfaction of the Board :-

(i) Log books for running of air pollution control devices or pumps/motors used for it.


(ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.

(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.

34. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.

35. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.

36. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry


Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

B. SPECIAL CONDITIONS

1. This consent is only valid for the manufacturing of Rice bran oil from solvent extraction @ 60 MTD, Sunflower oil from oil extraction @ 32 MTD, Refined oil from oil refining @ 85 MTD, Refined glycerin from glycerin distillation @ 12 MTD, Thermal power cogeneration for captive use @ 0.45 Megawatt and by-products as RB DOC from solvent extraction @ 340 MTD, SF DOC from oil extraction @ 68 MTD, Fatty from oil refining @ 20 MTD, Spent earth from oil refining @ 6 MTD, Gums from oil refining @ 5 MTD, Wax from oil refining @ 8 MTD and Pitch residue from glycerin distillation @ 1 MTD within existing premises, only.
2. The industry shall only manufacture the products and limit their quantities, for which it has been granted Consent to Operate from the Board. It shall not manufacture any other product or enhance production capacity or engage any other manufacturing process without obtaining the prior written permission of the Board/ Competent Authority.
3. The industry shall not carry out any expansion or modifications in the plant, without obtaining prior written permission from the Board.
4. The industry shall ensure that the boiler ash is disposed of in environmentally sound manner.
5. The industry shall operate and maintain air pollution control devices properly, so as to contain all the suspended particulate matter and gaseous emissions within the permissible limits prescribed by the Board / MoEF&CC.
6. The industry shall ensure that no air pollution problem / public nuisance / odour problem is created in the area due to discharge of effluents / emissions from its premises.
7. The industry shall not manufacture any product which is covered under the provisions of the EIA Notification dated 14/9/2006.
8. The industry will get its emission samples analyzed from Board's lab within a month.
9. The industry shall not operate any additional process beyond ambit of consent to operate granted under the Water Act, 1974 and the Air Act, 1981.
10. The adequacy & efficacy of the air pollution control devices as to achieve the emission standards prescribed by the Board, shall be the entire responsibility of the industry.
11. The industry shall comply with the provisions of Solid Waste Management Rules, 2016.
12. The industry shall comply with the provisions of Hazardous Waste Management Rules, 2016.
13. The industry shall comply with the provisions of Plastic Waste Management Rules, 2016.
14. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
15. The project proponent shall ensure usage of alternatives of single use plastics (SUP) within its premises and will not use any SUP items banned in accordance with MoEF&CC notification no. G.S.R. 571(E) dated 12.08.2021. The industry shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles/water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
16. The industry shall comply with the provisions of Noise Pollution (Regulation & Control) Rules 2000.
17. The industry shall ensure that the activities of unit does not create any nuisance in the surrounding areas and no public complaints are received.
18. The industry shall obtain all the statutory approvals/clearances from the concerned departments.
19. This Consent is being issued to the industry based upon the documents/ information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time, without any opportunity of Personal Hearing.
20. In case the industry fails to comply with the provisions of the Water (Prevention & Control of

Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.

- Sel -
Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)



Office Dispatch No.: PBIP/PPCB/2024/79.

Date: 18/01/2024

To

RAJNEESH KUMAR KHANNA
JEET RAI COTTAGE, PARTAP COLONY,
LUDHIANA, KHANNA - 141401

Subject:- Grant Varied 'Consent to Operate' an Outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of Effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the Industry:

PIN	230938124
Application No.:	2312346687
Date of Issue:	17-Jan-2024
Date of Expiry:	30-Sept-2028
Certificate Type:	Varied
Certificate No.:	CTOW/Varied/PBIP/FGS/2023/2312346687

2. Particulars of the Industry:

Name & Designation of the Applicant:	RAJNEESH KUMAR KHANNA. (Director)
Name of Business Entity	SANJAY SOLVEX PVT. LTD.
Name of the Project/Unit:	SANJAY SOLVEX PVT. LTD.
Address of Project/Unit:	B-3, B-4, B-5, B-6 & B-7, Industrial Focal Point, Khanna, Ludhiana
Capital Investment of the Industry (in lakhs):	2909.66
Category of Industry:	Orange
Type of Industry:	2071 - Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste water generation < 100 KLD
Scale of the Industry:	Medium - > Rs. 10 Crore but < = Rs.50 Crore
Office District:	Fatehgarh Sahib
Consent Fee Details:	Rs. 2,10,000/- vide online R No. 38585859 dated 21/08/2023
Raw Materials (Name with quantity per day):	Rice bran for solvent extraction @ 400 MTD, Sunflower seeds for oil extraction @ 100 MTD, Hexane for solvent extraction @ 16 MTD, Raw or crude oil for oil refining @ 125 MTD, Bleaching earth for oil refining @ 5 MTD & Crude glycerin for glycerin distillation @ 20 MTD

Products (Name with quantity per day):	Rice bran oil from solvent extraction @ 60 MTD, Sunflower oil from oil extraction @ 32 MTD, Refined oil from oil refining @ 85 MTD, Refined glycerin from glycerin distillation @ 12 MTD, Thermal power cogeneration for captive use @ 0.45 Megawatt
By Products, if any (Name with quantity per day) :	RB DOC from solvent extraction @ 340 MTD, SF DOC from oil extraction @ 68 MTD, Fatty from oil refining @ 20 MTD, Spent earth from oil refining @ 6 MTD, Gums from oil refining @ 5 MTD, Wax from oil refining @ 8 MTD and Pitch residue from glycerin distillation @ 1 MTD
Details of the machinery and processes:	As per application form.
Details of Effluent Treatment Plant:	Trade Effluent @ 58 KLD treated through ETP (ZLD system).
Mode of disposal of Effluent:	Treated Trade Effluent @ 58 KLD reuses entirely for cooling water makeup Effluent @ 17 KLD directly reused for sanitation and ash quenching Domestic Effluent generated @ 6 KLD shall be discharged into public sewer.
Standard to be achieved under Water(Prevention & Control of Pollution) Act, 1974:	As prescribed by the CPCB/ MoEF&CC/ PPCB, from time to time.


Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-II, Patiala.
2. Environmental Engineer, Regional Office, Fatehgarh Sahib.



Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer,Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the Industry for measurement of flow and for taking Samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer,Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.

17. The industry shall provide online monitoring equipment for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.
23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries
 - (ii) Four in a Year for Large/Medium Scale Industries
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises


32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.
42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.


Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

B. SPECIAL CONDITIONS

1. This consent is only valid for the manufacturing of Rice bran oil from solvent extraction @ 60 MTD, Sunflower oil from oil extraction @ 32 MTD, Refined oil from oil refining @ 85 MTD, Refined glycerin from glycerin distillation @ 12 MTD, Thermal power cogeneration for captive use @ 0.45 Megawatt and by-products as RB DOC from solvent extraction @ 340 MTD, SF DOC from oil extraction @ 68 MTD, Fatty from oil refining @ 20 MTD, Spent earth from oil refining @ 6 MTD, Gums from oil refining @ 5 MTD, Wax from oil refining @ 8 MTD and Pitch residue from glycerin distillation @ 1 MTD within existing premises, only.
2. The industry shall only manufacture the products and limit their quantities, for which it has been granted Consent to Operate from the Board. It shall not manufacture any other product or enhance production capacity or engage any other manufacturing process without obtaining the prior written permission of the Board/ Competent Authority.
3. The industry shall not carry out any expansion or modifications in the plant, without obtaining prior written permission from the Board.
4. The industry shall recirculate entire quantity of treated trade effluent for cooling towers makeup and shall ensure Zero Liquid Discharge (ZLD), at all times. The entire trade effluent to be generated shall be reused as cooling water makeup only.
5. The industry shall not manufacture any product which is covered under the provisions of the EIA Notification dated 14/9/2006.
6. The industry will get its effluent samples analyzed from Board's lab within a month.
7. The industry shall not operate any additional process beyond ambit of consent to operate granted under the Water Act, 1974 and the Air Act, 1981.
8. The adequacy & efficacy of the effluent treatment plant as to achieve the effluent standards prescribed by the Board, shall be the entire responsibility of the industry.
9. The industry shall regularly operate & maintain its effluent treatment plant (ETP) and shall maintain proper record regarding the operation of its effluent treatment plant (ETP) at all times and make it available to the officer of the Board during the conduct of visit, without fail.
10. The industry shall not discharge any trade & domestic effluent (treated or untreated) into choe / drain /river or in inland surface water at any time or any other unauthorized place by any unauthorized means.
11. The industry shall comply with the provisions of Solid Waste Management Rules, 2016.
12. The industry shall comply with the provisions of Hazardous Waste Management Rules, 2016.
13. The industry shall comply with the provisions of Plastic Waste Management Rules, 2016.
14. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
15. The project proponent shall ensure usage of alternatives of single use plastics (SUP) within its premises and will not use any SUP items banned in accordance with MoEF&CC notification no. G.S.R. 571(E) dated 12.08.2021. The industry shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles/water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
16. The industry shall comply with the provisions of Noise Pollution (Regulation & Control) Rules 2000.
17. The industry shall ensure that the activities of unit does not create any nuisance in the surrounding areas and no public complaints are received.
18. The industry shall obtain all the statutory approvals/clearances from the concerned departments.
19. This Consent is being issued to the industry based upon the documents/ information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time, without any opportunity of Personal Hearing.

20. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.


Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

43



IN THE COURT OF

Suit/Appeal No. JURISDICTION OF 201

In re:-

Gen Secretary Industrial Focal Point Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of Punjab Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we Rajnish Kr. Khanna S/o Ranbir Kumar R/o Near Railway Road,
Jeet Rai Cottage, Pratap Colony, Khanna (Respondent No.43)

The above named.....

do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this Day of 201 Accepted subject to the terms of the fees

Advocate Client Agent

Naveen Chaudhary

Identify the Signature/Thumb Impression of Below Mentioned Person.

Signed in My Presence. The Client.

For Sanjay Solves (P) Ltd.
[Signature]
Director

SSPL

Sanjay

Solvex Pvt. Ltd.

Ref. No.....

Dated..05/08/2024.....

TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS HELD ON 05/08/2024, MONDAY AT 11.00AM AT THE REGISTERED OFFICE OF THE COMPANY

RESOLVED unanimously that Sh. RAJNEESH KUMAR KHANNA, DIRECTOR of the company be and is hereby authorized to act as 'Authorized Signatory' on behalf of the company to complete all administrative, revenue and legal formalities for the purpose of representation of the company before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that all the acts done or documents executed, filed and signed by Sh. RAJNEESH KUMAR KHANNA for above purposes shall be binding on the company.

CERTIFIED TRUE COPY
For SANJAY SOLVEX PVT. LTD.

(Ranbir K)
RANBIR KUMAR
Director

(Sudhir Khanna)
SUDHIR KHANNA
Director

(Amreesh Khanna)
AMREESH KHANNA
Director

B-3, 4, 5, FOCAL POINT, KHANNA-141401 (PB.)

Phone: (O) 01628-500900, 507059, (M) 97810-25490, 98550-25490

GSTIN : 03AADCS5633F1ZO, PAN No. : AADCS5633F



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: 018LDHKH6899960 Application No : 20460320

To,

Jaininder Kumar
 D-27/28, Focal Point, Khanna
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Varied/LDHKH/2018/7027875 dated 13/02/2018 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2022/20460320
Date of issue :	23/12/2022
Date of expiry :	30/09/2032
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Varied/LDHKH/2018/7027875 From: 13/02/2018 To: 30/09/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Jaininder Kumar, (Partner)
Address of Industrial premises	Sanjiv Industries, D-27/28, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	164.3 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna

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Sanjiv Industries, D-27/28, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Varied/LDHKH/2018/7027875 dated 13/02/2018 valid upto 30/09/2022 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2032 with the same conditions as mentioned therein and following specific conditions:

1. The industry will operate & maintain its air pollution control device (APCD), regularly and efficiently, so as to achieve the stack emission standards, consistently as prescribed by the Board/ MoEF&CC as amended from time to time.
2. The industry shall ensure that no black smoke should be emitted from the stack of the industry at any time.
3. The industry shall not use any fuel in its boiler furnace except wood/ briquettes.
4. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Varied/LDHKH/2018/7027875 dated 13/02/2018 to the industry under the Air (Prevention & Control of Pollution) Act, 1981.

PUNJAB

Om Parkash

23/12/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.

Om Parkash

23/12/2022

(Om Parkash)
Environmental Engineer

For & on behalf

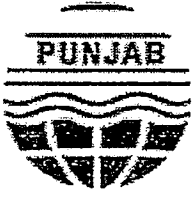
of

(Punjab Pollution Control Board)

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Sanjiv Industries, D-27/28, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 2



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 018LDHKH6899960

Application No : 20460708

To,

Jaininder Kumar
D-27/28, Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Varied/LDHKH/2018/7028039 dated 13/02/2018 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2022/20460708
Date of issue :	23/12/2022
Date of expiry :	30/09/2032
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Varied/LDHKH/2018/7028039 From: 13/02/2018 To: 30/09/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Jaininder Kumar, (Partner)
Address of Industrial premises	Sanjiv Industries, D-27/28, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	104.3 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna

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Sanjiv Industries, D-27/28, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 1

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Varied/LDHKH/2018/7028039 dated 13/02/2018 valid upto 30/09/2022 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2032 with the same conditions as mentioned therein and following specific conditions:

1. The industry will not generate and discharge any trade effluent without obtaining prior written permission of the Board.
2. The industry shall comply with the guidelines for Abstraction of Ground Water of the Punjab Water Regulation and Development Authority (PWRDA).
3. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Varied/LDHKH/2018/7028039 dated 13/02/2018 to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



23/12/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



23/12/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we ...Jitender Kumar S/o Shyam Lal R/o 106, Ward No 8, Narottam Nagar, Khanna, Ludhiana (Respondent No: 44)

The above

named.....

do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of..... 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For SANJIV INDUSTRIES
Sanjiv K Singh
Partner

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

Ref No.....

Dated.....

AUTHORITY LETTER

We, Nawal Kishore, Jaininder Kumar, Chandan Kumar and Sanjeev Kumar Ss/o Late Sh. Sham Lal, partners of M/s SANJIV INDUSTRIES, D-27/28, Focal Point, Khanna - 141401 (PB), do hereby authorize Sh. Jaininder Kumar S/o Late Sh. Sham Lal to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of **PARTNERS** have been attested and reproduced below for the said purpose.

Executants

For SANJIV INDUSTRIES

Nawal

Partner

(NAWAL KISHORE)

For SANJIV INDUSTRIES

Jaininder Kumar

Partner

(JAININDER KUMAR)

For SANJIV INDUSTRIES

Chandan Kumar

Partner

(CHANDAN KUMAR)

For SANJIV INDUSTRIES

Sanjeev Kumar

Partner

(SANJEEV KUMAR)

Date: 07-08-2024

Authorized Signatory

For SANJIV INDUSTRIES

Jaininder Kumar

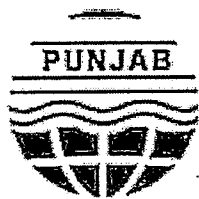
Partner

(JAININDER KUMAR)



BALANCED ANIMAL FEEDS





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R14LDH21396567

Application No : 18477378

To,

Sh. Jaininder Kumar
M/s Sanjiv Oils & Fats
Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Renewal/LDHKH/2021/16713746 dated 30/09/2021 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2022/18477378
Date of issue :	26/05/2022
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDHKH/2021/16713746 From: 30/09/2021 To: 29/03/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Sh. Jaininder Kumar, (Partner)
Address of Industrial premises	M/s Sanjiv Oils & Fats, C-13, 14, 15, 20, 61, 62 & D-124, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	625.07 lakhs
Category of Industry	Orange
Type of Industry	2071-Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste water generation < 100 KLD
Scale of the Industry	Small
Office District	Ludhiana Khanna

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M/s Sanjiv Oils & Fats, C-13, 14, 15, 20, 61, 62 & D-124, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Air (Prevention & Control of Pollution) Act, 1981.

The validity of 'consent to operate' granted to the industry vide no. CTOA/Fresh/LDHKH/2019/10442787 dated 16/07/2019 valid upto 30/09/2020, extended vide no. CTOA/Renewal/LDHKH/2020/13900452 dated 09/11/2020 valid upto 30/09/2021 under the Air (Prevention & Control of Pollution) Act, 1981 and further extended vide no. CTOA/Renewal/LDHKH/2021/16713746 dated 30/09/2021 valid upto 29/03/2022 is hereby renewed upto 30/09/2027 with the same terms and conditions as mentioned therein and following specific conditions:

1. The industry will operate & maintain its air pollution control device (APCD), regularly and efficiently, so as to achieve the stack emission standards, consistently as prescribed by the Board/ MoEF&CC as amended from time to time.
2. The industry shall ensure that no black should be emitted from the stack of the industry at any time.
3. The industry shall not commission the work of its expansion project without obtaining prior written permission of the Board.
4. The industry shall dispose off its boiler ash in scientific manner as per the guidelines of the Board, so as to avoid any nuisance in the vicinity.

All other contents shall remain unchanged. This letter be appended with the consent no. CTOA/Fresh/LDHKH/2019/10442787 dated 16/07/2019 issued to the industry and its subsequent extensions granted from time to time under the Air (Prevention & Control of Pollution) Act, 1981.

PUNJAB

Om Parkash

26/05/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.

Om Parkash

26/05/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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M/s Sanjiv Oils & Fats, C-13, 14, 15, 20, 61, 62 & D-124, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

PUNJAB POLLUTION CONTROL BOARD

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- R14LDH21396567
Application ID :- 26390025

From:

M/S SANJIV OILS & FATS
C-13, 14, 15, 20, 61, 62 & D-124, FOCAL POINT, KHANNA
Khanna
Ludhiana Khanna

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) 'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- ✓ (ii) 'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.
- (iii) 'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.
- (iv) Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statutes in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' under the water (Prevention & Control of Pollution) Act, 1974 and authorization under the Hazardous Wastes (management, Handling and Trans-boundary Movement) Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 26/07/2024

Signature of Applicant:

Name: SH. JAININDER KUMAR

Designation: PARTNER

Address: KHANNA

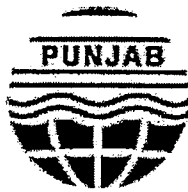
**M/S SANJIV OILS & FATS, C-62, FOCAL POINT,
KHANNA
LUDHIANA
PUNJAB**

Enclosures:

1. Other Documents Attachment
2. Photo Attachment
3. Electricity Bills Attachment
4. Bank Acc Details Attachment
5. Gst No Attachment
6. Pan Card Attachment
7. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc)
8. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of proposed site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate / industrial zone of the draft master plan / industrial zone of the notified master plan
9. Allotment letter of the Designated Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point
10. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink
11. Analysis report of treated waste effluent / emission from Board / Approved Lab
12. Manufacturing process details along with the process flow chart
13. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)

14. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
15. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue entries I.e. Hadbast Number, khewat /khatauni number and Khasra numbers
16. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded
17. Site Plan/Location Plan of the industry
18. Completion certificate of ETP/APCD alongwith Dimensional Drawing
19. Compliance report of NOC / Consent Conditions in annotated form

**** This is Computer Generated filled Application Form ****



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R14LDH21396567* Application No : *26390025*

To,

Jaininder Kumar
M/s Sanjiv Oils & Fats
Khanna, Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

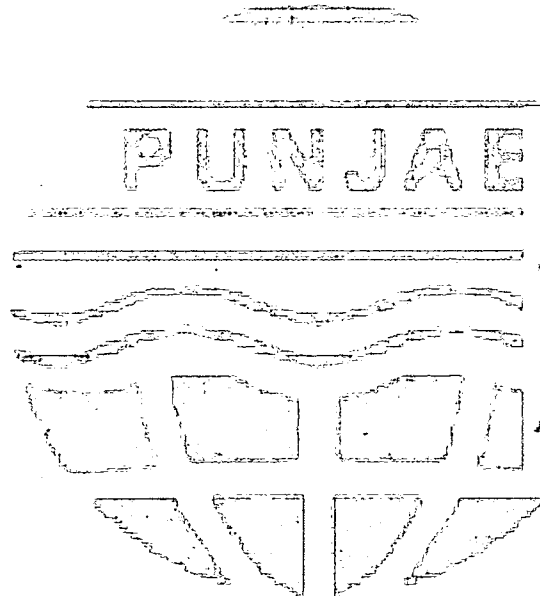
1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Varied/LDCHKH/2024/26390025</i>
Date of issue :	<i>09/08/2024</i>
Date of expiry :	<i>30/09/2027</i>
Certificate Type :	<i>Varied</i>
Previous CTO No. & Validity :	<i>CTOW/Renewal/LDCHKH/2022/18477094</i> <i>From:26/05/2022 To:30/09/2027</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Sh. Jaininder Kumar, (Partner)</i>
Address of Industrial premises	<i>M/s Sanjiv Oils & Fats, C-13, 14, 15, 20, 61, 62 & D-124, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>625.07 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>2071-Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste water generation < 100 KLD</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>
Consent Fee Details	<i>As per details given in application.</i>
Raw Materials(Name with quantity per day)	<i>Spent earth/Rice bran @ 150 MTD</i> <i>Raw vegetable oil @ 50 MTD</i> <i>Bleaching earth @ 1 MTD</i> <i>Hexane (solvent extraction) @ 300 Liter/day.</i>

Products (Name with quantity per day)	Rice bran oil @ 20 MTD De-oiled rice bran @ 130 MTD (OR) Earth oil (raw vegetable oil) @ 22 MTD (OR) Filler earth @ 128 MTD Vegetable oil @ 48 MTD Fatty @ 2 MTD.
By-Products, if any,(Name with quantity per day)	Nil.
Details of the machinery and processes	As per details given in application form no. 26390025
Details of the Effluent Treatment Plant	Trade Effluent @ 19.0 KLD : ETP. Domestic Effluent @ 4.0 KLD : Septic tank.
Mode of Disposal	Trade Effluent @ 19.0 KLD : Recycle in cooling towers. Domestic Effluent @ 4.0 KLD : MC sewer.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by the Board/ MoEF&CC as amended from time to time.



(Handwritten signature)

09/08/2024

(Amit Kumar)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

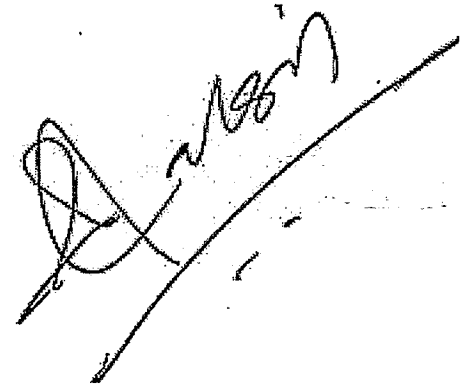
A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.

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M/s Sanjiv Oils & Fats, C-13, 14, 15, 20, 61, 62 & D-124, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page2



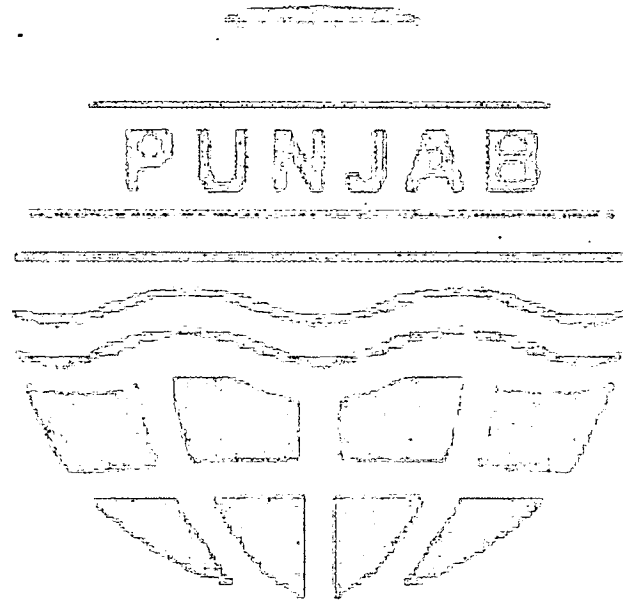
09/08/2024

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



45



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal Point.....Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of Punjab.....Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Jitender Kr S/o Shyam Lal R/o 106, Ward No 8, Narotam Nagar Khanna, Jhiana Respondent No 45.....

The above

named.....

.....do hereby appoint

Naveen Chaudhary
D/2164/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of..... 201 Accepted subject to the terms of the fees.

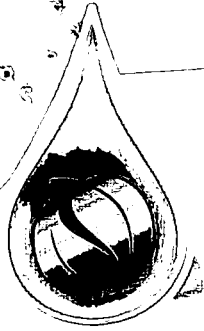
Naveen Chaudhary
Advocate

For Sanjiv Oils & Fats
Sandeep K Me
Partner

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



Sanjiv Oils & Fats

Manufacturers : Solvent Extracted Oils & De-oiled Cakes etc.

C-62, Focal Point, KHANNA -141401, Distt. LUDHIANA (Pb.)

Ref. No.

Dated.

AUTHORITY LETTER

We, **Nawal Kishore, Jaininder Kumar and Chandan Kumar Ss/o Late Sh. Sham Lal**, partners of **M/s SANJIV OILS & FATS, C-62, Focal Point, Khanna - 141401 (PB)**, do hereby authorize **Sh. Jaininder Kumar S/o Late Sh. Sham Lal** to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of **PARTNERS** have been attested and reproduced below for the said purpose.

Executants

For Sanjiv Oils & Fats

Nawal
Partner

(NAWAL KISHORE)

For Sanjiv Oils & Fats

Jaininder Kumar
Partner

(JAININDER KUMAR)

For Sanjiv Oils & Fats

Chandan Kumar
Partner

(CHANDAN KUMAR)

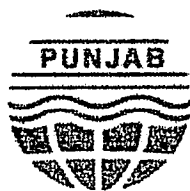
Authorized Signatory

For Sanjiv Oils & Fats

Jaininder Kumar
Partner

(JAININDER KUMAR)

Date: 07-08-2024



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala -147001

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 016LDH24089568

Application No : 13948025

To,

Ram Gopal
D-11 Focal Point
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of $1\frac{1}{2}$ Consent to Operate an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No:	CTOW/Renewal/EDHKH/2020/13948025
Date of issue :	28/10/2020
Date of expiry :	30/09/2028
Certificate Type :	Renewal
Previous CTO No. & Validity :	016LDH2CTOW4208783 From: 24/06/2016 To: 30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Ram Gopal, (Partner)
Address of Industrial premises	Saraswati Industries, D-11 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	23.56 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 14,500/- vide UTR. No. N272201256072403 dated 28/09/2020
Raw Materials (Name with quantity per day)	DOC 5 MTD, Rice Phuck 1.5 MTD, Rice Bran 2 MTD, Mollasses 0.4 MTD, Salt 0.4 MTD, Maize 1.5 MTD, Mustard Seed Cake 1.4 MTD, Cotton Seed 0.4 MTD and Cotton Seed Cake 1.4 MTD
Products (Name with quantity per day)	Cattle Feed @ 4500 MT/Year
By-Products, if any, (Name with quantity per day)	Nil

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Saraswati Industries, D-11 Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

Details of the machinery and processes	As per application form no. 13948025
Details of the Effluent Treatment Plant	No trade effluent is generated, hence ETP not required.
Mode of Disposal	Domestic Effluent @ 0.3 KLD discharge into sewer.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by the Board/ MoEF&CC from time to time.



28/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

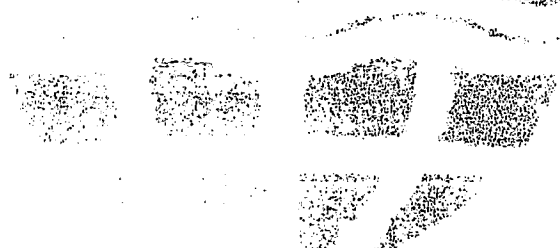
Endst. No.:

PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sri Fatehgarh Sahib




28/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala -147001
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: 016LDH24089568 Application No : 13947758

To,
 Ram Gopal
 D-11 Focal Point
 Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/13947758
Date of issue :	28/10/2020
Date of expiry :	30/09/2028
Certificate Type :	Renewal
Previous CTO No. & Validity :	016LDH2CTO44208512 From:24/06/2016 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Ram Gopal, (Partner)
Address of Industrial premises	Saraswati Industries, D-11 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	23.56 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 14,500/- vide UTR. No. N272201256060106 dated 28/09/2020
Raw Materials (Name with Quantity per day)	D-OC 5 MTD, Rice Phuck 1.5 MTD, Rice Bran 2 MTD, Mollasses 0.4 MTD, Salt 0.4 MTD, Maize 1.5 MTD, Mustard Seed Cake 1.4 MTD, Cotton Seed 0.4 MTD and Cotton Seed Cake 1.4 MTD
Products (Name with Quantity per day)	Cattle Feed @ 4500 MT/Year

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Saraswati Industries, D-11 Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	As per application form no. 13947758
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	Nil
Stack height provided with each boiler/thermo heater/Furnace etc.	Nil
Sources of emissions and type of pollutants	No source of air emission, hence APCD not required.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per stack emission standards prescribed by the Board/ MoEF&CC from time to time.



28/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sri Fatehgarh Sahib



28/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Amar Ghai S/o Ram Gopal Ghai R/o 98, Model Town, Khanna Road
Ludhiana (Respondent No.46).....

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees separately
for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary
or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and
authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the
power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs, whenever ordered by the court shall be of the Advocate which he
shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us
to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case
until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once
the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case
prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on thisDay of 201 Accepted subject to the terms of
the fees.

Naveen Chaudhary
Advocate

For Saraswati Industries
Amar Ghai
Partner
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

SARASWATI INDUSTRIES AMBER FEED

Manufactures of HIGH QUALITY 'AMBER' & 'SUPER-SHAKTI' CATTLE FEED
AUTHORITY LETTER

I Ram Gopal S/O Sh. Labhu Ram partner of M/S SARASWATI INDUSTRIES D11 FOCAL POINT KHANNA -141401(PB) do hereby authorize Sh.Amar Ghai S/O Sh. Ram Gopal to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi .This authority is valid for the activities including signing ,authorizing and submitting any application forms, affidavits or other documents, appoint any persons, consultants, firms or companies making payments and submit fees to any government or non government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of PARTNERS of the firm has been attested and reproduced below for the said purpose

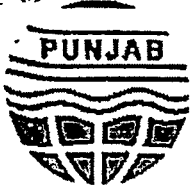
EXECUTANTS
For Saraswati Industries
Ram Gopal

Partner

DATED 05/08/2024

Authorized Signatory
For Saraswati Industries
Amar Ghai
Partner

AMAR GHAI



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: **019LDHKH308353**

Application No : **23590410**

To,

Satish Lamba

Khanna, Punjab-141401

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTO/Varied/LD11KH/2023/23590410
Date of issue :	05/10/2023
Date of expiry :	30/09/2028
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOA/Varied/LD11KH/2019/1180505 From:03/10/2019 To:30/09/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Satish Lamba, (Director)
Address of Industrial premises	Satish Agrovet Pvt. Ltd., B-8, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	128.98 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 42,000/- vide R. no. 886974250 dated 25/08/2023.
Raw Materials (Name with Quantity per day)	De-oiled Rice Bran, Maize, Oil Cake, Molasses @ 73 MTD, Oil, Castic Liquid and Water @ 10 MTD.
Products (Name with Quantity per day)	Cattle Feed @ 70.0 MTD and Soap & Detergents @ 10 MTD.
By-products, if any, (Name with Quantity per day)	Nil.

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Satish Agrovet Pvt. Ltd., B-8, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

Details of the machinery and process	As per details given in application form no. 23590410
Quantity of fuel required (In TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Boiler of capacity 1.0 TPH : Wood @ 0.10 MTD. DG set of capacity 5 KVA : IISD @ 10 ltr/day.
Type of Air Pollution Control Devices to be installed	Boiler of capacity 1.0 TPH : Cyclone Separator DG set of capacity 5 KVA : Canopy.
Stack height provided with each boiler/thermo heater/Furnace etc.	Boiler of capacity 1.0 TPH : As per application. DG set of capacity 5 KVA : 3 mtr above ground level.
Sources of emissions and type of pollutants	SPM.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per stack emission standards prescribed by the Board/ MoEF&CC as amended from time to time.

PUNJAB

05/10/2023

(Amit Kumar)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.

05/10/2023

(Amit Kumar)
Environmental Engineer

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Satish Agrovet Pvt. Ltd., B-8, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page 2



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 019LDHKH308353

Application No : 23590827

To,

Satish Lamba

Khanna, Punjab-141401

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

DUALIA

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDHKH/2023/23590827
Date of issue :	05/10/2023
Date of expiry :	30/09/2028
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Varied/LDHKH/2019/11180552 From:03/10/2019 To:30/09/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Satish Lamba, (Director)
Address of Industrial premises	Satish Agrovet Pvt. Ltd., B-8, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	128.98 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 42,000/- vide R. no. 733012309 dated 25/08/2023.
Raw Materials (Name with quantity per day)	De-oiled Rice Bran, Maize, Oil Cake, Molasses @ 73 MTD, Oil, Castic Liquid and Water @ 10 MTD.
Products (Name with quantity per day)	Cattle Feed @ 70.0 MTD and Soap & Detergents @ 10 MTD.
By-Products, if any, (Name with quantity per day)	Nil.

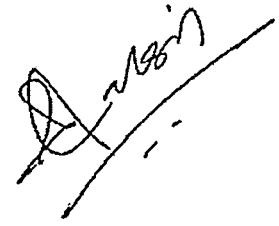
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Satish Agrovet Pvt. Ltd., B-8, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

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Details of the machinery and processes	As per details given in application form no. 23590827
Details of the Effluent Treatment Plant	Trade Effluent @ Nil. Domestic Effluent @ 0.9 KLD : Septic tank.
Mode of Disposal	Domestic Effluent @ 0.9 KLD : Into sewer after passing through Septic tank.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by the Board/ MoEF&CC as amended from time to time.



05/10/2023

PUNJAB

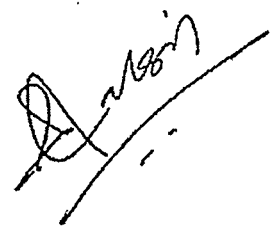
(Amit Kumar)
Environmental Engineer
For & on behalf

of
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



05/10/2023

(Amit Kumar)
Environmental Engineer
For & on behalf

of
(Punjab Pollution Control Board)

47



IN THE COURT OF

Suit/Appeal No. JURISDICTION OF 201

In re:-

Gen Secretary Industrial Focal Point Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of Punjab Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we ... Satish Kumar Lamba S/o Radha Krishna Lamba R/o 160, ...
Friends Colony, Khanna, udhiana (Respondent No. 47)

The above named

..... do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this Day of 201 Accepted subject to the terms of the fees.

Advocate

Client

Client

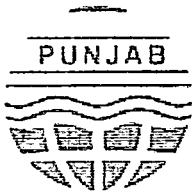
Naveen chaudhary

I Identify the Signature/Thumb Impression of Below Mentioned Person,

For Satish Agrovet Pvt. Ltd.

Signed in My Presence. The Client.

Galvan
Director



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: O16LDH24130204		Application No : 14218650

To,

Dharam Paul
Satluj Industries
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHHKH/2020/14218650
Date of issue :	24/11/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	O16LDH2CTOA4208941 From:16/06/2016 To:30/09/2020

2. Particulars of the Industry

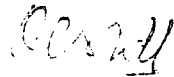
Name & Designation of the Applicant	Dharam Paul, (Proprietor)
Address of Industrial premises	Satluj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	54.62 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 18360/- (including penalty of Rs. 360/-) vide UTR. No. N286201273704859 dated 12/10/2020

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Satluj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

Raw Materials (Name with Quantity per day)	1. Maize 3 MTD 2. DOC 9.5 MTD 3. Rice Phuck 3 MTD 4. Salt 0.8 MTD 5. Rice Polish 2 MTD 6. Mollasses 0.8 MTD 7. Mustared Seed Cake 2.8 MTD 8. Cotton Seed Cake 2.8 MTD 9. Cotton Seed 0.8 MTD
Products (Name with Quantity per day)	Cattle Feed @ 8000 MT/Year
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per details given in application no. 14218650
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Nil
Type of Air Pollution Control Devices to be installed	Not applicable
Stack height provided with each boiler/thermo heater/Furnace etc.	Not applicable
Sources of emissions and type of pollutants	No source of air pollution.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by PPCB, MoEF & CC New Delhi.



24/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

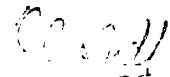
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional office, Fatehgarh Sahib.



24/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

"This is computer generated document from OCMMS by PPCB"

Sattuj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna, 141401

Page 2

of
(Punjab Pollution Control Board,

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Satluj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna, 141401

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO_2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 i) In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.
 ii)
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM ³	1200 mg/NM ³
2 ton to 10 ton/hr.	500 mg/NM ³	1000 mg/NM ³
Above 10 ton to 15 ton/hr	350 mg/NM ³	500 mg/NM ³
Above 15 ton/hr	150 mg/NM ³	150 mg/NM ³

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipments etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. This consent is granted on the basis of undertaking submitted by the industry, in compliance to policy of the Board circulated vide letter dated 02/02/2016, to the effect that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and if any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry under as per the provisions of the Act, without affording any opportunity or notice.

2. The industry should confirm to the following ambient noise level prescribed under Rule 13 (1) of Noise Pollution Regulation & Control) Rules, 2000 at their boundary limits:

Sr. No.	Type of area	Parameters	Limit in dB(A) Leq
		Day Time, Night Time	
1.	Industrial Area	75 70	
2.	Commercial Area	65 55	
3.	Residential Area	55 45	
4.	Silence Zone	50 40	

Note:

- i. Day time shall mean from 6:00 a.m. to 10:00 p.m.
- ii. Night time shall mean from 10:00 pm to 6:00 a.m

3. The industry will not installed any boiler / furnace without obtaining prior written permission of the Board

Om Parkash

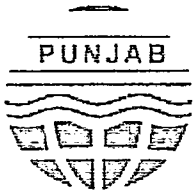
24/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhavan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 016LDH24130204

Application No : 14219098

To,

Dharam Paul
Satluj Industries
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDCHKH/2020/14219098
Date of issue :	24/11/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	016LDH2CTOW4209042 From:16/06/2016 To:30/09/2020

2. Particulars of the Industry

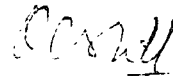
Name & Designation of the Applicant	Dharam Paul, (Proprietor)
Address of Industrial premises	Satluj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	54.62 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details :	Rs. 18360/- (including penalty of Rs. 360/-) vide UTR. No. N286201273711986 dated 12/10/2020

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Satluj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

Raw Materials(Name with quantity per day)	1. Maize 3 MTD 2. DOC 9.5 MTD 3. Rice Phuck 3 MTD 4. Salt 0.8 MTD 5. Rice Polish 2 MTD 6. Mollasses 0.8 MTD 7. Mustared Seed Cake 2.8 MTD 8. Cotton Seed Cake 2.8 MTD 9. Cotton Seed 0.8 MTD
Products (Name with quantity per day)	Cattle Feed @ 8000 MT/Year
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per details given in application no. 14219098
Details of the Effluent Treatment Plant	No trade effluent generated. Hence ETP not required.
Mode of Disposal	Domestic Effluent @ 0.3 KLD- Into Sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB, MoEF & CC New Delhi.



24/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

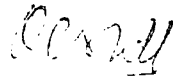
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



24/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

Satuj Industries, C-4 Focal Point, Khanna, Ludhiana Khanna, 141401

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

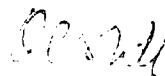
1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry will not generate and discharge any trade effluent without prior written permission of the Board.
2. The industry shall comply with the guidelines of CGWA for abstraction of ground water.



24/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

48

360



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Dharam Pal Gupta S/o Bhagwan Das R/o 97, Ward No.8, Narottam
Nagar, Khanna, Ludhiana. (Respondent No.48).....

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

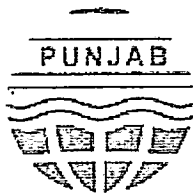
Naveen Chaudhary
Advocate

For Satluj Industries
Shrawan Paul
Prop.

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: O16LDH24288342		Application No : 14219733

To,

Vivek Gupta
B-16, Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/14219733
Date of issue :	13/11/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	O16LDH2CTOA4288472 From:18/07/2016 To:30/09/2020

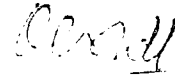
2. Particulars of the Industry

Name & Designation of the Applicant	Vivek Gupta, (Proprietor)
Address of Industrial premises	M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	48.03 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 15000/- (including penalty of Rs. 290/-) vide UTR. No. N286201273716326 dated 12/10/2020

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M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Raw Materials (Name with Quantity per day)	1. Rice Bran @ 1 MTD 2. Mustard Seed Cake @ 0.7 MTD 3. Mollasses @ 0.2 MTD 4. Maize @ 0.8 MTD 5. Rice Phuck @ 0.8 MTD 6. DOC @ 2.4 MTD 7. Salt @ 0.2 MTD 8. Cotton Seed @ 0.2 MTD 9. Cotton Seed Cake @ 0.7 MTD
Products (Name with Quantity per day)	Cattle Feed @ 2000 MT/Year
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per details given in application no. 14219733
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Not required
Type of Air Pollution Control Devices to be installed	No source of air pollution. Hence APCD not required.
Stack height provided with each boiler/thermo heater/Furnace etc.	Not required.
Sources of emissions and type of pollutants	No source of air pollution.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by PPCB, MoEF & CC New Delhi.



13/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

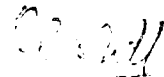
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Regional Office, Fatehgarh Sahib.



13/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

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M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page2

(Punjab Pollution Control Board)

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M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

TERMS AND CONDITIONS

A. GENERAL CONDITIONS.

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De \leq 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO ₂ in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 i. In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.
 14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
 15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
 16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. These consents are granted on the basis of undertaking submitted by the industry, in compliance to policy of the Board circulated vide letter dated 02/02/2016, to the effect that it is complying with the conditions of consents granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and if any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry under as per the provisions of the Act, without affording any opportunity or notice.

2. The industry should confirm to the following ambient noise level prescribed under Rule 13 (1) of Noise Pollution Regulation & Control) Rules, 2000 at their boundary limits:

Sr. No.	Type of area	Parameters	Limit in dB(A)	Leq
		Day Time	Night Time	
1.	Industrial Area	75	70	
2.	Commercial Area	65	55	
3.	Residential Area	55	45	
4.	Silence Zone	50	40	

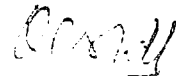
Note:

- i. Day time shall mean from 6:00 a.m. to 10:00 p.m
- ii. Night time shall mean from 10:00 pm to 6:00 a.m

3. The industry shall install noise limiter on potential pollution devices including retrofitting the existing devices.

4. Adequate measures shall be taken by the project proponent during construction phase to reduce ambient air & noise level, so as to conform to the stipulated standards by CPCB/ SPCB.

5. The maximum noise levels near the construction site should be limited to 75 dB (A) leq (5 min) in industrial area and to 65 dB (A) leq (5 min) in other areas. Materials need to be stockpiled and unused equipment to be placed between noisy operating equipment and other areas



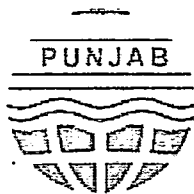
13/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 016LDH24288342

Application No : 14221089

To,

Vivek Gupta
B-16, Focal Point, Khanna
Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHHK/2020/14221089
Date of issue :	13/11/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	016LDH2CTOW428875 From:18/07/2016 To:30/09/2020

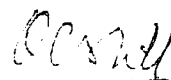
2. Particulars of the Industry

Name & Designation of the Applicant	Vivek Gupta, (Proprietor)
Address of Industrial premises	M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	48.03 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 15000/- (including penalty of Rs. 290/-) vide UTR. No. N286201273716782 dated 12/10/2020

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M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Raw Materials(Name with quantity per day)	1. Rice Bran @ 1 MTD 2. Mustard Seed Cake @ 0.7 MTD 3. Mollasses @ 0.2 MTD 4. Maize @ 0.8 MTD 5. Rice Phuck @ 0.8 MTD 6. DOC @ 2.4 MTD 7. Salt @ 0.2 MTD 8. Cotton Seed @ 0.2 MTD 9. Cotton Seed Cake @ 0.7 MTD
Products (Name with quantity per day)	Cattle Feed @ 2000 MT/Year
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per details given in application no. 14221089
Details of the Effluent Treatment Plant	No trade effluent generated. Hence ETP not required
Mode of Disposal	Domestic Effluent @ 0.5 KLD - Into Sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB, MoEF & CC New Delhi.



13/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

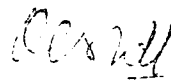
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



13/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

Page2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet,(s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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M/s Shree Ram Industries, B-16, Focal Point, Khanna, Khanna, Ludhiana Khanna, 141401

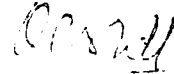
Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. These consents are granted on the basis of undertaking submitted by the industry, in compliance to policy of the Board circulated vide letter dated 02/02/2016, to the effect that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and if any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry under as per the provisions of the Act, without affording any opportunity or notice.
2. The industry shall not generate & discharge any trade effluent.
3. The industry shall comply with the guidelines of the CGWA for abstraction of ground water.



13/11/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

49



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
 Present shall come that I/we Vivek Gupta S/o Dharam Pal Gupta R/o H.No.97, Narottam Nagar,
 Khanna, Ludhiana. (Respondent No.49).....

The above named.....

.....do hereby appoint

Naveen Chaudhary
 D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary

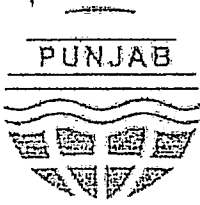
 Advocate

Shri Ram Industries
Vivek Gupta

 Proprietor
 Client

I Identify the Signature/Thumb Impression of Below Mentioned Person.

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppeb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 016LDH24816591		Application No : 19958210

To,

Rajnish Kumar
B-10a, Focal Point, Khanna
Ludhiana, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Renewal/LDH2/2017/5474632 dated 17/05/2017 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2022/19958210
Date of issue :	03/10/2022
Date of expiry :	30/09/2027
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH2/2017/5474632 From: 17/05/2017 To: 30/09/2022

2. Particulars of the Industry


Name & Designation of the Applicant	Rajnish Kumar, (Owner)
Address of Industrial premises	Shree Triveni Industries, B-10a, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	13.7 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Renewal/LDH2/2017/5474632 dated 17/05/2017 valid upto 30/09/2022 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following additional conditions:

1. The industry shall obtain permission from the Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water.
2. The industry will not generate and discharge any trade effluent without obtaining prior written permission of the Board.
3. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Renewal/LDH2/2017/5474632 dated 17/05/2017 to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



03/10/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



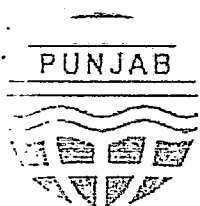
03/10/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala – 147001.

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: <i>O16LDH24816591</i>		Application No : <i>19958211</i>

Rajnish Kumar
B-10a, Focal Point, Khanna
Ludhiana, Ludhiana-141401

Subject: Renewal of consent no. CTOA/Renewal/LDH2/2017/5474660 dated 17/05/2017 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Renewal/LDHKH/2022/19958211</i>
Date of issue :	<i>03/10/2022</i>
Date of expiry :	<i>30/09/2027</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOA/Renewal/LDH2/2017/5474660 From: 17/05/2017 To: 30/09/2022</i>

2. Particulars of the Industry

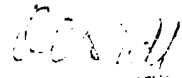
Name & Designation of the Applicant	<i>Rajnish Kumar, (Owner)</i>
Address of Industrial premises	<i>Shree Triveni Industries, B-10a, Focal Point, Khanna, Khanna, Ludhiana Khanna-141401</i>
Capital Investment of the Industry	<i>13.7 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>Other</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana Khanna</i>

This is with reference to the request made by the industry for renewal of consent granted by the Board under the Air (Prevention and Control of Pollution) Act, 1981.

The renewal of consent to operate granted to the industry vide no. CTOA/Renewal/LDH2/2017/5474660 dated 17/05/2017 valid upto 30/09/2022 under the Air (Prevention and Control of Pollution) Act, 1981 is hereby renewed upto 30/09/2027 with the same conditions as mentioned therein and following specific conditions:

1. The industry shall not add any air polluting process without obtaining prior written permission of the Board.
2. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOA/Renewal/LDH2/2017/5474660 dated 17/05/2017 to the industry under the Air (Prevention & Control of Pollution) Act, 1981



03/10/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

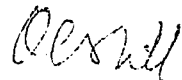
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and submit the report accordingly.



03/10/2022

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

50



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/weRainish Kumar S/o Mahesh Kumar R/o Street No 3, Chema Chowk
Guru Ram Das Nagar, Khanna, Ludhiana (Respondent No 50).....

The above named.....

.....do hereby appoint
Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees separately
for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary
or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and
authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the
power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he
shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us
to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case
until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once
the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case
prolongs for more than 3 years the original fee shall be paid again by me/us.

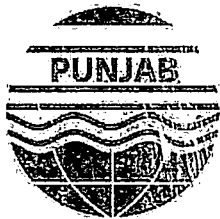
IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on thisDay of 201 Accepted subject to the terms of
the fees.

Naveen Chaudhary
Advocate

For Shri Rainish Kumar
Rainish Kumar
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website - www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974*

Office Dispatch No: OCMMS/CTO(Water)/2024/004937

Date: 05/08/2024

Industry Registration ID: R15LDH22486755

Application No: 26494297

To, **Dharminder Singh,**
Proprietor,
M/s Sohna Agro Industries,
C 48 Focal Point,
Ludhiana Khanna, Punjab, 141401

Subject : Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Dharminder Singh, (Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDHKH/2024/26494297		
Date of issue:	2024-08-05		
Date of expiry:	2025-08-05		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. / Validity :	Consent No.	Date of Issue:	Date Of Expiry:
	2023-06-05	2023-06-05 00:00:00	2023-09-30 00:00:00

2. Particulars provided by the industry

Name & Designation of the Occupier:	Dharminder Singh (or)
Address of Industrial premises:	C 48 Focal Point, Ludhiana Khanna, Punjab, 141401
Existing Capital investment / Project Cost of the industry	16.28052 (lakhs)
Category of Industry	ORANGE
Type of Industry	2063-Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
Scale of the Industry	Small
Office District	Ludhiana Khanna
CTE/CTO/Authorization applied for	1 years

This is computer generated document from OCMMS by PPCB"

Sohna Agro Industries, C 48 Focal Point, 26494297

Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	8700.0	876506729	2024-08-05 13:34:09.32	----

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect / incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

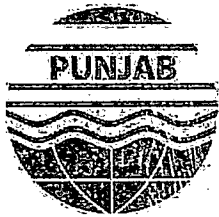
I Dharminder Singh S/o Shri Baldev Singh Aged 63 Years. Authorized Signatory Proprietor (designation) of M/s Sohna Agro Industries (OCMMS ID R15LDH22486755) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. 10101871 Dated 2019-06-03 and the same is valid upto 2023-09-30
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of consent.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate/authorize.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any false information or any false affirmation made by the undersigned, I shall be liable for the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick is made from 20mm coal to paddy straw pellets, as per the directive given by the State Government vide notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records and inspection by the Board.

*Details of changes if any along with proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
Dharminder Singh

Date: 05/08/2024



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/004936

Date: 05/08/2024

Industry Registration ID: R15LDH22486755

Application No: 26493370

To, **Dharminder Singh,**
Proprietor,
M/s Sohna Agro Industries,
C 48 Focal Point,
Ludhiana Khanna, Punjab, 141401

Subject : Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution)

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Dharminder Singh (Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate

Certificate No.:	CTO/Renewal/LDCHKH/2024/26493370		
Date of issue:	2024-08-05		
Date of expiry:	2025-08-05		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. Validity :	Verisys Systems	Date of Issue:	Date Of Expiry:
	2024-04-01	2024-04-01	2023-12-31 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier (or)	
Address of Industrial premises:	
Existing Capital investment / Project Cost of the industry	16.28052 (lakhs)
Category of Industry	ORANGE
Type of Industry	2063-Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
Scale of the Industry	Small
Office District	Ludhiana Khanna
CTE/CTO/Authorization applied for	1 years

Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Net Banking	5800.0	957830215	2024-08-05 13:25:59.259	-----

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I Dharminder Singh S/o Shri Baldev Singh Aged 63 Years, Authorized Signatory Proprietor (designation) of M/s Sohna Agro Industries (OCMMS ID R15LDH22486755) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities-upto 50 beds) was issued vide no. 21516919 Dated 2023-04-21 and the same is valid upto 2023-12-31
2. That we have not carried out any change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our scale (from small to medium or large to red or so on) or our scale (from small to medium or large). Detail of changes made shall be treated are given in box below*
3. That we are complying
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981/ Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued by Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any false information or any false affirmation made by the undersigned, I shall be liable for the provisions of the Water (Prevention & Control of Pollution) Act, 1974/ Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick is made from coal to paddy straw pellets, as per the directive given by the State Government Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records and inspection by the Board.

*Details of changes if any along with the mechanism of treating extra pollutant (fill if applicable as per point 2)

**Applicant
Dharminder Singh**

Date: 05/08/2024



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 701

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we ... Dharmender Singh S/o Baldev Singh R/o 219, Lahari Road, Khanna
Ludhiana. (Respondent No..51).....

The above named.....

Naveen Chaudharydo hereby appoint
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him: .

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees separately
for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary
or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and
authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the
power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all
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And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
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until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once
the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case
prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on thisDay of 201 Accepted subject to the terms of
the fees.

Naveen Chaudhary
Advocate

For SOHNA AGRO INDUSTRIES
Dharmender Singh
Client Prop.

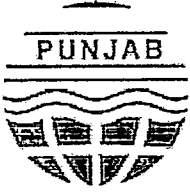
I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

PUNJAB POLLUTION CONTROL BOARD

Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: O16LDH24157155

Application No : 13948270

To,

Dharamvir Gupta
B-1, Focal Point
Khanna, Ludhiana-141401

Subject: Renewal of 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 granted vide no. O16LDH2CTOA4223906 dated 21/06/2016 (valid upto 30.9.2020) to M/s Usha Udyog, B-1 Focal Point, G.T. Road, Khanna, Ludhiana.

Rs. 14,500/- vide UTR. No. N273201257375383 dated 29/09/2020

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDHKH/2020/13948270
Date of issue :	20/10/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	O16LDH2CTOA4223906 From:21/06/2016 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Dharamvir Gupta, (Proprietor)
Address of Industrial premises	Usha Udyog, B-1, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	43.44 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

"This is computer generated document from OCMMS by PPCB"

Usha Udyog, B-1, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 1

Special conditions:

1. This consent is issued on the basis of undertaking submitted by the industry, in compliance to policy of the Board circulated vide letter dated 02/02/2016, to the effect that it is complying with the conditions of consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and if any part or the entire contents of the said undertaking are found incorrect after the subsequent visit to the industry, then, action shall be initiated against the industry under as per the provisions of the Act, without affording any opportunity or notice.

2. The industry should confirm to the following ambient noise level prescribed under Rule 13 (1) of Noise Pollution Regulation & Control) Rules, 2000 at their boundary limits:

Sr. No.	Type of area	Parameters	Limit in dB(A) Leq
	Day Time, Night Time		
1.	Industrial Area	75	70
2.	Commercial Area	65	55
3.	Residential Area	55	45
4.	Silence Zone	50	40

Note:

- i. Day time shall mean from 6:00 a.m. to 10:00 p.m
- ii. Night time shall mean from 10:00 pm to 6:00 a.m

3. The industry shall install noise limiter on potential pollution devises including retrofitting the existing devices.

4. The industry will not install any additional boiler / furnace without obtaining prior written permission from the Board.

All other contents and conditions of consent will remain same as mentioned in original consent no. O16LDH2CTOA4223906 dated 21/06/2016 (valid upto 30.9.2020) under the Air (Prevention & Control of Pollution) Act, 1981.



20/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

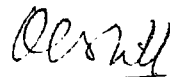
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



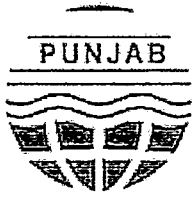
20/10/2020

(Om Parkash)
Environmental Engineer

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Usha Udyog, B-1, Focal Point, Khanna, Ludhiana Khanna, 141401

Page 2



PUNJAB POLLUTION CONTROL BOARD
 Zonal office-II, Vatavaran Bhawan, Nabha Road, Patiala.
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: O16LDH24157155 Application No : 13948384

To,

Dharamvir Gupta
 B-1, Focal Point
 Khanna, Ludhiana-141401

Subject: Renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 granted vide no. O16LDH2CTOW4224799 dated 21/06/2016 (valid upto 30.9.2020) to M/s Usha Udyog, B-1 Focal Point, G.T. Road, Khanna, Ludhiana.

Rs. 14,500/- vide UTR. No. N273201257380814 dated 29/09/2020

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2020/13948384
Date of issue :	20/10/2020
Date of expiry :	30/09/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	O16LDH2CTOW4224799 From:21/06/2016 To:30/09/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Dharamvir Gupta, (Proprietor)
Address of Industrial premises	Usha Udyog, B-1, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	43.44 lakhs
Category of Industry	Orange
Type of Industry	2030-Fish feed, poultry feed and cattle feed
Scale of the Industry	Small
Office District	Ludhiana Khanna

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Usha Udyog, B-1, Focal Point, Khanna, Ludhiana Khanna, 141401

Special conditions:

- 1.The industry shall not generate & discharge any trade effluent.
- 2.The industry shall comply with the guidelines of the CGWA for abstraction of ground water.



20/10/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Fatehgarh Sahib.



20/10/2020

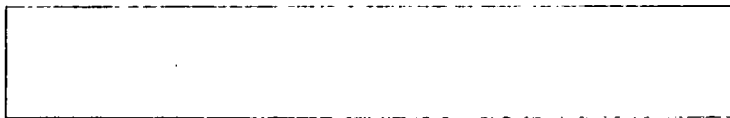
(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

52



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

Gen Secretary Industrial Focal PointPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of PunjabDefendant (s)/ Respondent(s) / Accused Know all to whom these
Present shall come that I/we Dharam vir Gupta S/o Sadhu Ram Gupta R/o 105, Narottam
Nagar, Khanna, Ludhiana (Respondent No 52).....

The above named.....

.....do hereby appoint

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

Dharam Vir Gupta
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in



Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: O15LDH22988051 Application No : 11186016

To, Vinod Kumar

Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

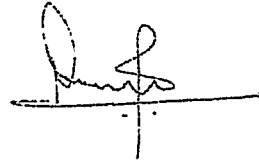
1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2019/11186016
Date of issue :	30/09/2019
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	O15LDH2CTOW2993645 From: 26/08/2015 To: 30/09/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Sh. Vinod Kumar, (Partner)
Address of Industrial premises	Vikas Industrial Corporation, B-9, Focal Point, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	1-3.11 lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 42000/- vide R. No. 75/5153 dated 13/09/19
Raw Materials (Name with quantity per day)	FR3, Maize Molasses DOC @ 80 MTD
Products (Name with quantity per day)	Cattle Feed @ 75 MTD
By-Products, if any, (Name with quantity per day)	-

Details of the machinery and processes	As per details given in application no. 11186016 Raw Material Weighing Hopper Grinding Mixer Collection Hopper Blending Pelletization Packing
Details of the Effluent Treatment Plant	Domestic Effluent @ 4.0 KLD
Mode of Disposal	Into Sewer
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB/ MoEF & CC



30/09/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

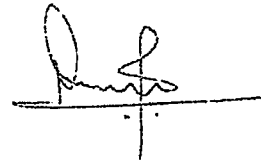
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional Office, Futehgarh Sahib.



30/09/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabna Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 015LDH22988051

Application No : 11215202

To:

Sh. Vinod Kumar

Khanna, Ludhiana-141401

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTO/Renewal/LDH/KH/2019/11215202
Date of issue :	30/09/2019
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	015LDH/CTO/22991182 From 24/08/2015 To 30/09/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Sh. Vinod Kumar (Partner)
Address of Industrial premises	Times Industrial Corporation, B-8, Focal Point, Khanna, Ludhiana, Khanna-141401
Capital investment of the industry	143.17 Lakhs
Category of Industry	Orange
Type of Industry	Other
Scale of the Industry	Small
Office District	Patiala
Consent Fee Details	Fee of 500/- via R. No. 25/11/19 dated 11/09/19
Raw Materials (Name with Quantity per day)	ORS, Active Molasses, DOC @ 80 MTD
Products (Name with Quantity per day)	Crack Feed @ 75 MTD
By-products, if any, (Name with Quantity per day)	-

This is computer generated document. No signature required.

Times Industrial Corporation, B-8, Focal Point, Khanna, Ludhiana, Khanna-141401

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power loan from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal/extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled/revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry.
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 L W / (L + W)$$

Where L = length in mts. W = Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 7.4 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.3 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of Diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt.
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(arnended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 i) In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. ii)
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity: A.	Required particulate matter: B	
<i>Area upto 5 Km from Other than 'I' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM ³	1200 mg/NM ³
2 ton to 10 ton/hr.	500 mg/NM ³	1000 mg/NM ³
Above 10 ton to 15 ton/hr	350 mg/NM ³	500 mg/NM ³
Above 15 ton/hr	150 mg/NM ³	150 mg/NM ³

All emissions normalized to 12% carbon dioxide.

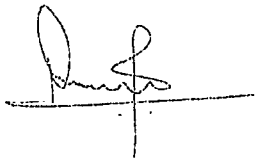
17. The industry shall ensure that the Hazardous Waste generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner
18. The air pollution control equipments shall be kept at all time in good running condition and:

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall ensure that it will not emit the black smoke under any circumstance.
2. The industry shall ensure that no air pollution problem / public nuisance / odour problem is created in the area due to discharge of emissions from its industrial premises.
3. The industry shall obtain NOC of the Board, if it changes any of its product/capacity of the plant.
4. The industry shall achieve stack emission standards laid down by the Board for such type of units.



30/09/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

53



IN THE COURT OF.....

Suit/Appeal No JURISDICTION OF 201

In re: -

..Gen.Secretary.Industrial.Focal.Point.....Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of Punjab

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Vinod Kumar S/o Brij Lal R/o H.No. 149. Near Courts, Narottam Nagar, Khanna, Punjab (Respondent No. 53).....

The above named.....

.....do hereby appoint

Naveen Chaudhary
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

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And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

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IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For Vikas Industrial Corp.
Ujjwal Kumar
Partner
Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



Vikas Industrial Corporation
Animal & Poultry Cattle feed

Telephone: - 97800-42038, 97800-43038.

Address. B-9, Focal Point, Industrial area,
Khanna, 141401.

Email: - Vickhn38@gmail.com.

Gst No. 03AACFV1763H1ZD.

RefNo. _____

Subject to KHANNA Jurisdiction Only

Date: _____

AUTHORITY LETTER

We, RAJIV KUMAR S/o BRIJ LAL, SARTHAK GUPTA S/o RAJIV KUMAR and CHIRAG GUPTA S/O VINOD KUMAR partners of M/s VIKAS INDUSTRIAL CORPORATION, B-9 FOCAL POINT, Khanna -141401. (PB), do hereby authorize VINOD KUMAR S/o BRIJ LAL to complete all administrative, revenue and legal formalities for the purpose of representation of the firm before National Green Tribunal (NGT), Delhi. This authority is valid for the activities including signing, authorizing and submitting any application forms, affidavits or other documents; appoint any persons, consultants, firms or companies, making payments and submit fees to any government or non-government departments and organisations; or any other activity required for the aforementioned purpose; and that his acts and deeds will be binding on the firm.

The signature of PARTNERS of the firm has been attested and reproduced below for the said purpose.

Executants

For Vikas Industrial Corp.

(Rajiv Kumar)
Partner

RAJIV KUMAR

For Vikas Industrial Corp.

(Sarthak Gupta)
Partner

SARTHAK GUPTA

For Vikas Industrial Corp.

(Chirag Gupta)
Partner

CHIRAG GUPTA

Date:03/08/2024.

Authorized Signatory

For Vikas Industrial Corp.

(Vinod Kumar)
Partner

VINOD GUPTA



IN THE COURT OF BEFORE NATIONAL GREEN TRIBUNAL

Suit/Appeal No. ORIGINAL APPLICATION No.47/2024 JURISDICTION OF 201

In re: -

GEN SECRETARY INDUSTRIAL FOCAL POINT Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB Defendant (s)/ Respondent(s) / Accused Know all to whom these

Present shall come that I/we SUBASH CHAND. S/O. SITA RAM. R/O HOUSE No.147

NEAR CIVIL COURTS NAROTAM NAGAR KHANNA LUDHIANA PUNJAB 141401

RESPONDENT No. 5

The above named

do hereby appoint

NAVEEN CHAUDHARY
D/6124/2010

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him: -

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of 201 Accepted subject to the terms of the fees.

Naveen Chaudhary
Advocate

For **Arti Agro Industries**
Sahar
Prop.

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.